

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**REPLY AFFIDAVIT**

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**IN**

**M.A. NO(S): 27 OF 2025  
OF  
ORIGINAL APPLICATION:613/2023**

**IN THE MATTER OF:**

**OMKARNATH KUSHWAHA**

**...APPLICANT**

**VERSUS**

**GORAKHPUR DEVELOPMENT AUTHORITY AND ORS**

**...RESPONDENTS**

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| <b>1.</b>          | Reply by way of affidavit in compliance with the order dated 26.05.2025 passed by this Hon'ble Tribunal.           | <b>1-28</b>                   |
| <b>2.</b>          | A True Copy of the report of the Tehsildar Sadar dated 19.09.2023 and the report of the Lekhpal and Kanoongo dated | <b>29-33</b>                  |

|    |  |              |
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|    | 28.10.2023 is annexed herewith and marked as <b>ANNEXURE CA-1.</b>   |              |
| 3. | A Copy of the OBC certificates of Paternal Uncle and Family Member of Omkarnath Kushwaha has been marked and annexed herewith as <b>ANNEXURE CA-2.</b>   | <b>34-46</b> |
| 4. | A Copy of the letters dated 14.05.2020, 27.05.2020, and 10.06.2021 issued by the Principal Officer and Secretary of the Gorakhpur Development Authority are annexed herewith and marked as <b>ANNEXURE CA-3.</b> | <b>47-52</b> |
| 5. | A Copy of the Gorakhpur Master Plan 2021, sanctioned map, is marked and annexed as <b>Annexure CA-4</b>  | <b>53</b>    |
| 6. | True copies of the Show Cause Notice dated 16.03.2024 and photographs evidencing the sealing of the petrol pump are annexed herewith and marked as <b>ANNEXURE CA-5</b>  | <b>54-57</b> |

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| 7.  | True Copy of Hon'ble High Court of Allahabad Judicature order in the WRIT - C No 14736 of 2024 has been marked and annexed as <b>Annexure CA-6</b>  | <b>58</b>      |
| 8.  | Copy of guidelines for Implementing Wetlands (Conservation and Management) Rules and Copy of Judgement in Forward Foundation v. State of Karnataka in OA 222/2014 is annexed herewith as <b>Annexure CA-7.</b>        | <b>59-97</b>   |
| 9.  | Copy of Minutes of meeting regarding the Construction work being done in the river buffer area, and Bad Maidan and the river bed area held on 14.11.2023 and 16.11.2023 is marked and annexed as <b>Annexure CA-8</b> | <b>98-156</b>  |
| 10. | Proof of service by e-mail on the Applicant and other Respondent.   | <b>157-159</b> |

**Dated: 21.05.2025**

**Place: New Delhi**

Filed By:



**Adv. Himanshu Gupta**  
Off: Block O, 10-A, Basement,  
Jangpura Extension, New Delhi  
9140990616  
[Himanshu.ylc@gmail.com](mailto:Himanshu.ylc@gmail.com)

**REPLY AFFIDAVIT ON BEHALF OF OM PRAKASH GUPTA — ORIGINAL APPLICANT IN O.A. NO. [613/2023] AND RESPONDENT NO. 7 IN THE PRESENT MISCELLANEOUS APPLICATION, FILED IN COMPLIANCE WITH THE DIRECTIONS OF THIS HON'BLE TRIBUNAL AND UNDER RULE 24 OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND PROCEDURE) RULES, 2011**

I, Om Prakash Gupta, Son of Ram Vilas Gupta, aged about 55 years, Resident of House No.21, Basantpur Khas Narkatiya, Gorakhpur, do hereby solemnly affirm and state as under:

1. That I am the Respondent No. 7 in the present Miscellaneous Application, and I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit.

That the contents of the present affidavit are true and correct to my knowledge and belief, derived from official records and information available to me in my official capacity.

3. That the averments made in the Miscellaneous Application are denied except those which are specifically admitted herein. It is respectfully prayed that these respondents may be permitted to file additional reply statements and documents, if necessary, at a later stage.
4. That in reply to the averments made in the Miscellaneous Application, the following is submitted:

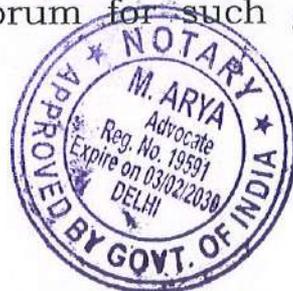
**5. PRELIMINARY OBJECTIONS:**



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5.1. **Maintainability:** The present Miscellaneous Application is prima facie not maintainable, as the Applicant lacks locus standi to seek any relief in respect of the subject land bearing Khata Nos. 40 and 22, Arazi Nos. 178, 179, and 180, which admittedly never vested in the Applicant or his predecessor-in-interest. This position is unequivocally corroborated by the official revenue records and the reports submitted by the Tehsildar, Lekhpal, and Kanoongo, which categorically negate any proprietary or possessory interest of the Applicant over the land in question.

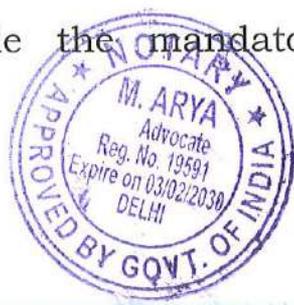
Further, It is respectfully submitted that the present application is not maintainable before this Hon'ble Tribunal, as the sealing of the petrol pump by the Gorakhpur Development Authority (GDA) has been carried out under Section 27/28 of the *U.P. Urban Planning and Development Act, 1973*, for alleged violations of Section 14 and 15 of the said Act—namely, carrying out development without requisite prior permission. The said action is purely regulatory in nature and has not been initiated on the basis of any expert committee report or findings indicating environmental harm. In the absence of any substantial environmental question or any cause of action arising under the statutes listed in Schedule I of the *NGT Act, 2010*, the present proceedings are, with due respect, not maintainable before this Hon'ble Tribunal. The appropriate forum for such grievances lies within the



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statutory mechanism provided under Section 15(5) of the Uttar Pradesh Urban Planning and Development Act 1973.

- 5.2. **Abuse of Process:** The present application constitutes a gross abuse of the process of this Hon'ble Tribunal. The Applicant, under the guise of seeking compliance, is in effect attempting to regularize an unlawful and unauthorized construction undertaken on land that is categorically barred from development under binding environmental norms. The construction has been raised in flagrant disregard of statutory provisions and without obtaining any valid or sanctioned approval under the applicable Master Plan, zoning regulations, or environmental clearance mechanisms. Such an attempt to retrospectively clothe illegality with a veneer of legitimacy is impermissible in law and deserves outright rejection.
- 5.3. **Violation of Planning Law:** The subject construction has been undertaken in stark violation of the Uttar Pradesh Urban Planning and Development Act, 1973, particularly Sections 14 and 15, which mandate prior approval of a layout plan and building map from the competent planning authority, i.e., the Gorakhpur Development Authority (GDA). Admittedly, no such sanctioned layout or map exists in the present case. The purported No Objection Certificate (NOC) from the District Magistrate—assuming it exists—has no legal sanctity in the absence of statutorily required approvals from the GDA and cannot override the mandatory provisions of the Act. The



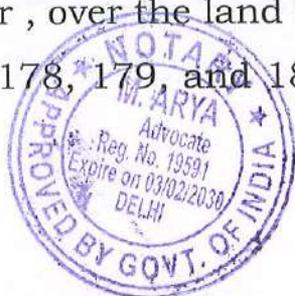
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construction, therefore, lacks legal validity and is liable to be declared illegal and non-est.

- 5.4. **Misuse of Tribunal's Jurisdiction:** The Applicant is improperly invoking the jurisdiction of this Hon'ble Tribunal not for the enforcement of environmental norms but rather to secure reliefs relating to land use and commercial construction, which fall outside the ambit of lawful jurisdiction exercisable under Section 14 of the National Green Tribunal Act, 2010. The application seeks to obtain post-facto regularization and commercial benefits without addressing the underlying environmental illegality or demonstrating compliance with statutory preconditions. Such misuse of the Tribunal's process for collateral purposes vitiates the entire proceeding.

#### 6. PARA-WISE REPLY ON MERITS.

- 6.1. That, the averments made in paragraphs 1.1 to 3.2 relate to the description of the parties and the formal identification of the Applicant and Respondents, which are matters of record and hence do not call for any detailed response.
- 6.2. That, the averments made in paragraphs 3.3 to 3.4 of the present application are categorically denied as being factually incorrect, misleading, and devoid of any merit. It is submitted that Shri Brij Kumar Kushwaha, the father of the Applicant, Omkarnath Kushwaha, does not possess any ownership rights, either as an absolute owner or a shareholder, over the land bearing Khata Nos. 40 and 22, Arazi Nos. 178, 179, and 180. As per the official report of



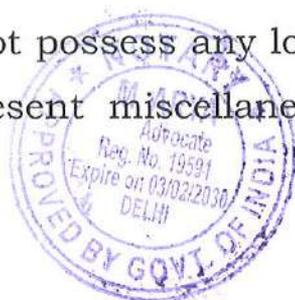
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the (Tehsildar-Sadar) dated 09.09.2023, it is explicitly stated that during the Fasli Year 1364, the name of Late Bansu, son of Late Feku (the forefather of the Applicant), was unlawfully and without any order of a competent court, entered into the revenue records.

- 6.3. That, this unauthorized insertion was done on the basis of which the names of the heirs of Late Bansu, including that of Shri Brij Kumar Kushwaha, father of the Applicant, were subsequently recorded in the revenue records for the Fasli Years 1429-1434 in Khata Nos. 22 and 40. It is pertinent to note that such entries were made without any legal sanction or adjudication from a competent judicial authority.

Consequently, the Tehsildar has recommended, through the report dated 09.09.2023, the cancellation of the name of the Applicant's father from the revenue records of the said lands. Furthermore, it is further submitted that the Lekhpal and Kanoongo's report dated 28.10.2023 also reinforces the recommendation to cancel the name of Shri Brij Kumar Kushwaha from the revenue records of Khata Nos. 22 and 40.

- 6.4. That, it is evident that the Applicant's father, Shri Brij Kumar Kushwaha, has no legal right, title, or ownership over the aforementioned land, and any claim to such rights is without basis or merit. Therefore, the Applicant, who derives his claim from his father's alleged ownership, also does not possess any locus standi to maintain or pursue the present miscellaneous application. The Applicant's



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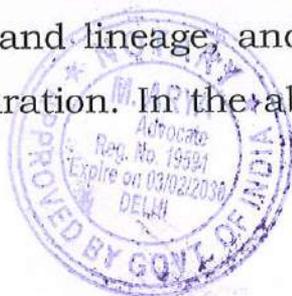
claims, being founded on an invalid and unauthorized insertion in the revenue records, are legally untenable, and as such, the Applicant has no standing to seek any relief in this matter.

A True Copy of the report of the Tehsildar Sadar dated 19.09.2023 and the report of the Lekhpal and Kanoongo dated 28.10.2023 is annexed herewith and marked as **ANNEXURE CA-1.**

6.5. That, the averments contained in paragraphs 3.5 to 3.6 of the application are only partially correct and, in material respects, are misleading. It is respectfully submitted that the family of Shri Brij Kumar Kushwaha, including his brothers and other close relatives, is duly recognized and recorded in official government documents as belonging to the Other Backward Classes (OBC) category.

However, it is a matter of grave legal concern that the Applicant, Shri Omkarnath Kushwaha, son of Shri Brij Kumar Kushwaha, has submitted his bid for the allotment in question under the Scheduled Caste (CFS - regular) category. This fundamental discrepancy raises a serious and legitimate doubt regarding the authenticity and legal sustainability of the caste status claimed by the Applicant.

6.6. That, it is a settled principle of law that caste is determined by birth and lineage, and not by individual assertion or self-declaration. In the absence of any valid, lawful, and



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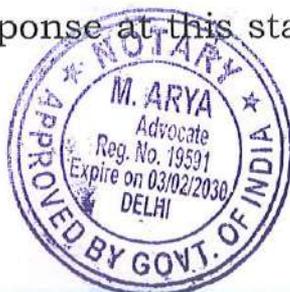
judicially recognized basis for deviation, the claim of Scheduled Caste status by the Applicant, despite his immediate family members, including his father and paternal uncles, being classified as OBC, is not only untenable but inherently contradictory.

Furthermore, it is pertinent to bring to record that in one of the registered agreement pertaining to certain property transactions executed by members of the Applicant's family, it has been categorically declared that they do not belong to any Scheduled Caste or Scheduled Tribe community.

That, in light of the foregoing, it is evident that the allotment of the MS/HSD Retail Outlet has been procured by the Applicant on the basis of a fabricated caste certificate. Such an act constitutes a clear and deliberate fraud upon the authorities and demonstrates a manifestly malafide intention to circumvent the statutory norms and subvert the due process of law.

A Copy of the OBC certificates of Paternal Uncle and Family Member of Omkarnath Kushwaha and Agreement date 25.05.2017 has been marked and annexed herewith as **ANNEXURE CA-2.**

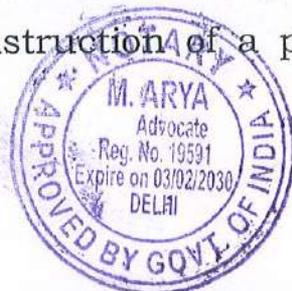
6.7. That, the averments contained in paragraphs 3.7 to 3.16 of the application are, for the present purposes, not disputed and are stated to be correct to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering



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respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

- 6.8. That, the averments made in paragraphs 3.17 and 3.18 of the application are specifically and categorically denied as being factually incorrect and misleading. It is submitted that the allegation of the sudden issuance of a show-cause notice dated 25.07.2023 by the Gorakhpur Development Authority is false and devoid of merit. In fact, the applicant, through his father Shri Brij Kumar Kushwaha, was repeatedly warned by the Authority regarding unauthorized construction at the disputed site being carried out without any sanctioned building plan.
- 6.9. That, on 14.05.2020, vide Letter No. 964/वाद अनु०/गो० वि० प्रा०/2020-21, the Principal Officer of the Authority had written to the Sub-Inspector of the concerned Police Station, reporting illegal construction and soil-filling being done clandestinely at night and requesting immediate action. Thereafter, on 27.05.2020, the Secretary of the Authority, through Letter No. 976/वाद अनु०/गो० वि० प्रा०/2020-21, addressed the Superintendent of Police (City), seeking permanent stoppage of the illegal construction in view of non-compliance and absence of any sanctioned map. Again, on 10.06.2021, vide Letter No. 77/वाद अनु०/गो० वि० प्रा०/2021-22, the Authority reported that despite legal proceedings initiated under the Uttar Pradesh Urban Planning and Development Act, 1973, illegal construction of a petrol pump was still ongoing.



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These official communications unequivocally establish that the applicant continued with unauthorized construction in deliberate and repeated violation of the law and despite clear instructions to desist. The aforesaid inter-departmental communications clearly establish that the issuance of the subject Show Cause Notice (SCN) was not abrupt or without basis. The applicant had been repeatedly cautioned by the competent authorities regarding the illegality of the ongoing construction activities. However, despite such warnings, the applicant willfully continued with the unauthorized construction, in blatant disregard of the applicable laws and directions.

A Copy of the letters dated 14.05.2020, 27.05.2020, and 10.06.2021 issued by the Principal Officer and Secretary of the Gorakhpur Development Authority are annexed herewith and marked as **ANNEXURE CA-3**.

6.10. That, the averments contained in paragraphs 3.19 to 3.21 of the application are, for the present purposes, not disputed and are stated to be correct to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

6.11. That, the averments made in paragraphs 3.22 and 3.23 of the application are respectfully denied as being factually incorrect and misleading. It is submitted that the Show



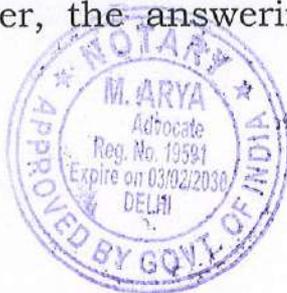
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Cause Notice dated 25.07.2023 issued by the Gorakhpur Development Authority clearly required Shri Brij Kumar Kushwaha to explain why the ongoing unauthorized construction should not be sealed, particularly in light of repeated warnings issued by the Authority since the year 2020. The notice granted a period of three days for filing a reply.

Despite the issuance of the notice, the Authority, in the interest of fairness and due process, continued to show restraint and provided the applicant with multiple opportunities to be heard over a period extending nearly four months. However, no substantive response or compliance with the directions of the Authority was forthcoming from the applicant. Accordingly, finding that the construction was being undertaken without any sanctioned map or due permission under the applicable legal provisions, the Gorakhpur Development Authority was constrained to take action and seal the construction site on 09.11.2023 in accordance with law

A True Copy of Show cause notice dated 25.07.2023 and Sealed Notice dated 09.11.2023 has already been Annexed in Miscellaneous Application as MA-10,12.

6.12. That, the averments contained in paragraphs 3.24 to 3.26 of the application are, for the present purposes, not disputed to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the



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right to contest or clarify the same at an appropriate stage, if required.

6.13. That, the averments contained in paragraphs 3.27 to 3.34 of the application are, for the present purposes, not disputed and are stated to be correct to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

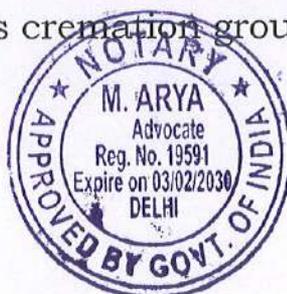
6.14. That, the averment made in paragraph 3.35 of the Application is not only factually inaccurate but also misleading. The Applicant's claim that the site has been erroneously marked as a flood-affected or submergence area is wholly misconceived. It is respectfully submitted that the Gorakhpur Master Plan 2021 was duly notified and brought into force on 12.07.2004. Ever since, the subject land has been unequivocally classified as falling within the flood-prone/submergence zone. This classification is neither sudden nor arbitrary — it is part of a long-standing and well-documented planning framework. The Applicant's attempt to portray this settled land use status as a recent or mistaken development is a clear distortion of facts, and appears to be a calculated effort to mislead this Hon'ble Tribunal. Such an assertion, with respect, deserves to be viewed with caution and rejected outright



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A Copy of the Gorakhpur Master Plan 2021, sanctioned map is marked and annexed as **Annexure CA-4**

- 6.15. That, the averments contained in paragraphs 3.36 to 3.43 of the application are, for the present purposes, not disputed and are stated to be correct to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.
- 6.16. That, the averment made in para 3.44 by the applicant on the revised Gorakhpur Master Plan 2031, which purports to designate Plot Nos. 178, 179, and 180 in Village Hansupur, Tehsil Sadar, District Gorakhpur, as land for cremation or graveyard use, is legally untenable and environmentally impermissible. The Committee constituted by this Hon'ble Tribunal has categorically found that the said land falls within the floodplain and catchment area of River Rapti. It is a settled position of law, reiterated by this Hon'ble Tribunal in O.A. No. 200/2014 and affirmed by the Hon'ble Supreme Court of India, that no construction activity of any kind is permissible on floodplain, catchment, or bedrock areas of rivers. This prohibition is absolute and applies irrespective of the intended land use, including for religious or public purposes such as cremation grounds or graveyards.



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6.17. That, it is further submitted that floodplains serve vital ecological functions, including groundwater recharge, flood mitigation, and the maintenance of riverine biodiversity. Allowing the use of such sensitive land—even for cremation or burial—would not only amount to a violation of binding judicial directions but would also pose serious risks of pollution, obstruction of natural water flow, and long-term environmental degradation.

6.18. That, the Master Plans, including the Gorakhpur Master Plan 2031, are subordinate to the environmental mandate and cannot override statutory and judicial prohibitions. The designation of floodplain land for cremation or graveyard use, therefore, does not confer any legal right or entitlement to use the land for such purposes, much less carry out any construction thereon.

In view of the above, it is submitted that neither cremation nor graveyard use, nor any form of construction—temporary or permanent—can be permitted on the subject land, which lies squarely within the prohibited floodplain zone. Any such use would constitute a clear violation of environmental norms, binding judicial orders, and the principles of sustainable development and inter-generational equity.

6.19. That the averment made in Paragraphs 3.45 to 3.47 is attempting to mislead this Hon'ble Tribunal by asserting that the Gorakhpur Development Authority has granted



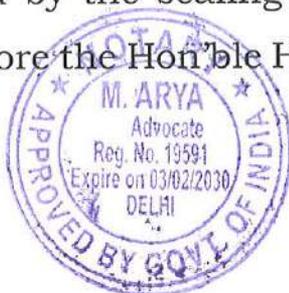
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approval to a nearby petrol pump operated by Shri Vinod Kumar Agrahari, in the name of M/s Parvati Filing Station, thereby implying preferential treatment. This statement is factually incorrect and contrary to the official record. In reality, the Gorakhpur Development Authority has not granted any permanent or valid permission to Shri Vinod Kumar Agrahari or to any other person for operating a commercial activity, including a Filling Station, on land that falls within the floodplain or submergence-prone areas. The Development Authority maintains a consistent policy against unauthorized commercial use in such sensitive zones.

6.20. That, on 16.03.2024, the Gorakhpur Development Authority issued a Show Cause Notice to Shri Vinod Kumar Agrahari, calling upon him to explain why his Filling Station should not be sealed for operating without proper sanction. On the very same day, the said petrol pump was sealed by the competent authorities, in strict compliance with the law, as is evident from the official documents and photographic evidence annexed herewith.

True copies of the Show Cause Notice dated 16.03.2024 and photographs evidencing the sealing of the petrol pump are annexed herewith and marked as **ANNEXURE CA-5**

6.21. That, it is submitted that Shri Vinod Kumar Agrahari, aggrieved by the sealing order, filed Writ-C No. 14736 of 2024 before the Hon'ble High Court. He contended that the



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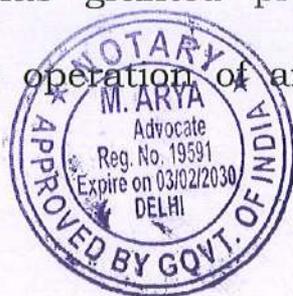
earlier map cancellation proceedings had already concluded by a reasoned order dated 24.12.2016, passed pursuant to the remand direction dated 21.07.2016 by the Chairman/Commissioner, Gorakhpur Development Authority. Despite this, a fresh cancellation proceeding was initiated on the same set of facts and grounds, which had already been adjudicated.

Moreover, the construction raised during the pendency of the earlier proceedings had already been regularized and compounded by the Authority vide letter dated 07.02.2017. In view of the above, the Hon'ble High Court was pleased to issue notice and grant an interim stay on the sealing action.

*“3.45. Till further orders of this Court effect and operation of the order dated 14.1.2024 passed by Secretary, Gorakhpur Development Authority and order dated 16.4.2024 passed by the appellate authority and all other consequential orders shall remain stayed.”*

True Copy of Hon'ble High Court of Allahabad Judicature order in the WRIT - C No 14736 of 2024 has been marked and annexed as **Annexure CA-6**

6.22. That, the Applicant's assertion that the Development Authority has granted preferential treatment or has allowed the operation of another Filling Station in the

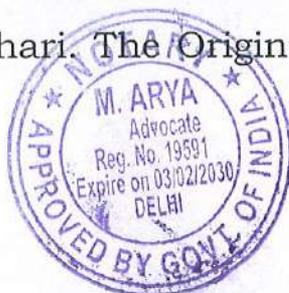


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vicinity is a deliberate misrepresentation of facts. The Applicant, in a calculated manner, seeks to portray himself as the sole victim while concealing critical developments and ongoing legal proceedings, thereby misleading this Hon'ble Tribunal to serve his own personal and commercial interests.

6.23. That, the averments contained in paragraphs 3.48 to 3.54 of the application are, for the present purposes, not disputed to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

6.24. The averments made in paragraph 3.55 are vehemently denied. The allegations against Shri Om Prakash Gupta are nothing but a desperate smokescreen aimed at diverting attention, distorting facts, and derailing the course of justice by raising baseless allegations against the Original Applicant. It is categorically submitted that Shri Gupta has no nexus—direct or indirect—with Shri Vinod Kumar Agrahari. The Original Application has been filed



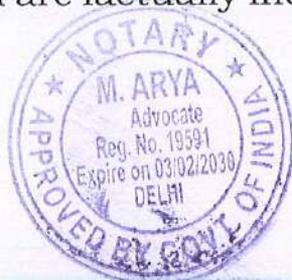
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independently, in public interest, to challenge unlawful and unregulated development in an ecologically sensitive area. The Applicant's narrative is crafted not on facts, but on conjecture and deflection, in a bid to cover up his own regulatory lapses.

Even Shri Vinod Kumar Agrahari is facing independent legal proceedings before the Hon'ble High Court at Allahabad in Writ-C No. 14736 of 2024, challenging the sealing of his own petrol pump. This clearly demolishes any claim of collusion or ulterior motive behind the present Original Application. Such baseless and misleading tactics deserve to be summarily rejected.

6.25. That, the averment made in para 3.56 about the assertion of a Government Hospital being constructed near the disputed site is not only factually baseless but also an attempt to mislead this Hon'ble Tribunal. No such hospital exists—either sanctioned or under construction—in Mohalla Hansupur Mustkil, where the Applicant's land is situated. The only ongoing construction is in Mohalla Hanuman Chak, over 1.2 km away, and has no bearing on the present matter. The Applicant is clearly trying to manufacture parity where none exists, to justify an otherwise untenable position.

6.26. That, the averments made in paragraph 3.57 of the Application are factually incorrect and stand fully rebutted



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by the detailed submissions made in the preceding paragraphs.

6.27. That, the averments contained in paragraphs 3.58 to 3.66 of the application are, for the present purposes, not disputed and are stated to be correct to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

6.28. That, the averment made in paragraph 3.67 is misconceived and legally unsustainable. The stand taken by the Gorakhpur Development Authority before the Oversight Committee, even if recorded therein, cannot override or dilute the binding force of statutory provisions and centrally issued environmental safeguards. The Rule 4(2)(xii) of the Wetlands (Conservation and Management) Rules, 2017, framed under the Environment (Protection) Act, 1986, prohibits:

*"...setting up and expansion of any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years..."*

The 50-meter restriction under Rule 4(xi) of the Wetlands (Conservation and Management) Rules, 2017 is a minimum threshold, not an exhaustive limit or fixed ceiling. This minimum buffer zone cannot be interpreted as a blanket permission for construction beyond it, especially where the land lies within a designated floodplain, as in the present



*अमरकाश गुप्त*

case. The *Guidelines for Implementing Wetlands (Conservation and Management) Rules, 2017* issued by the MoEFCC, the boundary of ‘zone of influence’ (includes areas that affect or are affected by the ecological character of the wetland) is determined through scientific assessment based on ecological and hydrological criteria. In other words, the Rules clearly state that the 50-meter buffer is not a cap, but rather the starting point. The restriction automatically expands if the “zone of influence” of the wetland—as determined in the Integrated Management Plan (IMP)—requires greater protection.

This position finds categorical support in the judgment of the Hon’ble NGT in *Forward Foundation v. State of Karnataka*, NGT 2016, O.A. No. 222/2014, where the Tribunal explicitly held that:

*“The Tribunal directed a 75-metre buffer around lakes and up to 50m around primary drains (rajakaluves), emphasizing that scientific reports and ecological pressure demanded stricter zones.*

*Environmental jurisprudence in India is governed by the Precautionary Principle and the Doctrine of Sustainable Development, as laid down in landmark decisions such as: Vellore Citizens’ Welfare Forum v. Union of India, (1996) 5 SCC 647; MC Mehta v. Kamal Nath, (1997) 1 SCC 388*

*Therefore, where scientific evidence or planning documents indicate risk beyond 50 metres, such protection must be extended to preserve the wetland’s integrity.*



ओमप्रकाश गुलना

Copy of *guidelines for Implementing Wetlands (Conservation and Management) Rules* and *Copy of Judgement in Forward Foundation v. State of Karnataka in OA 222/2014* is annexed herewith as an **Annexure CA-7**.

6.29. The Averment made in Para 3.68 that Gorakhpur Development Authority, through a so-called "pick-and-choose" policy, is not only unfounded but also deliberately misleading. To suggest that the authorities are targeting the Applicant alone is a distortion of facts and an attempt to play the victim card. As the actions taken by the Gorakhpur Development Authority are part of a broader, well-coordinated initiative aimed at halting illegal construction in critical zones, such as river buffer areas, flood plains, and riverbeds. This is not a matter of arbitrary selection; this is a concerted effort to uphold the rule of law and protect the environment.

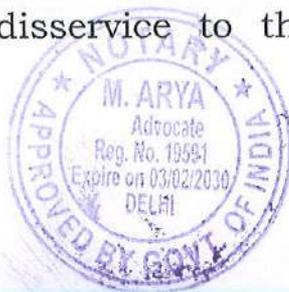
6.30. That it is respectfully submitted that in a series of meetings convened under the chairmanship of the District Magistrate, Gorakhpur, on 14.08.2023 and 16.11.2023—with participation from all relevant civic, administrative, and technical departments—it was unanimously decided to impose a complete ban on any construction within the river buffer zone, floodplain, and riverbed areas, which collectively function as natural floodways. These areas are critical for managing river discharge during floods and protecting surrounding communities and ecosystems. The Executive Engineer (Flood Division) specifically referred to Notification No. 2458 dated 07.10.2016 issued by the



श्रीमधुकरशर्मा

Ministry of Water Resources, which, read with Clause 6(3) of the Environment (Protection) Act, 1986, clearly prohibits construction activities in the active floodplain of the Ganga and its tributaries—including the Rapti and Rohini rivers. Further reference was made to Section 30(2)(iii) of the Disaster Management Act, 2005, mandating the identification of disaster-prone zones and the implementation of preventive measures. The proceedings also noted the specific observations of this Hon'ble Tribunal in *Meera Shukla v. Municipal Corporation, Gorakhpur & Others*, highlighting the need to protect water bodies from pollution and illegal encroachment. In view of these directions, it was resolved that no construction, registration, or utility connection shall be permitted in such ecologically sensitive areas without prior clearance from competent authorities. These safeguards are essential to prevent irreversible harm to the floodway, ensure public safety, and uphold the principles of sustainable development.

6.31. That, the authorities have not acted in isolation, nor have they singled out any one individual for punitive measures. Instead, they have implemented a broad and uniform policy to prevent illegal constructions in sensitive areas. To suggest otherwise is a blatant attempt to twist the facts and cast oneself as a victim of selective enforcement, which is categorically false. The Applicant's attempt to spin a narrative of unjust victimization is not only without merit but also a disservice to the legitimate efforts of the



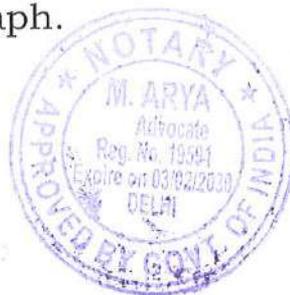
ओमप्रकाश गुप्ता

authorities working to protect public and environmental interests. The action against the Applicant is simply part of a larger, systematic effort to address illegal encroachments in critical zones across Gorakhpur.

Copy of Minutes of meeting regarding the Construction work being done in the river buffer area, and Bad Maidan and the river bed area held on 14.11.2023 and 16.11.2023 is marked and annexed as **Annexure CA-8**

6.32. That, the averments contained in paragraphs 3.69 to 3.71 of the application are, for the present purposes, not disputed to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

6.33. That, the averments made in paragraph 3.72 of the Application are denied as being factually incorrect, misleading, and devoid of merit. The Applicant is attempting to mislead this Hon'ble Tribunal by concealing the material fact, that the Gorakhpur Development Authority has been issuing notices to him since the year 2019, ever since the commencement of construction at the disputed site. The Applicant was, therefore, fully aware of the illegality of the construction from the outset. Detailed submissions in this regard have already been made in the preceding paragraph.



ओमप्रकाश गुप्ता

6.34. That, the averments made in paragraphs 3.73 to 3.79 of the Application are vague, misleading, and factually incorrect. The land in question has been classified under the flood line area since as early as 2004, as per the Gorakhpur Master Plan 2021, and even prior to that, revenue records reflected its status as falling within the flood-affected zone. The Applicant was fully aware of this classification. Furthermore, as per the current Riverside Gorakhpur Master Plan 2031, the subject land has been designated for use as a cremation ground and graveyard. Hence, any claim to the contrary is not only untenable but also a deliberate attempt to suppress material facts and mislead this Hon'ble Tribunal.

6.35. That it is pertinent to submit that Om Prakash Gupta, the Applicant in O.A. No. 613/2023 and Respondent No. 7 in the present application, had filed a Right to Information (RTI) dated 29.04.2025 application before the Gorakhpur Development Authority seeking clarification as to whether commercial activity could be permitted on the disputed land, which is presently classified as cremation ground and graveyard land under the Revised Gorakhpur Master Plan-2031. In response, the Development Authority categorically stated that as per the Gorakhpur Master Plan-2031 (Revised), construction activities can only be undertaken in accordance with the land use and zoning regulations prescribed therein. Accordingly, no commercial construction is permissible on land designated



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as a cremation ground and graveyard, as falls under the public and semi-public use category and is restricted to specific activities like cremation, burial, or related ancillary public facilities as per Model Building Bye-Laws & Zoning Regulations.

This unequivocal response further substantiates that the Applicant was fully aware of the restricted land use classification and yet proceeded to undertake construction in gross violation of the zoning norms.

3.36. That, the averments contained in paragraphs 3.80 to 3.81 of the application are, for the present purposes, not disputed to the extent they are borne out from the record, and accordingly, do not call for a detailed response at this stage; however, the answering respondent reserves the right to contest or clarify the same at an appropriate stage, if required.

3.37. That, the averment made in para 3.82 to 3.87 is not merely correct, as the subject matter in the present Miscellaneous application is outside the scope of the Hon'ble Tribunal. while it is true that the Hon'ble High Court, in its order, has observed that the Applicant may seek recourse before this Hon'ble Tribunal, it is most respectfully submitted that such liberty does not ipso facto confer jurisdiction



श्रीमद्दुकाश गुप्ता

upon this Hon'ble Tribunal to entertain matters that are otherwise outside the scope of its statutory mandate. The jurisdiction of the National Green Tribunal is circumscribed by the provisions of the National Green Tribunal Act, 2010, particularly Section 14 read with Schedule I, which restricts the Tribunal's powers to matters relating to substantial environmental questions arising under specified environmental enactments.

6.38. That, In the present case, the grievance of the Applicant pertains primarily to the sealing of premises and stoppage of construction by the Development Authority on the ground of unauthorized construction without a sanctioned building plan, and the classification of land use under the Gorakhpur Master Plan 2031 as a cremation ground and graveyard. These are fundamentally land use planning, zoning, and municipal regulation issues, governed by the U.P. Urban Planning and Development Act, 1973, and do not involve any violation of environmental statutes such as the Environment (Protection) Act, 1986, or the Water or Air Acts.

6.39. That, it is well settled in law that even where a superior court grants liberty to approach a particular forum, such liberty does not override the statutory limitations on that tribunal's jurisdiction. In this context, the Hon'ble Tribunal cannot assume jurisdiction merely because such liberty has been granted, unless the matter squarely falls within the Tribunal's jurisdictional framework.



ओमप्रकाश गुप्ता

Accordingly, the Applicant's attempt to invoke the jurisdiction of this Hon'ble Tribunal to challenge an administrative and land use enforcement action is misconceived, and the Application is liable to be dismissed at the threshold for want of jurisdiction.

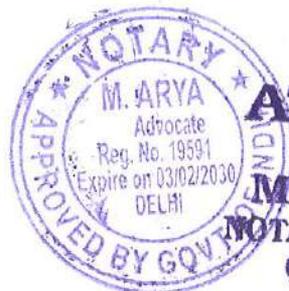
7. That, the Hon'ble Tribunal may be pleased to dismiss the present Miscellaneous Application with costs as it is devoid of merit.
8. That, in view of the aforesaid facts, it is respectfully prayed that the Hon'ble Tribunal may be pleased to pass an order as deemed fit in the circumstances of the present case.

*ओमप्रकाश गुप्ता*  
DEPONENT

Verification: Verified on this -\_ day of MAY 2025 that the contents of the above affidavit are true and correct to my knowledge and no part of it is false therein and nothing has been concealed therefrom.

*ओमप्रकाश गुप्ता*  
DEPONENT

I *Adv. Himanshu Gupta* do hereby identify the deponent who has produced the records of the case before me and I am satisfied that he is the same person as alleged.



**ATTESTED**

**MANISH ARYA**  
NOTARY PUBLIC, DELHI  
GOVT OF INDIA

IDENTIFIER

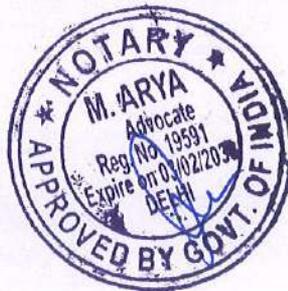
**19 MAY 2025**

Solemnly affirmed before me today, the...19... Day of May, 2025 by the deponent who has been identified by theaforesaid person.

I have satisfied myself by examining the deponent that he has understood the content of this affidavit, which have been read over and explained to him.

*Amish*  
19/05/25  
I identified the deponent who has signed in my presence

OATH COMMISSIONER/NOTARY



**ATTESTED**  
*Manish Arya*  
**MANISH ARYA**  
NOTARY PUBLIC, DELHI  
GOVT OF INDIA



19 MAY 2025

S. I. No: 1059/25 Date: 19/05/25 Certified This  
Sh/ Smt. Amrakesh Gupta  
S/o sh. Amrakesh Gupta  
R/o H.NO-21, Vasant Park, Gurgaon, Haryana  
Identified by Shri Adv. Manish Arya  
Presented his affidavit before the today date  
and verified the Contents of Documents.

*Manish Arya*  
Chas. Markali's  
Gurgaon  
UP

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**REPLY AFFIDAVIT**

\*\*\*\*\*

**IN**

**M.A. NO(S): 27 OF 2025  
OF  
ORIGINAL APPLICATION:613/2023**

**IN THE MATTER OF:**

**OMKARNATH KUSHWAHA**

**...APPLICANT**

**VERSUS**

**GORAKHPUR DEVELOPMENT AUTHORITY AND ORS**

**...RESPONDENTS**

**ANNEXURES**



353  
न्यायालय - श्रीमान उपजिलाधिकारी सर, गोरखपुर

वाद सं० 1140/125/2022  
सुनील आदि  
वनाम  
विजय कुमार आदि

अन्वर्गत धारा 32/38 उपरोक्त सं०  
2006 जायत, मौजा-हॉसपुर मुल्किल गम्हा  
फर्रुखा पगना-छेेली, तहसील सर, गोरखपुर।

महोदय, उपरोक्त वाद में वादी गण द्वारा वर्तमान खतौनी फसली सन् 1429 से 1434 फ० के खतौनी खाता सं० 22 व 40 से व इसके पूर्व की खतौनी में विजय कुमार, वृष कुमार, श्याम सुन्दर व धनश्याम दास पुत्र गण वरसू का नाम गलत अंकित होने के कारण आरक्षित है को निरस्त कर अभिलेख दुस्त करने हेतु वाद प्रेषित किया गया है।

उक्त के सम्बन्ध में फर्रुखा में वादी गण द्वारा संलग्न किये गये साक्ष्यों का अवलोकन किया गया, जिसके सम्बन्ध में आरम्भ निम्न है:-

- यह कि ग्राम हॉसपुर मुल्किल, तहसील फर्रुखा, पगना छेेली तहसील सर जिला-गोरखपुर की संलग्न खतौनी फसली सन् 1361, 1362, 1363 की खतौनी खाता सं० 2 पर सुखपुत्र पुत्र डोमा व गाजर पुत्र-चमर व नन्दलाल पुत्र हंसो साक्षर का नाम अंकित है।

यह कि उक्त ग्राम की खतौनी फसली सन् 1364 की खतौनी खाता सं० 2 में विना किसी सक्षम आमातास के आदेश के ही अन्य खतौनी धारों के नाम के साथ वरसू पुत्र के पुत्र वारी का नाम अंकित कर दिया गया है, तथा इसके बाद की खतौनी में भी गलती से नलाल चला धामा नाम अंकित कर दिया गया है, तथा इसके बाद की खतौनी में भी गलती से नलाल चला धामा नाम अंकित कर दिया गया है।

- यह कि उक्त ग्राम की खतौनी फसली सन् 1384 से 1386 की खतौनी खाता संख्या 26 में भी विना किसी आदेश के वरसू पुत्र के पुत्र धनुष अंकित कर दिया गया है।

- यह कि खतौनी फसली सन् 1423 से 1428 फ० के खाता 25 में वरसू पुत्र धनुष मृतक के स्थान आदेश काल में उनके कश्चि विजय कुमार, वृष कुमार, श्याम सुन्दर व धनश्याम का वाद सं० 20199005310361131-348-19 अंकित हो गया है।

- यह कि वर्तमान खतौनी फसली सन् 1429 से 1434 फ० के खतौनी खाता संख्या 40 पर वरसू पुत्र धनुष व खाता संख्या 22 पर वरसू पुत्र धनुष मृतक के कश्चि विजय कुमार, वृष कुमार, श्याम सुन्दर व धनश्याम पुत्र गण वरसू नि० ग्राम का मुद्रिपूर्ण अंकित नाम आरक्षित कर अभिलेख दुस्त करने की कार्यवाही हेतु आरम्भ सादर सेवा में प्रेषित है।

अतः ग्राम हॉसपुर मुल्किल तहसील फर्रुखा, पगना-छेेली तहसील सर, गोरखपुर के वर्तमान खतौनी फसली सन् 1429 से 1434 फ० के खतौनी खाता संख्या 40 पर मुद्रिपूर्ण अंकित नाम वरसू पुत्र धनुष व खाता संख्या 22 पर वरसू पुत्र धनुष मृतक के कश्चि विजय कुमार, वृष कुमार, श्याम सुन्दर व धनश्याम पुत्र गण वरसू नि० ग्राम का मुद्रिपूर्ण अंकित नाम आरक्षित कर अभिलेख दुस्त करने की कार्यवाही हेतु आरम्भ सादर सेवा में प्रेषित है।

पतिनिपकर्ता ...  
वृष कुमार

महोदय  
न्यायालय गोरखपुर

सौजन्य की भावना से धनश्याम दास पुत्र वरसू  
विश्व जितें हेतु न्यायालय को  
समाहित

सत्य-प्रतिलिपि  
28/11/2023  
पेशकार

28/11/2023

4-धनश्याम दास पुत्र स्वU वरसू

NOTARY PUBLIC  
M. ARYA  
Advocate  
Reg. No. 1959  
DELHI  
APPROVED BY GOVT OF INDIA

PHOTO COPY ATTESTED

NOTARY PUBLIC  
19 MAY 2025  
DELHI (INDIA)

IN THE COURT OF SUB-DISTRICT MAGISTRATE SADAR, GORAKHPUR

CASE NO: 1140/125/2022

SUNIL AND ORS  
Versus  
VIJAY KUMAR AND ORS

Under Section 32/38 of the Uttar Pradesh  
Revenue Code, 2006, pertaining to Village  
Hansupur Mustkil and Town Pargana Haveli,  
Sub-Division Sadar, District Gorakhpur.

Sir,

In the above matter, the plaintiff has issued a notice seeking cancellation of the wrongly recorded names of Vijay Kumar, Brij Kumar, Shyam Sundar, and Ghanshyam Das, sons of Barsu, in Khatuni Account Nos. 22 and 40 for Fasli Years 1429 to 1434, as well as in the previous Khatunis, and for rectification of the land records accordingly.

In relation to the above, the evidences attached by the plaintiff in the files were examined. The report with respect to which is as follows-

- That the annexed Khatuni for Fasli Years 1361, 1362, and 1363, bearing Khata No. 2 of Village Hansupur Mustkil, Town Pargana Haveli, Sub-Division Sadar, District Gorakhpur, records the names of Sukhu S/o Doma, Gajar S/o Chamru, and Nandlal S/o Hansi as holders.
- That the name of Bansu S/o Feku, a resident of the village, has been incorrectly recorded along with the names of the other account holders in the Khatuni for Fasli Year 1364, bearing Khata No. 2, without any order from a competent court; furthermore, this entry has been mistakenly carried forward in the subsequent Khatunis.
- That, in the Khatuni bearing Khata No. 26 for Fasli Years 1384 to 1386, the name of Barsu S/o Ghanu has been inserted in place of the name of Bansu S/o Feku without any order from the competent court.
- That in the Khatuni bearing Khata No. 25 for Fasli Years 1423 to 1428, the name of the deceased Barsu S/o Ghanu has been replaced by his heirs, namely Vijay Kumar, Brij Kumar, Shyam Sundar, and Ghanshyam, pursuant to the order dated 31/08/2015 passed in Case No. 2019900531036113.
- That in the Current Khatuni for Fasli year 1429 to 1434 bearing khata no: 40 and 20, the name of the deceased Barsu s/o Ghanu legal heir, has been mentioned which continues to be recorded erroneously.
- Therefore, with respect to the current Khatuni of Village Hansupur Mustkil, Town Pargana Haveli, Sub-Division Sadar, District Gorakhpur,

19 MAY 2025

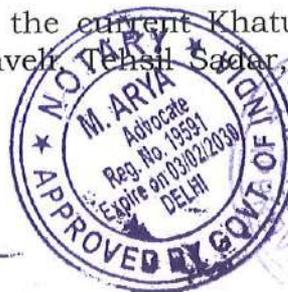


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NOTARY PUBLIC  
DELHI (INDIA)

Fasli Years 1429 to 1434, the name of Barsu S/o Dhanu has been erroneously recorded in Khata No. 40, and in Khata No. 22, the names of the heirs of deceased Barsu S/o Dhannu, namely Vijay Kumar, Brij Kumar, Shyam Sundar, and Ghanshyam, all sons of Barsu, residents of the village, have also been incorrectly recorded. It is therefore requested that the said erroneous entries be cancelled and appropriate action be taken to rectify the land records accordingly.

Sir,

The correction may kindly be made as per the report of the Lekhpal and the annexed records. The Lekhpal's report is enclosed herewith.

Undersigned

Lalji Pathak  
Revenue Inspector  
Area- Bargadva City  
Date: 15.02.2023

Undersigned  
Anil Rai  
Lekhpal

True Copy  
Undersigned

Reader

Sub-District Magistrate  
Sub-Division – Sadar, Gorakhpur  
Date: 26.11.24



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NOTARY PUBLIC  
DELHI (INDIA)

19 MAY 2025



न्यायालय तहसीलदार सदर गोरखपुर  
वाद सं०-

सुनील आदि  
बनाम  
विजय कुमार आदि

अन्तर्गत धारा 32/38 रा०सं०उ०प्र०२००६  
बावत मौजा हासूपुर मुस्तकिल तप्पा कस्बा  
परगना हवेली तहसील सदर जिला गोरखपुर

उपजिलाधिकारी  
सदर गोरखपुर

महोदय

प्रस्तुत वाद वादी द्वारा अभिलेख दुरुस्ती हेतु दाखिल करके याचना किया गया है कि ग्राम हासूपुर मुस्तकिल के खतौनी फसली वर्ष 1429 से 1434 के खाता सं०-22 व 40 से व इसके पूर्व खतौनी में विजय कुमार आदि का नाम गलत अंकित होते चला आ रहा है, को निरस्त कर अभिलेख दुरुस्त किया जाये।

वादी ने अपने कथन के समर्थन में खतौनी फसली वर्ष 1364, व 1384 से 1386 व हस्तलिखित खतौनी फसली वर्ष 1405 से 1410 व खतौनी फसली वर्ष 1429 से 1434 दाखिल किया है। लेखपाल/रा०नि० की आख्या मंगायी गयी जो संलग्न पत्रावली है। रा०नि० आख्या दिनांक 07-02-2023 से स्पष्ट है कि खतौनी फसली वर्ष 1361, 1362, 1363, के खतौनी खाता सं०-2 पर सुखू पुत्र डोमा व गाजर पुत्र मचरू व मन्दलाल पुत्र हंसू अंकित है। खतौनी फसली वर्ष 1364 के खाता सं०-2 में बिना किसी सक्षम न्यायालय के आदेश के ही अन्य खातेदारों के नाम के साथ बन्सू पुत्र फेकू नाम अंकित कर दिया गया। इसके बाद की खतौनी में भी गलती से चला आया। खतौनी फसली वर्ष 1384 से 1386 में बिना किसी आदेश के बन्सू पुत्र फेकू के स्थान पर बरसू पुत्र धन्नु अंकित कर दिया गया है। खतौनी फसली वर्ष 1423 से 1428 के खाता सं०-25 में बरसू पुत्र धन्नु मृतक के स्थान आदेश के कालम में उनके वारिसों विजय कुमार, वृज कुमार, श्यामसुन्दर व घनश्याम का वाद सं०-2019900531036113/31.08.2019 अंकित हो गया है। वर्तमान खतौनी फसली वर्ष 1429 से 1434 के खाता सं०-40 पर बरसू पुत्र धन्नु व खाता सं०-20 पर बरसू पुत्र धन्नु मृतक के वारिसों का नाम त्रुटिपूर्ण रूप अंकित होते चला आ रहा है।

अतः ग्राम हासूपुर मुस्तकिल तप्पा कस्बा परगना हवेली तहसील सदर जिला गोरखपुर के खतौनी फसली वर्ष 1429 से 1434 खाता सं०-40 पर त्रुटिपूर्ण नाम बरसू पुत्र धन्नु व खाता सं०-22 पर बरसू पुत्र धन्नु मृतक के वारिसों विजय कुमार, वृज कुमार, श्यामसुन्दर व घनश्याम का नाम खारिज करके अभिलेख दुरुस्त किये जाने हेतु आख्या प्रेषित। पक्षगण उपजिलाधिकारी के न्यायालय में दिनांक 28.9.23 को उपस्थित हो।

प्रतिलिपिकर्ता .....  
सूचनाकर्ता .....

नाम हावलत .....  
सं. संख्या ..... 733 .....  
दि. संख्या ..... 26/11/24 .....  
बादात फ. सं. ..... 13-000क .....  
वादात संख्या .....  
संख्या का न. सं. ..... 26/11/24 .....  
बादात फ. सं. ..... 26/11/24 .....  
संख्या ..... 5 .....

सत्य-प्रतिलिपि

पक्षकार  
सदर उप जिलाधिकारी सदर  
गोरखपुर

19.09.2023  
तहसीलदार सदर  
गोरखपुर



19 MAY 2025

सुनील आदि  
6875  
26.11.23

24/09/2023  
2044  
28/10/2023

In the Court of Tehsildar, Sadar, Gorakhpur

Case No.:

Sunil & Others  
Versus  
Vijay Kumar & Others

Under Section 32/38 Revenue  
Code U.P. 2006 Regarding Mauza  
Hansupur Mustkil, Tappa Kasba  
Pargana Haveli, Tehsil Sadar,  
District Gorakhpur

Sub-Divisional Magistrate  
Sadar Gorakhpur

Sir,

The present case has been filed by the plaintiff for rectification of records, requesting that the names of Vijay Kumar & Others, which have been erroneously recorded in Khata Nos. 22 and 40 of the Khatuni for Crop Years 1429 to 1434 and in previous Khatunis of Village Hansupur Mustkil, be cancelled and the records be corrected.

The plaintiff, in support of his statement, has submitted Khatuni of Fasli Year 1364, Fasli Years 1384 to 1386, handwritten Khatuni of Fasli Years 1405 to 1410, and Khatuni for Fasli Years 1429 to 1434. A report from the Lekhpal/Revenue Inspector was sought, which is attached to the case file. As per the Revenue Inspector's report dated 07-02-2023, it is evident that in the Khatuni for Fasli Years 1361, 1362, and 1363, under Khata No. 2, the names of Sukhhu S/o Doma, Gajar S/o Machru, and Nandlal S/o Hansu are recorded. In Khata No. 2 of Fasli Year 1364, the name of Bansu S/o Feku was inserted along with the other account holders without any order of the competent court. This mistake continued in the subsequent Khatunis as well. In Khatuni for Fasli Years 1384 to 1386, Barsu S/o Dhannu was inserted in place of Bansu S/o Feku without any order. In Khata No. 25 for Fasli Years 1423 to 1428, in place of deceased Barsu S/o Dhannu, in the order column, the names of his heirs – Vijay Kumar, Brij Kumar, Shyam Sundar, and Ghanshyam – were entered with Case No. 2019900531036113 dated 31.08.2019. In the current Khatuni for Fasli Years 1429 to 1434, the name of the heirs, Barsu S/o Dhannu, is erroneously recorded in Khata No. 40 and 22.

Therefore, in the Khatuni for Fasli Years 1429 to 1434 of Village Hansupur Mustkil, Tappa Kasba, Pargana Haveli, Tehsil Sadar, District Gorakhpur, the erroneously recorded name of Barsu S/o Dhannu heirs of – Vijay Kumar, Brij Kumar, Shyam Sundar, and Ghanshyam in Khata No. 40 and Khata No. 22, should be cancelled and the records rectified accordingly. The report is hereby respectfully submitted. The parties are directed to appear before the Court of the Sub-Divisional Magistrate on 28.09.2023.

Undersigned

True Copy

Reader

Sub-Divisional Magistrate  
Gorakhpur Date:26.11.24

Undersigned

Tehsildar Sadar  
Gorakhpur

Date:19.09.2023

19 MAY 2025



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NOTARY PUBLIC  
DELHI (INDIA)

ई-डिस्ट्रिक्ट के अन्तर्गत जारी..



## उत्तर प्रदेश शासन

### उत्तर प्रदेश के पिछड़ी जाति के लिए जाति प्रमाण पत्र

जिला गोरखपुर  
तहसील गोरखपुर सदर  
आवेदन क्र० 221880030273675  
प्रमाणपत्र क्र० 583223055271

जारी दिनांक: 05/12/2022

प्रमाणित किया जाता है कि  
पत्नी  
माना का नाम  
निवासी  
ग्राम  
तहसील  
जिला

इन्द्रासनी/INDRASANI  
स्व अशोक कुमार  
सुब्रिया देवी  
62 सी,छोटे काजीपुर,गाजर हा हाता  
गोरखपुर सदर  
गोरखपुर



उत्तर प्रदेश राज्य की पिछड़ी जाति के व्यक्ति हैं। वह उत्तर प्रदेश लोक सेवा अनुसूचित जातियों, अनुसूचित जन जातियों तथा अन्य पिछड़े वर्गों के लिए आरक्षण अधिनियम १९९४ की अनुसूची एक के अन्तर्गत मान्यता प्राप्त है।

यह भी प्रमाणित किया जाता है कि इन्द्रासनी/INDRASANI पूर्वोक्त अधिनियम १९९४ (क्या संशोधित) की अनुसूची २ (जैसा कि उत्तर प्रदेश लोक सेवा) अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम २००१ द्वारा प्रतिस्थापित किया गया है एवं जो ३० प्र० लोक सेवा अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम २००२ एवं शासनादेश संख्या 22/16/92 टी० नी०-III, दिनांक २० अक्टूबर २००८ द्वारा संशोधित की गई है, में आच्छादित नहीं है। इनके माना-पिता की निरन्तर तीन वर्षों की अवधि के लिये मकान वार्षिक आय आठ लाख रुपये या इससे अधिक नहीं है तथा इनके पास धन कर अधिनियम १९५७ में क्या विहित छूट मौमा में अधिक सम्पत्ति नहीं है।



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DELHI (INDIA)

जारी कर्ता केन्द्र: फिरोज अलम, बीएसएस जन सेवा केंद्र VIKASH SINGH

Digitally Signed by  
VIKASH SINGH  
OFF-REVENUE  
DEPARTMENT,  
DU-TEHSILDAR,  
S-Uttar  
PRADESH

सक्षम अधिकारी/तहसीलदार  
डिजिटल हस्ताक्षरित  
गोरखपुर सदर, गोरखपुर  
दिनांक: 05/12/2022

पद: फिरोज अलम, केन्द्र प्रभाषी  
स्थान: 64, Nagar Nigam Gorakhpur, गोरखपुर  
सदर, Nagar Nigam Gorakhpur, गोरखपुर सदर  
दिनांक: 05/12/2022  
हस्ताक्षर एवं मुहर



यह प्रमाण पत्र इलेक्ट्रॉनिक डिजिटल सिग्नेचर द्वारा तैयार किया गया है तथा डिजिटल सिग्नेचर से हस्ताक्षरित है। सम्बन्धित केंद्र के अधिकृत कर्मी द्वारा प्रमाणित किया गया है। यह प्रमाण पत्र वेबसाइट <http://e-district.up.gov.in> पर इसका कृपे आवेदन क्र० फिर प्रमाणपत्र क्र० संशोधित कर, सत्यापित किया जा सकता है।



19 MAY 2025

डिजिटल के अन्तर्गत जारी



### उत्तर प्रदेश शासन

उत्तर प्रदेश के विच्छेदी जाति के लिए जाति प्रमाण पत्र

जिला **गोरखपुर**  
 तहसील **गोरखपुर सदर**  
 आगेदन क्र० **165800310059726**  
 प्रस्तावपत्र क्र० **583163012825**

जारी दिनांक: 06/04/2016

|                          |                       |
|--------------------------|-----------------------|
| प्रमाणित किया जाता है कि | श्री अमित कुमार       |
| पुरुषो                   | श्री राजकुमार कुमरपाल |
| माता का नाम              | श्रीमती गीता देवी     |
| निवासी                   | 55 1, एस्टेट फाजीपु   |
| गांव                     |                       |
| तहसील                    | गोरखपुर सदर           |
| जिला                     | गोरखपुर               |



उत्तर प्रदेश राज्य की काली जाति की व्यक्ति है। यह उत्तर प्रदेश लोक सेवा अनुसूचित जातियों/अनुसूचित जन जातियों तथा अन्य पिछड़े वर्गों के लिए आरक्षण अधिनियम 1954 की अनुसूची एक के अन्तर्गत साम्यता प्राप्त है।  
 यह भी प्रमाणित किया जाता है कि श्री अमित कुमार महापुरुष अधिनियम 1946 (यथा संशोधित) की अनुसूची 2 (जिस कि उत्तर प्रदेश लोक सेवा अनुसूचित जातियों/अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (समावेश) अधिनियम 2002 द्वारा संशोधित किया गया है) एवं जो उपरोक्त सेवा अनुसूचित जातियों/अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (समावेश) अधिनियम 2002 एवं संशोधित राज्य 22/10/02 (19 लोक सेवा) दिनांक 29 अक्टूबर 2002 द्वारा संशोधित की गई है, से आचर्यदिन नहीं विद्यमान समावेशित की निम्नलिखित वर्गों की अवधि के लिए सकारण धार्मिक अन्य अर्थ सेवा सेवा का हस्त अधिक नहीं है तथा इनके पत्र पत्र अधिनियम 1946 से एक विच्छेद पत्र नाम से अयोग्य नहीं है।

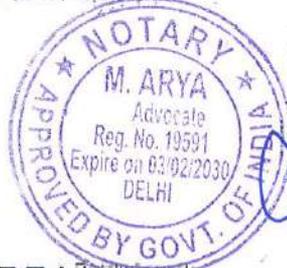


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NOTARY PUBLIC DELHI (INDIA)

जारी काल केन्द्र: जिला जन सूचना केन्द्र, जिला जन सूचना केन्द्र  
 पता: 6/2 फाजीपु  
 स्थान: गोरखपुर  
 दिनांक: 23/04/2016  
 हस्ताक्षर एवं मुहर

SATYENDRA SINGH

SATYENDRA SINGH  
 O-Parsona  
 CH-101-SATYENDRA SINGH SAHUP  
 Panch

सक्षम अधिकारी, तहसीलदार  
 डिजिटल हस्ताक्षरित  
 गोरखपुर सदर, गोरखपुर  
 दिनांक: 06/04/2016

यह प्रमाण पत्र इलेक्ट्रॉनिक विधि से जारी किया गया है। इस डिजिटल प्रमाण पत्र के अंतर्गत जारी होने पर प्रमाणित किया गया है। यह प्रमाण पत्र केवल के लिए ही मान्यता प्राप्त है। अन्य किसी भी उद्देश्य के लिए प्रमाणित नहीं है।



ई-डिजिटल के अनागत जारी...



# उत्तर प्रदेश शासन

उत्तर प्रदेश के पिछड़ी जाति के लिए जाति प्रमाण पत्र

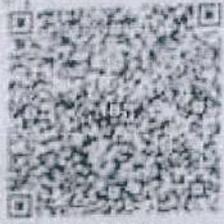
जिला: गोरखपुर  
तहसील: गोरखपुर सदर  
आवेदन क्र०: 211580030238980  
प्रमाणपत्र क्र०: 583213044473

जारी दिनांक: 20/09/2021



|                          |                                   |
|--------------------------|-----------------------------------|
| प्रमाणित किया जाता है कि | प्रमोद कुमार                      |
| पुरुष/स्त्री             | स्व० सीता राम                     |
| माता का नाम              | स्व० मामा देवी                    |
| जिपानी                   | 55 डी, छोटे काजीपुर, गाजर का बाता |
| ग्राम                    |                                   |
| तहसील                    | गोरखपुर सदर                       |
| जिला                     | गोरखपुर                           |

उत्तर प्रदेश राज्य की आरक्षित जाति के व्यक्ति हैं। यह उत्तर प्रदेश लोक सेवा अनुसूचित जातियों अनुसूचित जन जातियों तथा अन्य पिछड़े वर्गों के लिए आरक्षण अधिनियम 1957 की अनुसूची एन के अन्तर्गत मान्यता प्राप्त है। यह भी प्रमाणित किया जाता है कि प्रमोद कुमार पुरुषों अधिनियम 1957 (वर्षा संशोधन) की अनुसूची 2 (जैसा कि उत्तर प्रदेश लोक सेवा) अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम 2001 द्वारा प्रतिस्थापित किया गया है एवं जो 2001 लोक सेवा अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम 2002 एवं आरक्षण अधिनियम 22/18/92 सी० सी०-III, दिनांक 20 अक्टूबर 2002 द्वारा संशोधित की गई है, में आरक्षणित नहीं है। इनके माता-पिता की निरन्तर तीन वर्षों की अवधि के लिये सकल कार्षिक आय आठ लाख रुपये का इसमें अधिक नहीं है तथा इनके पास एक अधिनियम 1957 में क्या विहित सूट सीमा में अधिक सम्पत्ति नहीं है।



जारी कला केंद्र: पिटोरा आर्य समाज, गोरखपुर जन सेवा केंद्र  
पत्र: पिटोरा आर्य, केंद्र प्रभारी  
स्थान: 64 Nagar Nigam, Gorakhpur, गोरखपुर  
सदर, Nagar Nigam, Gorakhpur, गोरखपुर सदर  
दिनांक: 21/09/2021

Lal Ji Vishwakarma

Digitally  
Signed by  
Lal Ji  
Vishwakarma  
Digital  
Signature  
Pradhan

सदर अधिकारी/तहसीलदार  
डिजिटल हस्ताक्षरित  
गोरखपुर सदर, गोरखपुर  
दिनांक: 20/09/2021

यह प्रमाण पत्र इलेक्ट्रॉनिक रूप से जारी किया गया है तथा डिजिटल सिग्नेचर से प्रमाणित है। सम्बंधित केंद्र के अधिकृत कर्मियों द्वारा प्रमाणित किया गया है। यह प्रमाण पत्र [www.mca.gov.in](http://www.mca.gov.in) पर प्रकाश करने के लिये [www.mca.gov.in](http://www.mca.gov.in) पर प्रकाश करने के लिये प्रमाणपत्र क्र० अधिकृत कर, प्रमाणित किया जा सकता है।

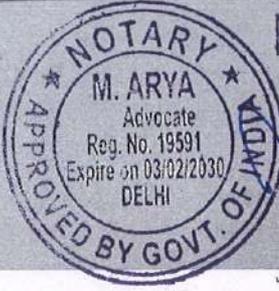


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DELHI (INDIA)

# उत्तर प्रदेश शासन

उत्तर प्रदेश के पिछड़ी जाति के लिए जाति प्रमाण पत्र

जिला गोरखपुर  
तहसील गोरखपुर सदर  
आवेदन क्र० 058/Caste14/CC108674  
प्रमाणपत्र क्र० 580331422912

जारी दिनांक: 23/09/2014

प्रमाणित किया जाता है कि  
पुत्र/पुत्री  
माता का नाम  
शिवानी  
ग्राम  
तहसील  
जिला

श्री राहुल कुशवाहा  
श्री रामजीत कुशवाहा  
श्रीमती मीरा देवी  
35 C, कनजीपुर खुर्द (गाजर का इलाका)  
गोरखपुर सदर  
गोरखपुर



उत्तर प्रदेश राज्य की काछी जाति के व्यक्ति हैं। यह उत्तर प्रदेश लोक सेवा अनुसूचित जातियों/अनुसूचित जन जातियों तथा अन्य पिछड़े वर्गों के लिए आरक्षण अधिनियम 1998 की अनुसूची एक के अन्तर्गत मान्यता प्राप्त है। यह भी प्रमाणित किया जाता है कि श्री राहुल कुशवाहा पूर्वोक्त अधिनियम 1998 (यथा संशोधित) की अनुसूची 2 (जैसा कि उत्तर प्रदेश लोक सेवा) अनुसूचित जातियों/अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम 2009 द्वारा प्रतिस्थापित किया गया है एवं जो 308 लोक सेवा अनुसूचित जातियों/अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण (संशोधन) अधिनियम 2002 एवं शासनादेश संख्या 22/16/92 टी० सी०-111, दिनांक 20 अक्टूबर 2002 द्वारा संशोधित की गई है, से आछाप्रदित नहीं है। इनके माता-पिता की निरन्तर तीन वर्षों की अवधि के लिये सकल वार्षिक आय आठ लाख रुपये या इससे अधिक नहीं है तथा इनके पास पत्र कर अधिनियम 1999 में तथा विधिपूट सीमा से अधिक सम्पत्ति नहीं है।



जारी कर्ता केन्द्र:  
पद:  
स्थान:  
दिनांक:  
हस्ताक्षर एवं मूहर

जन सुविधा केन्द्र  
केन्द्र प्रभारी  
Ektal Nagar

Kumar  
Anil

Digitally Signed by Kumar  
Anil OffRevenue  
05807682  
C=IN, CN=Kumar Anil  
E=UP, India

सक्षम अधिकारी/तहसीलदार  
डिजिटल हस्ताक्षरित  
गोरखपुर सदर, गोरखपुर  
दिनांक: 23/09/2014

यह प्रमाण पत्र इलेक्ट्रॉनिक विनिर्देश सिस्टम द्वारा तैयार किया गया है तथा डिजिटल सिग्नेचर से हस्ताक्षरित है। सम्बन्धित केन्द्र के अधिकृत कर्ता द्वारा प्रमाणित किया गया है। यह प्रमाण पत्र वेबसाइट <http://eoffice1.up.nic.in> पर इसका पढ़ने आवेदन क्र० फिर प्रमाणपत्र क्र० अंकित कर, सत्यापित किया जा सकता है।

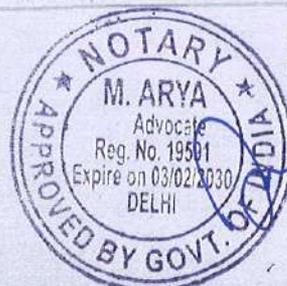


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19 MAY 2025

NOTARY PUBLIC  
DELHI (INDIA)



उत्तर प्रदेश UTTAR PRADESH

BZ 684763

1

### दस्तावेज मुहायदाबय

मौजा- हाँसपुर मुस्तकिल, तप्पा-कस्बा, परगना-हवेली,  
 तहसील-सदर, जिला-गोरखपुर  
 रकबा-1.0050हे० यानि-30 डि०  
 तय राशि-6,00,000/-रु०  
 एडवान्स-1,00,000/-रु०  
 शेष धनराशि-5,00,000/-रु०  
 स्टैम्प-12,100/-रु०  
 भाग-2, प्रारूप-4(ग), वि०कोड-0038, क्र०सं०-376, पृ०सं०- 128  
 विक्रेता मो०नं० -9336920208 क्रेता मो०नं० -9451062802

12-1-20



गो. ज. मामा देवी  
 जगदीश  
 सजय कुमार  
 कंकविक्रम  
 (Kankavikram)



19 MAY 2025

NOTARY PUBLIC DELHI (INDIA)

45  
5800  
24-5-17

श्री पंकज भगत 81\* जलप नारायण भगत निवासी  
जिंदीत विपणु मॉडिर् जो 371ता काटिका भगत  
0000 प्रिन्स-कोरुपण



10333

विक्रय अनुबंध विलेख (बिना कब्जा)  
600,000.00 100,000.00 6,000.00 100 6,100.00 40  
प्रतिफल मालियत अग्रिम धनराशि फीस रजिद्री नकल व प्रति शुल्क योग पृष्ठों की संख्या

श्री पंकज भगत  
पुत्र श्री सत्य नारायण भगत  
व्यवसाय अन्य  
निवासी ग्यायां भेडियामढ पो0 गीतावाटिका गो0  
ग्राम्यायां पता उकंठ  
मं यह लेखपत्र इस कार्यालय में दिनांक 8/6/2017 समय 1:58PM  
द्वारे निबन्धन हेतु पेश किया।

Pankaj Bhagat



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

रघुस अहमद खॉ  
उप निबंधक द्वितीय

गोरखपुर

8/6/2017

निबन्धन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रु-प्रलेखानसार उक्त  
विक्रेता क्रेता

श्रीमती भद्रा देवी  
पत्नी श्री सीताराम  
पेशा गृहिणी  
निवासी छोटेकाजीपुर तह0 सदर गो0



श्री पंकज भगत  
पुत्र श्री सत्य नारायण भगत  
पेशा अन्य  
निवासी भेडियामढ पो0 गीतावाटिका गो0



श्री प्रमोद कुमार कुरावाहा  
पुत्र श्री सीताराम  
पेशा अन्य  
निवासी छोटेकाजीपुर तह0 सदर गो0

अमदीश



श्री प्रमोद कुमार कुरावाहा  
पुत्र श्री सीताराम  
पेशा अन्य  
निवासी छोटेकाजीपुर तह0 सदर गो0

सैजथ



श्री प्रमोद कुमार कुरावाहा  
पुत्र श्री सीताराम  
पेशा अन्य  
निवासी छोटेकाजीपुर तह0 सदर गो0

प्रमोद कुमार



श्री उदय प्रकाश  
पुत्र श्री सीताराम  
पेशा अन्य  
निवासी छोटेकाजीपुर तह0 सदर गो0

उदय प्रकाश

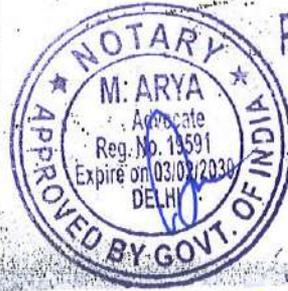


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DELHI (INDIA)

19 MAY 2025



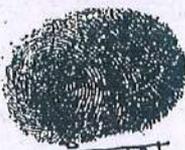
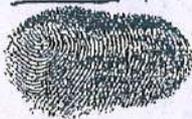
उत्तर प्रदेश UTTAR PRADESH

BZ 684764

2



हम कि श्रीमती माया देवी पत्नी सीताराम व जगदीश कुशवाहा व संजय कुमार कुशवाहा व प्रमोद कुमार व उदय प्रकाश व सोनू कुमार कुशवाहा पुत्रगण सीताराम व राहुल कुशवाहा पुत्र रामजील व श्रीमती मीरा देवी पत्नी रामजील व राजकुमार कुशवाहा पुत्र गाजर निवासीगण मुहल्ला-छोटे काजीपुर, तहसील-सवर, जिला-गोरखपुर, उ०प्र० के हैं।



जगदीश

संजय

उमेश कुमार

उदय प्रकाश



Pankaj Bhegari

सोनू कुमार

राहुल कुशवाहा

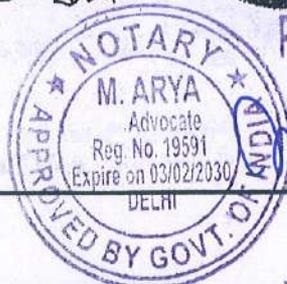


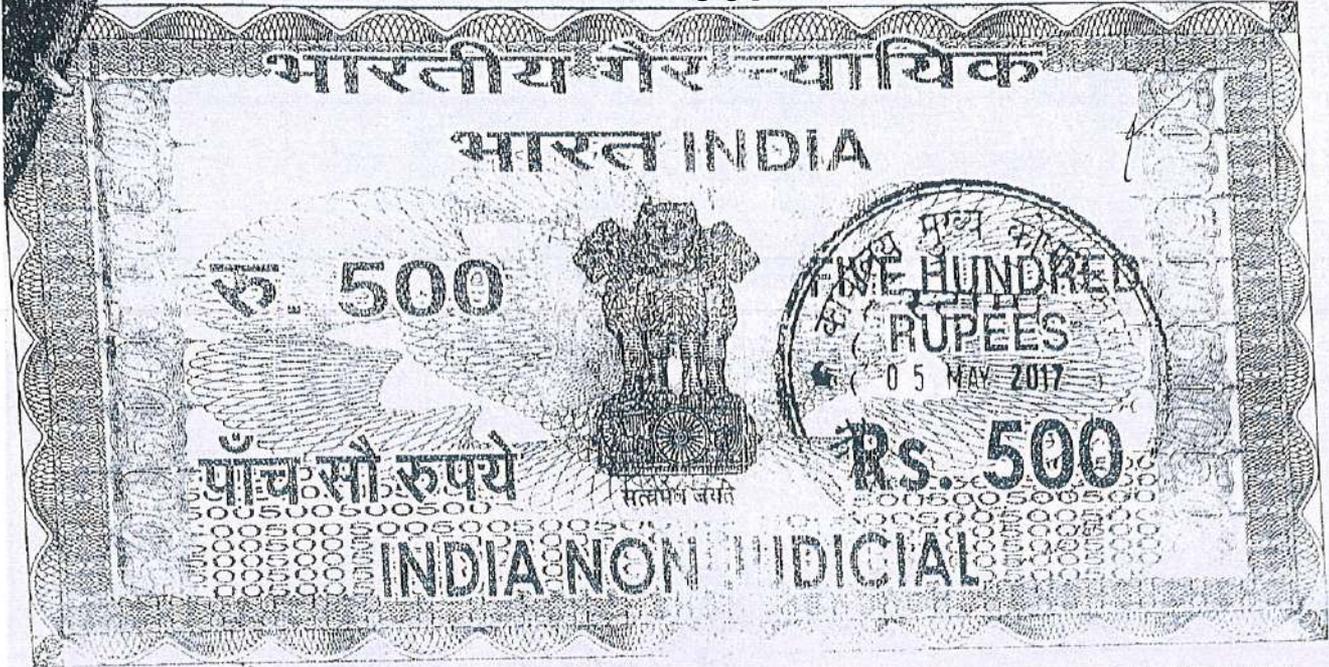
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उत्तर प्रदेश UTTAR PRADESH

5

Y 930805

काम आवे। यह मुआहिदाबय क्रेता व विक्रेता के कथनानुसार उपलब्ध कराये गये साक्ष्यों के आधार पर तहरीर किया गया।

## विवरण जायदाद

स्थित मौजा- हाँसपुर मुस्तकिल, तप्पा-कस्बा, परगना-हवेली, तहसील-सदर, जिला-गोरखपुर।

| आराजी नं० | रकबा      |
|-----------|-----------|
| 171मि०    | 0.0020हे० |
| 174मि०    | 0.0110हे० |
| 175मि०    | 0.0040हे० |
| 176       | 0.274हे०  |
| 177       | 0.038हे०  |
| 178       | 0.062हे०  |
| 179       | 0.0103हे० |
| 180       | 0.083हे०  |

नि. क. मया देवी



श्री. क. मया देवी



पमदीश शर्मा



उमर/कमल

उमर/कमल  
Ranjay Bhatnagar

श्री. क. मया देवी



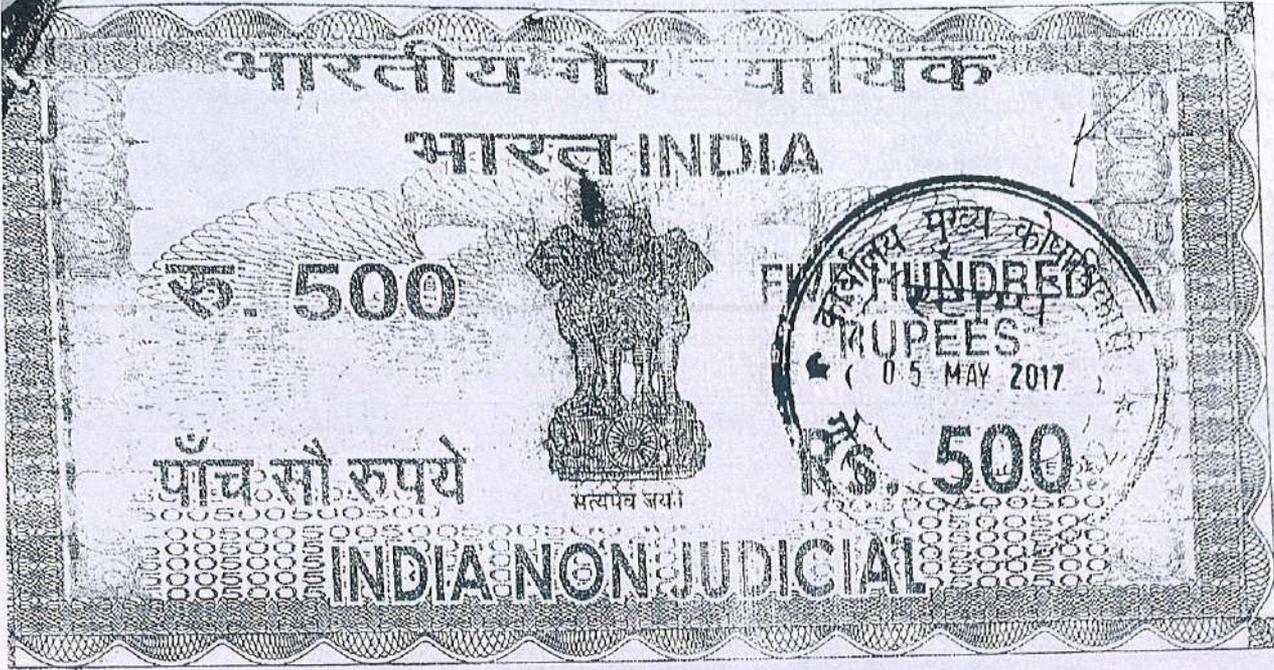
नि. क. मया देवी



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DELHI (INDIA)



उत्तर प्रदेश UTTAR PRADESH

6

Y 930806

|           |           |
|-----------|-----------|
| 184मि0    | 0.0050हे0 |
| 199       | 0.0040हे0 |
| 300       | 0.225हे0  |
| 301       | 0.0760हे0 |
| 302       | 0.0750हे0 |
| 433 / 299 | 0.0030हे0 |
| 185       | 0.040हे0  |

कुल 15 नम्बरान

कुल रकबा 1.0050हे0 (एक दशमलव शून्य शून्य पांच शून्य हे0) यानि 30डि0 अपना-अपना सम्पूर्ण हक व हिस्सा के बावत मुआहिदाबय तहरीर किया। अघोत रकबा - 0.12 हे0

Handwritten signatures and fingerprints:

- मि. प्र. भागा देवी
- जगदीश
- सजय
- प्रमोद कुमार
- उदय प्रकाश
- सोहन कुमार
- राहुल कुशीवाड़ा
- मि. प्र. मीरा देवी
- रंजित कुमार
- Pankaj Bhat

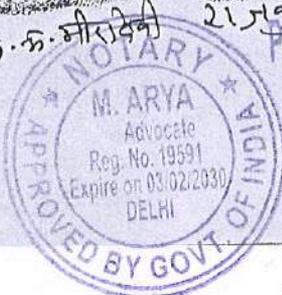


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DELHI (INDIA)

19 MAY 2025



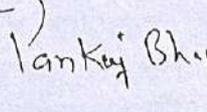
उत्तर प्रदेश UTTAR PRADESH

7

BL 221933

चौहद्दी :

- पूरब - बन्धा
- पश्चिम - खेत सोमारी देवी
- उत्तर - खेत फेकू वगैरह
- दक्षिण - खेत रामअचल यादव

 मि. क. माया देवी  
 मगदश  
 श. श. श.  
 प्रमोद कुमार  
 उदय प्रकाश  
 मोन कुमार  
 राहुल कुशवाहा  
 मि. क. कीरा देवी  
 र. क. शर्मा  
 Ranvijay Bhatia

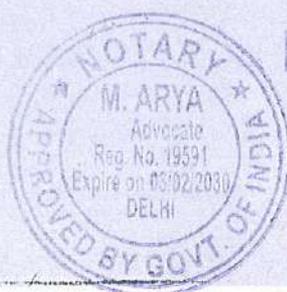


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DELHI (INDIA)

19 MAY 2025

भारतीय गैर न्यायिक

पचास

रुपये

₹. 50

भारत

FIFTY  
RUPEES

RS. 50

INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

8

BL 221934

डि. क. मारा देवी



जगदीश

सजय

प्रभाकर

उदर उदर



Pankaj Bhatia

मोन मारा

डि. क. मारा देवी

रजकमल

शकुल कुशवाहा



नाम पता साक्षीगण :

- 1 Ashwani Agrawal  
Ashwani Kumar Agrawal  
Allaha dadpur, Gorakhpur  
273001
- 2 Ravi Prakash S/o Raju Prasad  
Basantpur, Gorakhpur

दिनांक : 25.05.2017

प्रारूपक व टाईपकर्ता  
जनमेजय त्रिपाठी  
जनमेजय कुमार त्रिपाठी  
एडवोकेट  
कलेक्ट्री कचहरी, गोरखपुर

19 MAY 2025

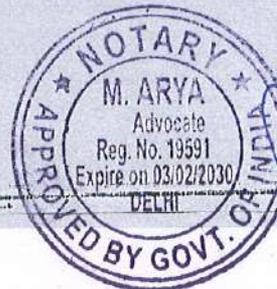


PHOTO COPY ATTESTED

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DELHI (INDIA)

पत्रांक 769/वाद अनु0/गो.वि0 प्रा0/2020-21

प्रेषक:

पीठासीन अधिकारी  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।

सेवा में,

प्रभारी निरीक्षक  
थाना-राजघाट  
गोरखपुर।

दिनांक 14/05/2020

महोदय,

कृपया श्री बृज कुमार चौरसह मुहल्ला-हारपुर हार्बट बंधा गोरखपुर द्वारा अर्ध-रत्ना से स्थल पर विकास कार्य (मिट्टी भरणी द्वारा) रात्रि में कराये जाने के कारण प्राधिकरण द्वारा वाद योजित कर कार्यवाही की जा रही है।

अतः स्थल पर विकास कार्य (मिट्टी भरणी द्वारा) रात्रि में किया जा रहा है, जिसे स्थायी रूप से बन्द कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

*(Signature)*

पीठासीन अधिकारी,  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।

पत्रांक व दिनांक तदैव।

प्रतिलिपि:-सचिव महोदय को सूचनार्थ प्रेषित।

पीठासीन अधिकारी,  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।



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NOTARY PUBLIC  
DELHI (INDIA)

19 MAY 2025

Letter No.: 964/Case Ref./G.D.A./2020-21

From:  
Presiding Officer,  
Gorakhpur Development Authority,  
Gorakhpur

To:  
Station House Officer,  
Police Station – Rajghat,  
Gorakhpur

Date: 14/05/2020

Sir,

That, Shri Brij Kumar and others, residents of Mohalla Hansupur, Harbat Bandha, Gorakhpur, have been carrying out development work (by way of landfilling with soil) illegally at the site during the night. Legal proceedings have been initiated by the Authority in this regard.

Therefore, you are kindly requested to direct the concerned persons to permanently stop the ongoing development work (landfilling with soil) being carried out at night.

Undersigned

Presiding Officer  
Gorakhpur Development Authority  
Gorakhpur

Copy of the letter number and date  
is forwarded to the Hon'ble Secretary for information

Presiding Officer  
Gorakhpur Development Authority  
Gorakhpur

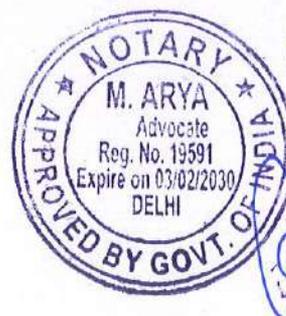


PHOTO COPY ATTESTED

19 MAY 2025

NOTARY PUBLIC  
DELHI (INDIA)

पत्रांक 976/वाद अनु0/गो वि0 प्रा0/2019-20

प्रेषक,

सचिव  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।

सेवा में,

पुलिस अधीक्षक (नगर)  
गोरखपुर।

दिनांक 27/05/2020

महोदय,

कृपया श्री वृज कुमार वगैरह मुहल्ला-हासूपुर हार्वट बंधा गोरखपुर द्वारा अवैध रूप से बिना मानचित्र स्वीकृत करवाये स्थल पर निर्माण/विकास कार्य (मिट्टी भरायी द्वारा) रात्रि में करवाये जाने के कारण प्राधिकरण द्वारा गान्त योजित कर कार्यवाही की जा रही है।

अतः स्थल पर निर्माण/विकास कार्य (मिट्टी भरायी द्वारा) रात्रि में किया जा रहा है जिसे स्थायी रूप से बन्द करवाये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

  
24.5.20

सचिव,

गोरखपुर विकास प्राधिकरण,  
गोरखपुर।

पत्रांक व दिनांक तदैव।

प्रतिलिपि:- प्रभारी निरीक्षक, अना राजघाट, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

सचिव,

गोरखपुर विकास प्राधिकरण,  
गोरखपुर।

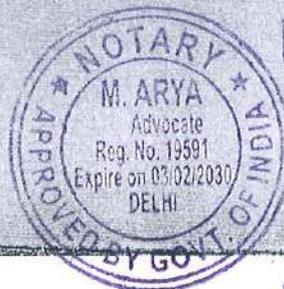


PHOTO COPY ATTESTED

19 MAY 2020

NOTARY PUBLIC  
DELHI (INDIA)

Letter No.: 976/Case Ref./G.D.A./2019-20

From:  
Secretary,  
Gorakhpur Development Authority,  
Gorakhpur

To:  
Superintendent of Police (City),  
Gorakhpur

Date: 27/05/2020

Sir,

That, Shri Brij Kumar and others, residents of Mohalla Hansupur, Harvat Bandha, Gorakhpur, have been carrying out construction/development work (by way of landfilling with soil) illegally at the site during the night without obtaining approval of the building map. The Authority has initiated legal proceedings in this regard.

Therefore, you are kindly requested to instruct the concerned persons to permanently stop the said construction/development activity (by way of landfilling with soil) being carried out at night.

Undersigned

Secretary  
Gorakhpur Development Authority  
Gorakhpur

Copy of the letter number and date  
is forwarded to the Station House Officer,  
Police Station Rajghat, Gorakhpur for necessary action

Secretary  
Gorakhpur Development Authority  
Gorakhpur

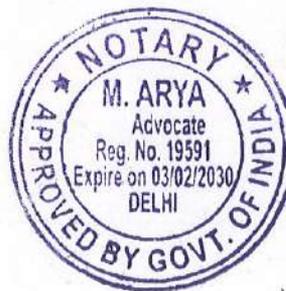


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NOTARY PUBLIC  
DELHI (INDIA)

19 MAY 2025

कार्यालय : गोरखपुर विकास प्राधिकरण, गोरखपुर  
पत्रांक ७७ / वाद अनु० / गो०वि०प्रा० / 2021-22 / दिनांक/०/६/ 2021

सेवा में,  
पुलिस अधीक्षक (नगर)  
गोरखपुर।

विषय :- वाद संख्या-19/2020 के सम्बन्ध में।

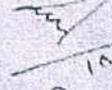
महोदय,

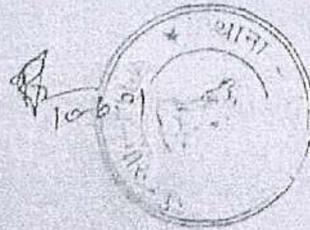
कृपया श्री वृज कुमार वंगरह मुहल्ला-हासपुर हार्वट वधा, गोरखपुर द्वारा अनाधिकृत निर्माण कराये जाने पर निर्माणकर्ता के विरुद्ध उ०प्र० नगर नियोजन विकास अधिनियम 1973 सुसंगत धाराओं के अन्तर्गत कार्यवाही के तहत वाद सं०-19/2020 कायम कर कारण बताओ नोटिस तथा निर्माण कार्य रोकने हेतु पत्र भेजा गया था। निर्माण कार्य रोकने का प्रयास करने के बावजूद निर्माणकर्ता द्वारा चोरी छिपी निर्माण कार्य किया जा रहा है।

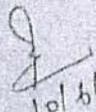
अतः अवैध निर्माणकर्ता द्वारा कराये जा रहे अवैध निर्माण को यथाशीघ्र रोकने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

  
सचिव,  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।  
१

पत्रांक व दिनांक तदैव  
प्रतिलिपि- थाना प्रभारी, राजघाट, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

  
सचिव,  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।  
१



  
10/6/21

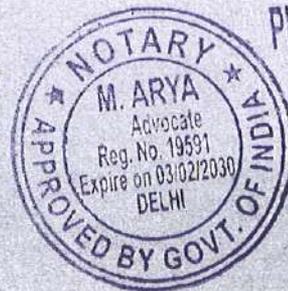


PHOTO COPY ATTESTED

  
NOTARY PUBLIC  
DELHI (INDIA)

19 MAY 2025

Office: Gorakhpur Development Authority, Gorakhpur  
Letter No.: 77 / Case Ref. / G.D.A. / 2021-22 / Dated: 10/06/2021

To,  
Superintendent of Police (City),  
Gorakhpur

Subject: Regarding Case No. 19/2020

Sir,

It is respectfully submitted that Case No. 19/2020 has been instituted under the relevant provisions of the Uttar Pradesh Urban Planning and Development Act, 1973, against Shri Brij Kumar and others, residents of Mohalla Hansupur, Harvat Bandha, Gorakhpur, for carrying out unauthorized construction. A show cause notice and a letter for halting construction were issued. Despite efforts to stop the construction, he continues to carry out the work secretly.

Therefore, you are kindly requested to instruct the concerned officials to immediately stop the illegal construction being carried out by the unauthorized builder.

Undersigned  
Secretary  
Gorakhpur Development Authority, Gorakhpur

Copy of the letter number and date is simultaneously forwarded to:  
Station House Officer, Police Station Rajghat, Gorakhpur for necessary action.

Secretary  
Gorakhpur Development Authority

Dated:10.06.2021

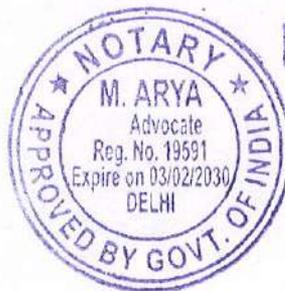


PHOTO COPY ATTESTED

NOTARY PUBLIC  
DELHI (INDIA)

19 MAY 2025



- संकेत आवस्यीय**
- अ.1 प्रयोग उपकरी
  - अ.2 कनिष्ठ नगर विस्तार क्षेत्र (अथवा उपनगर)
  - अ.3 अग्रणीय (सहयोग धनगत)
  - अ.4 अग्रणीय (न्यून धनगत)
  - व्यावसायिक**
  - अ.5 अग्रणीय व्यावसायिक क्षेत्र/बाजार स्थल
  - अ.6 बाजार क्षेत्र
  - अ.7 मध्यम श्रेणीय क्षेत्र
  - अ.8 शोधक क्षेत्र
  - अ.9 केन्द्रीय हाउसिंग
  - अ.10 मित्रता सहयोग
  - आवासीय**
  - अ.11 विस्तृत एवं गहन आवास
  - अ.12 मध्य एवं कम आवास
  - अ.13 औद्योगिकी पार्क
  - वाण्यारण्य**
  - अ.14 वन्यारण्य
  - अ.15 अग्रणीय क्षेत्र
  - मनीषण**
  - अ.16 खुले स्थल
  - अ.17 अग्रणीय पार्क
  - अ.18 खेल पार्क
  - अ.19 वीरधाम

- सार्वजनिक एवं अर्धसार्वजनिक सुविधाये**
- अ.1 केंद्रीय
  - अ.2 सड़क / सड़कीकरण
  - अ.3 सड़क विस्तार
  - अ.4 विद्युतनिर्माण
  - अ.5 अग्रणीय संरक्षण एवं अग्रणीय
  - अ.6 सार्वजनिक एवं अर्धजन संरक्षण
  - अ.7 सार्वजनिक सुविधाये
  - अ.8 पुलिस स्थान
  - अ.9 अग्रणीय विभाग
  - अ.10 अग्रणीय सड़क
  - अ.11 अग्रणीय
  - अन्य**
  - अ.12 केन्द्रीय विभागे
  - अ.13 उपस्थिति एवं सेवाये
  - अ.14 अग्रणीय
  - अ.15 सार्वजनिक पार्क
  - अ.16 विस्तृत गुरु
  - अ.17 वाण्यारण्य स्थान
  - अ.18 अग्रणीय एवं अग्रणीय
  - कृषि**
  - अ.19 पौधधारा
  - अ.20 अग्रणीय क्षेत्र
  - अ.21 अग्रणीय क्षेत्र
  - अ.22 वन

- यातायात एवं परिवहन**
- अ.1 अग्रणीय नदी / विस्तृत प्रत्यक्षित
  - अ.2 अग्रणीय मार्ग
  - अ.3 अग्रणीय (मीटर एवं गैर मीटर)
  - अ.4 अग्रणीय क्षेत्र
  - अ.5 अग्रणीय
  - अ.6 अग्रणीय
  - अ.7 अग्रणीय
  - अ.8 अग्रणीय
- अन्य**
- अ.1 नदी / नदी एवं जलधारा
  - अ.2 अग्रणीय क्षेत्र
  - अ.3 अग्रणीय क्षेत्र
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**19 MAY 2025**

गोरखपुर सम्भागीय नियोजन खण्ड  
नगर एवं ग्राम नियोजन विभाग, उत्तर प्रदेश

378  
ANNEXURE CA-5

**कार्यालय: गोरखपुर विकास प्राधिकरण, गोरखपुर।**

पत्रांक 15/6 / वाद अनु0 / वाद खण्ड जोन-03 (ख) / दिनांक 16/3/2024  
उत्तर प्रदेश नगर योजना एवं विकास अधिनियम-1973 (यथा संशोधित-1997) की  
धारा 28 क(1) के अन्तर्गत निर्माण सील किए जाने के आदेश।

सेवा में,

श्री विनोद कुमार अग्रहरी,  
पुत्र स्व0 गिरिश चन्द,  
मुहल्ला-मुण्डेरी चक  
थाना-राजघाट  
गोरखपुर।

आप द्वारा मुहल्ला-मुण्डेरी चक, गोरखपुर में आप द्वारा भूतल पर लगभग 45'x13' में निर्माण कार्य पूर्ण करते हुए भूतल के नीचे टंकी लगाने हेतु लगभग 20'x40' में निर्माण कार्य किया जा रहा है। स्थल पर कोई स्वीकृत मानचित्र नहीं दिखाया गया।

इस सम्बन्ध में उ0प्र0 नगर नियोजन एवं विकास अधिनियम 1973 की धारा-27/28 के अन्तर्गत प्राधिकरण द्वारा पूर्व में आपको वाद संख्या-466/2013 दिनांक-19.07.2013 भेजा गया था एवं आपसे अपेक्षा की गयी थी कि आप उक्त अवैध निर्माण को रोक दें। उक्त निर्माण के उपरान्त भी स्थल पर उपरोक्त अनाधिकृत निर्माण रोका नहीं गया है और न ही स्वयं हटाया गया है। उक्त अधिनियम की धारा-27 व 28 के प्राविधानों के प्रतिकूल पाये जाने के कारण एवं आप द्वारा उपरोक्तानुसार उल्लंघन किये जाने के कारण आपको दिनांक-24.01.2024 को एक नोटिस भेजकर यह कारण बताने की अपेक्षा की गई थी कि क्यों न उक्त निर्माण को सील कर दिया जायेगा, किन्तु आपसे इस नोटिस का भी कोस सन्तोषजनक उत्तर प्राप्त नहीं हुआ है। अतः मुहल्ला-मुण्डेरी चक, गोरखपुर में निर्माणाधीन उक्त अवैध निर्माण को अधिनियम की धारा 28 क (1) के अन्तर्गत प्रदत्त अधिकारों का प्रयोग करते हुए सील बन किये जाने के आदेश पारित किये जाते हैं। पर्याप्त पुलिस बल साथ लेकर क्षेत्रीय सहायक अभियन्ता द्वारा अपनी उपस्थिति में उक्त निर्माण को स्थल पर सील कराया जाए। उपरिवर्णित व्यक्तियों की अनुपस्थिति या अनिच्छा की स्थिति में उसमें दो व्यक्तियों द्वारा साक्षित कराया जाये। इस आदेश के उपरान्त भवन किसी भी प्रकार का प्रवेश व निर्माण पूर्णतया वर्जित है। यदि उपरोक्त आदेश का किसी भी प्रकार उल्लंघन किया जाता है, तो उस स्थिति में वैधानिक कार्यवाही की जाएगी।

सक्षम अधिकारी कृते उपाध्यक्ष,  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।



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1/9 MAY 2025

**Office: Gorakhpur Development Authority, Gorakhpur.**

Letter No.1516/Case Anu. /Case Section Zone -03 (A)/Date: 16/03/2024  
Order for Sealing of Construction under Section 28A(1) of the  
Uttar Pradesh Urban Planning and Development Act, 1973 (as amended -  
1997).

.....  
**To,**  
**Shri Vinod Kumar Agrahari,**  
**Son of Late Girish Chandra,**  
**Mohalla - Munderi Chak,**  
**Police Station - Rajghat,**  
**Gorakhpur.**

You have carried out construction work on the ground floor over approximately 45' x 13', and are constructing an underground tank below the ground floor over approximately 20' x 48' at Mohalla Munderi Chak, Gorakhpur. No approved building map has been shown at the site.

In this regard, under Sections 27/28 of the Uttar Pradesh Urban Planning and Development Act, 1973, the Authority had earlier sent you Case No. 466/2013 dated 19.07.2013, and it was expected from you that the said unauthorized construction would be stopped. Despite the above, the unauthorized construction at the site has not been stopped nor removed by you. Due to violations of the provisions of Sections 27 and 28 of the said Act, and based on your above-mentioned contraventions, you were sent a notice dated 24.01.2024, asking you to show cause why the said construction should not be sealed. However, no satisfactory response has been received from you to this notice. Therefore, under the powers conferred by Section 28A(1) of the Act, orders are hereby passed to seal the said unauthorized construction at Mohalla Munderi Chak, Gorakhpur. The concerned Assistant Engineer, along with an adequate police force, is to seal the said construction on-site in his presence. In case of the absence or unwillingness of the above-mentioned person(s), the action shall be witnessed by two persons. After this order, any kind of entry or construction in the building is completely prohibited. If there is any violation of the above order, then legal action shall be taken.

Undersigned

Competent Authority  
For Vice-Chairman,  
Gorakhpur Development Authority,  
Gorakhpur.

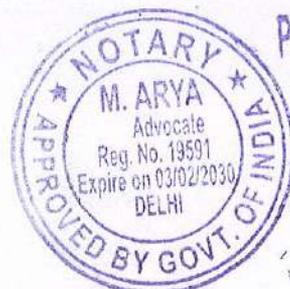
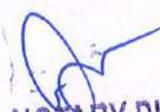


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## आवश्यक - सूचना

गोरखपुर विकास प्राधिकरण द्वारा अवैध निर्माण किये जाने के कारण इस अवैध निर्माण को सुसंगत धाराओं के अधीन सीलबन्द कर दिया गया है। इस अवैध निर्माण के सीलबन्द को बिना उपाध्यक्ष, गोरखपुर विकास प्राधिकरण गोरखपुर के अनुमति के छेड़-छाड़ अथवा तोड़ने का कार्य न किया जाये, यदि उक्त सील पर कोई व्यवधान होता है तो उक्त व्यक्ति के विरुद्ध नियमानुसार कठोर कानूनी कार्यवाही की जायेगी।

आज्ञा से,

उपाध्यक्ष  
गोरखपुर विकास प्राधिकरण,  
गोरखपुर।



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# गोरखपुर विकास प्राधिकरण

आज दिनांक :- 16 | 3 | 24 को इस

परिसर विनोद कुमार आर्य एवं मुंडरी चक्रवर्ती को

उ० प्र० नगर नियोजन एवं विकास

अधिनियम 1973/77 की धारा के

अन्तर्गत सील किया गया।

आज्ञा से.  
उपाध्यक्ष  
गो.वि.प्रा.

DIESEL

PET

गोरखपुर विकास प्राधिकरण



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गोरखपुर



G.D.A.

**382**  
**ANNEXURE CA-6**

**58**

**Court No. - 6**

**Case :-** WRIT - C No. - 14736 of 2024

**Petitioner :-** Vinod Agrahari @ Vinod Kumar Gupta

**Respondent :-** State Of Up And 4 Others

**Counsel for Petitioner :-** Santosh Kumar Singh, Sr. Advocate

**Counsel for Respondent :-** C.S.C., K.R. Singh

**Hon'ble Dinesh Pathak, J.**

1. Despite the fact that previous map cancellation proceeding has been culminated, vide order dated 24.12.2016, in pursuance of the remand order dated 21.7.2016, passed by Chairman /Commissioner, Gorakhpur, Development Authority, fresh cancellation proceeding has been initiated on the same set of facts assigning same reason which was already adjudicated upon in the previous proceeding. Secretary, Gorakhpur Development Authority has passed map cancellation order dated 14.1.2024 in a very perfunctory manner without properly appraising the objection filed by the petitioner and the previous proceeding which was culminated by order dated 24.12.2016. Even appellate authority has simply referred the previous proceeding, however, failed to consider the same, while passing the order impugned. At later stage, construction made by petitioner during the cancellation proceeding was compounded by letter dated 7.2.2017 (Annexure No.16).

2. The matter requires consideration.

3. Respondent No. 1 is represented through learned Standing Counsel. Respondents Nos. 2 to 5 are represented through their counsel, who have prayed for and granted three weeks' time to file counter affidavit.

4. Rejoinder affidavit, if any, may be filed within two weeks, thereafter.

5. Till further orders of this Court effect and operation of the order dated 14.1.2024 passed by Secretary, Gorakhpur Development Authority and order dated 16.4.2024 passed by the appellate authority and all other consequential orders shall remain stayed.

6. List this matter on 07.8.2024

**Order Date :-** 27.5.2024

Md Faisal

Digitally signed by :-  
MOHD FAISAL  
High Court of Judicature at Allahabad

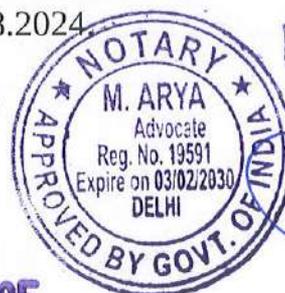


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# Guidelines for implementing Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
GOVERNMENT OF INDIA

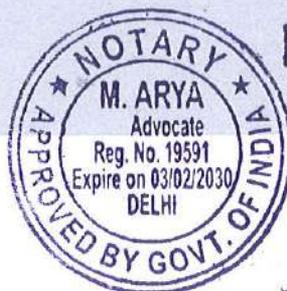


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## I. Guidelines Purpose and Scope

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified Wetlands (Conservation and Management) Rules, 2017 (hereinafter Wetlands Rules) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. These guidelines have been drafted to support the State Governments / Union Territory (UT) Administrations in the implementation of the Rules by providing guidance on:
  - a) Preparing a list of wetlands in the State / UT
  - b) Identifying wetlands for notification under Wetlands (Conservation and Management) Rules, 2017
  - c) Delineating wetlands, wetlands complexes and zone of influence
  - d) Preparation of Brief Document
  - e) Determining 'wise use' and ecological character
  - f) Developing a list of activities to be regulated and permitted
  - g) Developing an Integrated Management Plan
  - h) Constitution and operational matters of the Wetlands Authorities
  - i) Overlapping provisions.
  
2. These guidelines were drafted by a committee constituted by the MoEF&CC vide OM dated August 10, 2018. The committee comprised Mr U.A.Vora (former CCF Wildlife, Government of Gujarat), Dr Arvind Kumar (President, India Water Foundation), Dr B.C. Jha (Former Director (Wetlands), Central Inland Fisheries Research Institute), Dr P. S. N. Rao (Director, School of Planning and Architecture), Dr Afroz Ahmad (Member, Environment and Rehabilitation, Narmada Control Authority) and Dr Ritesh Kumar (Director, Wetlands International South Asia). The committee met on five occasions at MoEF&CC, New Delhi for the said purpose, and submitted final version of the guidelines to the Ministry on December 5, 2018. The draft guidelines were subsequently sent for comments to all State Governments / UT Administrations, and have been finalized after due consideration of the comments received. The Committee immensely benefitted from the discussions held with Ms Manju Pandey (Joint Secretary). The Committee also acknowledges the support received from Ms Rita Khanna (Scientist 'F'), Dr M. Ramesh (Scientist 'E'), Mr Chandan Singh (Scientist 'D'), Dr Anu Chetal (Research Assistant) and Ms Pallavi Mukherjee (Research Assistant) during the guidelines preparation process.

## II. Wetlands to be regulated

3. The provisions of Wetlands Rules apply to:
  - a) Wetlands designated by the Government of India to the List of Wetlands of International Importance under the provisions of the Convention on Wetlands (Ramsar Convention). [Ref. Rule 3 (a) of Wetlands Rule]
  - b) Wetlands notified under the rules by the Central Government, State Government and UT Administration. [Ref. Rule 3 (b) of Wetlands Rule]



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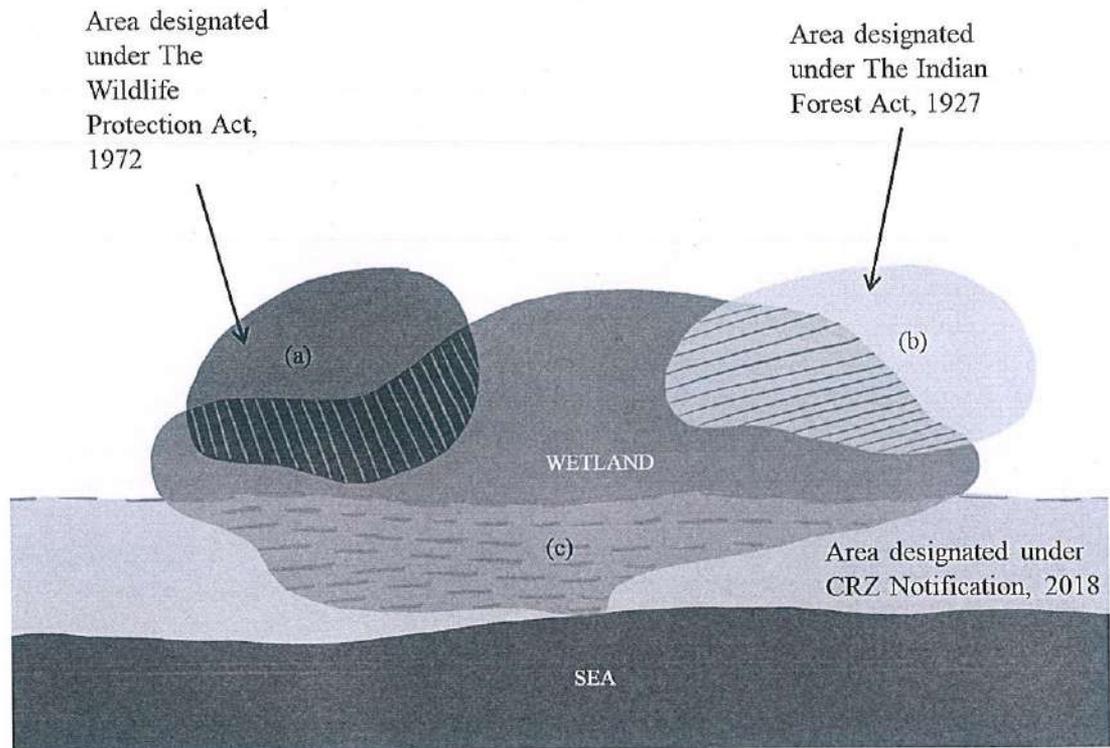
4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:
- River channels;
  - Paddy fields;
  - Human-made waterbodies specifically constructed for drinking water purposes;
  - Human-made waterbodies specifically constructed for aquaculture purposes;
  - Human-made waterbodies specifically constructed for salt production purposes;
  - Human-made waterbodies specifically constructed for recreation purposes;
  - Human-made waterbodies specifically constructed for irrigation purposes;
  - Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;
  - Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;
  - Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof.
- [Ref. Rule 2 (g) and Rule 3 of Wetlands Rules]
5. Human-made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) - 4g) above, are excluded from notification under these Rules.
6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) - 4g), attract the provisions of the Wetlands Rules.
7. Wetlands designated as Ramsar Sites may be notified under the Rules as per the process mentioned in paragraphs 57-65, even when partly or wholly overlapping with areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof; Wildlife (Protection) Act, 1972 and amendments thereof; Coastal Regulation Zone Notification, 2011 and amendments thereof. Regulations for parts of wetlands overlapping with 4h-4j (supra) will, however, be as per the corresponding regulatory framework. Ramsar site areas, not covered under any of the overlapping laws and rules, will attract the provisions of the Wetlands Rules (Refer illustration 1 below).



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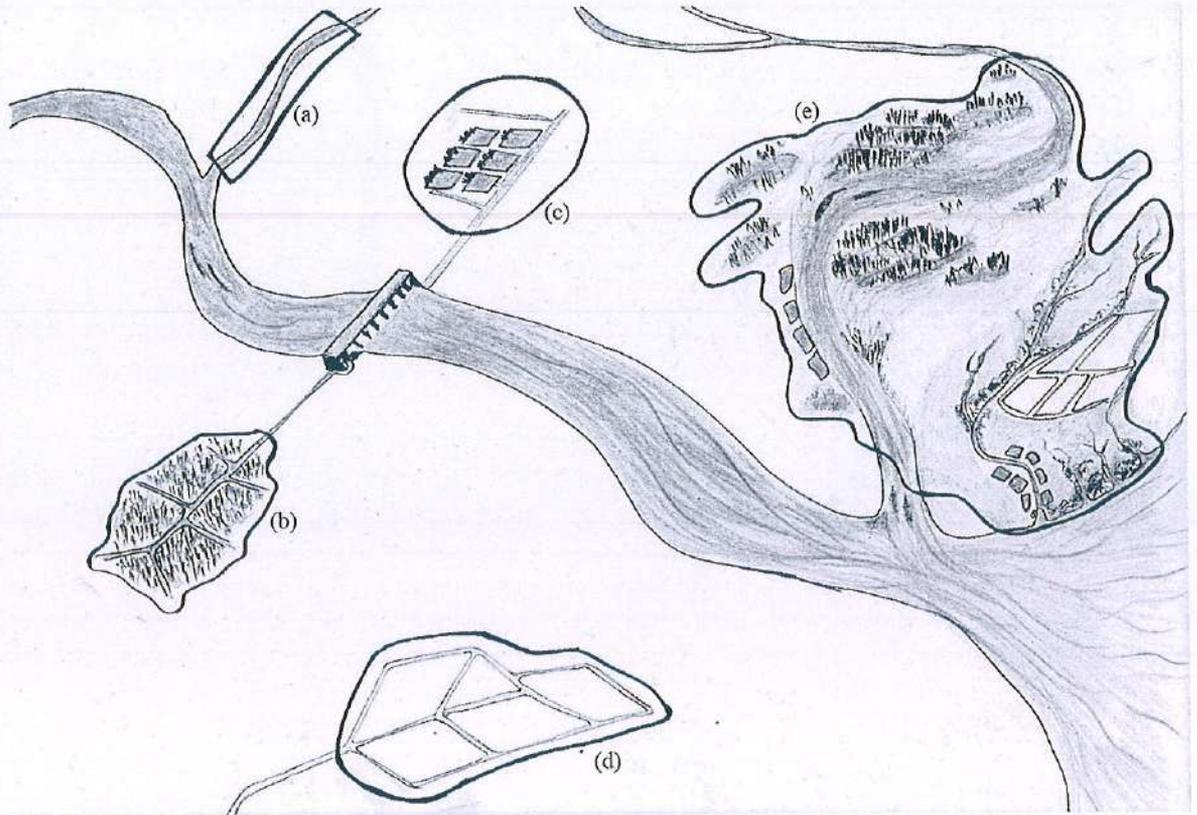
*Illustration 1: Using the Wetlands Rules to fill in the gaps in situations of multiple regulations in a Ramsar Site. In the situation above, wildlife sanctuary (indicated as a) and a reserved forest (indicated as b) partly overlap with the Ramsar Site boundary. Being a coastal wetland, a part (indicated as c) also falls under Coastal Regulation Zone. In such cases, it is recommended that the entire Ramsar Site, inclusive of overlapping areas, is delineated and notified under the Wetlands Rules. The overlapping areas shall continue to be regulated as per respective Acts and Rules, and the remaining area may be regulated as per the provisions contained in Wetlands Rules. Similar approach can be taken even for wetlands that have not been designated as Ramsar Site.*

8. For wetlands falling within the criteria 3 (b) (supra), the exclusions mentioned at para 4 a) - 4j) shall apply only in cases wherein the entire wetland falls under the said category. In cases wherein areas falling within para 4 a) - 4 j) form a part of larger wetland or wetlands complex, and exclusion may result in impeded ecological contiguity and connectivity, such areas may be included within the boundary of wetland being notified. Regulations within the boundaries of areas mentioned at para 4 h) - 4 j) will, however, be as per the corresponding regulatory frameworks (Refer Illustration 1 and 2).
9. Though Protected Areas and areas falling within the purview of Coastal Zone Regulation have been excluded from notification under the Wetlands Rules, management of such wetlands may benefit through the application of 'wise use' approach (within the framework of existing laws and rules) as outlined in Section VII of these guidelines.



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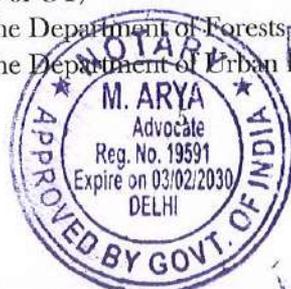
*Illustration 2: Considering river stretch and human-made wetlands for notification. In situations when the entire wetland, to be notified, is a river stretch [indicated as (a)], paddy fields [indicated as (b)], human-made wetland waterbodies for irrigation [indicated as (c)], and human-made waterbodies created for aquaculture purposes [indicated as (d)], these may not be notified under the Wetlands Rules. However, in cases as in (e), wherein river channels, paddy fields, and human-made wetlands such as aquaculture areas form a part of a larger wetland or wetland complex, and excluding such area may fragment the wetland regime, the area to be notified may include river channels, paddy fields or any other human-made wetland.*

10. Should the State Governments/UT Administrations be desirous, any wetland, even if included within the list of wetlands excluded from notification under Wetlands Rules, may be notified under the relevant state laws. In this regard, the approach/mechanism outlined in Wetlands Rules and these guidelines may be suitably adopted.

### III. Wetlands Authorities

11. As per Rule 5 of Wetlands Rules, 2017 the Wetlands Authorities within States and UTs are deemed as constituted with the following members:

- a) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In charge of the Department handling wetlands - Chairperson; (Administrator or Chief Secretary of the UT - Chairperson in the case of UT);
- b) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
- c) Secretary in-charge of the Department of Environment - Member ex-officio; (Vice-Chairperson in the case of UT)
- d) Secretary in-charge of the Department of Forests - Member ex-officio;
- e) Secretary in-charge of the Department of Urban Development and Planning - Member ex-officio;



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- f) Secretary in-charge of the Department of Rural Development - Member ex-officio;
- g) Secretary in-charge of the Department of Water Resources - Member ex-officio;
- h) Secretary in-charge of the Department of Fisheries - Member ex-officio;
- i) Secretary in-charge of the Department of Irrigation and Flood Control - Member ex-officio;
- j) Secretary in-charge of the Department of Tourism - Member ex-officio;
- k) Secretary in-charge of the Department of Revenue - Member ex-officio;
- l) Director, State Remote Sensing Centre - Member ex-officio;
- m) Chief Wildlife Warden - Member ex-officio;
- n) Member Secretary, State/UT Biodiversity Board - Member ex-officio;
- o) Member Secretary, State Pollution Control Board/UT Pollution Control Committee - Member ex-officio;
- p) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member ex-officio;
- q) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socioeconomics to be nominated by the State Government / UT Administration
- r) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary

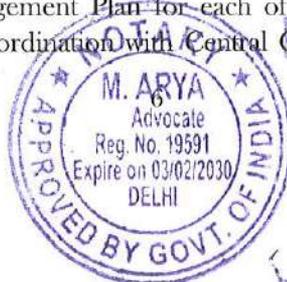
12. The Department of Environment / Forests or Department handling wetlands shall designate one expert each in the following fields for a period not exceeding three years: [Ref. Rule 5 (2) (xvi) of Wetlands Rules]

- a) Wetlands ecology
- b) Hydrology
- c) Fisheries
- d) Landscape planning
- e) Socioeconomics

13. The Wetlands Authority may co-opt other members, not exceeding three in number. It is recommended that at least one member may be drawn from civil society to enable stakeholder representation.

14. The Authority shall exercise following powers and perform the following functions:

- a) Prepare a list of all wetlands of the State or UT within three months from the date of publication of these rules;
- b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
- c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;
- d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;
- e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;
- f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;
- g) Define strategies for conservation and wise use of wetlands within their jurisdiction;
- h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to



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consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

- i) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;
- j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;
- k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
- l) Coordinate implementation of Integrated Management Plans based on wise use principle through various line departments and other concerned agencies;
- m) Function as a nodal authority for all wetland-specific authorities within the State or UT Administration;
- n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.
- o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
- p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

[Ref. Rule 5 (4) of Wetlands Rules]

15. The State Government or UT Administration shall designate a department as nodal department for wetlands. Such department shall provide all necessary support and act as Secretariat to the Authority. The State Governments / UT Administrations may allocate sufficient budget and human resources to ensure smooth functioning of the Authority and conduct of its various activities. The Authority and the nodal department may identify a professional institute(s)/organization(s) that would assist them in their various functions such as preparing a list of wetlands, Brief Documents for notification etc.

16. The Authority shall meet at least thrice in a year. State Government / UT Administration may decide an appropriate quorum, not less than half of the members. Minutes of meetings of the Authority may be placed in the public domain within a period not exceeding two weeks from the day on which meeting has been convened. [Ref. Rule 5 (2) (8) of Wetlands Rules]

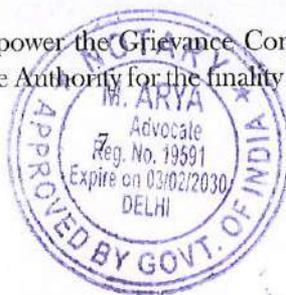
17. Each Wetlands Authority shall constitute:

- a) Technical Committee to review Brief Documents, Management Plans and advise on any technical matter referred by the Wetlands Authority; and,
- b) Grievance Committee, consisting of four members, to provide a mechanism for hearing and forwarding the grievances raised by the public to the Authority.

[Ref. Rule 5 (6)(b) of Wetlands Rules]

18. The composition of these committees may be decided by the concerned State / UT Wetlands Authority. Meetings of these committees shall be held at least once every quarter, and proceedings presented in the next meeting of the Authority.

19. The Wetlands Authority may empower the Grievance Committee to redress grievances at the local level and to recommend to the Authority for the finality of decisions. The State Government



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/ UT Administration may consider appointing at least one member with a legal background in the Grievance Committee. [Ref. Rule 5(6)(b) of Wetlands Rules]

20. State or UT level Wetlands Authorities constituted before notification of Wetlands Rules, shall be deemed dissolved for the purpose of these Rules.
21. State / UT Wetlands Authorities shall serve as nodal authority for authorities / agencies created for specific wetlands. Management plans and notifications pertaining to the specific wetland shall be subject to approval and endorsement of the State / UT Wetlands Authority. Administrative matters, however, may continue to be dealt by the nodal department specified within the constitution of the wetlands specific authority.

IV. Preparing a list of wetlands

22. The State / UT Wetlands Authorities are expected to prepare a list of wetlands within the boundaries of their respective States / UTs. This list should be comprehensive, and not just focus on wetlands that qualify for notification under these Rules. Therefore, it is recommended that the list is developed based on wetlands definition of the Ramsar Convention (to which India is a Contracting Party).

22.1 The Convention, ratified by Government of India, defines wetlands as 'areas of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which, at low tides, does not exceed six meters'. In addition, to protect coherent sites, Article 2.1 of the Convention provides that 'wetlands may include riparian and coastal zones adjacent to the wetlands, and islands or bodies of marine water deeper than six meters at low tide lying within the wetlands.'

23. The National Wetlands Atlas prepared by Space Application Center under the National Wetlands Inventory and Assessment project, and available at [https://vedas.sac.gov.in/vedas/downloads/atlas/Wetlands/NWIA\\_National\\_atlas.pdf](https://vedas.sac.gov.in/vedas/downloads/atlas/Wetlands/NWIA_National_atlas.pdf) has spatial data on wetlands for each State and UT.

23.1 The GIS data has already been made available by the Wetlands Division of the MoEF&CC to the representatives of the State Governments / UT Administrations during the regional consultation workshops held during 2016-18.

23.2 Wetlands Authority may seek the assistance of District Administration to validate the information provided in the Atlas. Existing land records may also be considered while developing the list of wetlands.

23.3 The final list of wetlands/wetland complexes may be prepared under the following heading:

- a) Wetland Name
- b) Geographical coordinates (latitude and longitude of the centre of the wetland)
- c) Wetland type (inland and coastal) and sub-type (natural or human-made)
- d) District(s) within which the wetland is located
- e) Approximate area of the wetland
- f) Whether the wetland falls within the category of regulated wetlands as per Wetlands Rules.



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*[Signature]*

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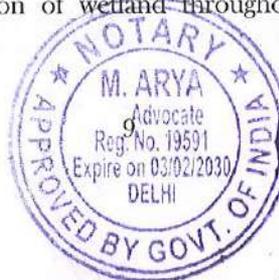
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A format for compiling the list of wetlands is at Annex 1. This list may also contain trans-boundary wetlands (at the end) with additional details such as the bordering State/UT under which wetland is falling along with corresponding area.

24. In addition to the National Wetlands Atlas, it may also be helpful to consider the list of wetlands studied and described by various agencies, including revenue records (particularly areas recorded as any of the wetlands types such as ponds, lake, *talab*, *sarovar* etc.). The States/UTs may seek the assistance of State Remote Sensing Agencies and local experts for preparing such wetland inventory expeditiously. State Governments/ UT Administrations are also encouraged to make use of satellite images available at National Remote Sensing Center's Geo-platform Bhuvan, accessible at <http://bhuvan.nrsc.gov.in/data/download/index.php>.

#### V. Delineating wetlands

25. After the wetlands have been identified for notifications under the Wetlands Rules, the next step involves delineation of each of these wetlands (or wetlands complexes) and their zone of influence.
26. For delineating wetlands, it is essential to be aware of the distinguishing characteristics of these ecosystems. Wetlands arise when inundation by water produces soil dominated by anaerobic processes, which in turn forces the biota, particularly rooted plants to adapt to flooding. Wetlands, thus, have the following general distinguishing characteristics:
- Permanent or periodic inundation or saturated soils throughout the year or during parts of the year
  - Presence of macrophytes adapted to wet conditions (also known as hydrophytes)
  - Soil that are saturated or flooded long enough favouring development of anaerobic conditions
27. Water creates wetlands. The biological composition of wetlands, from fish to migrating waterbirds, depends on the ways water moves within a wetland. The amplitude and frequency of water level fluctuations are probably the most critical factors affecting the composition and functioning of wetlands. Hydrological regimes may, therefore, be used as the primary delineation characteristics for defining wetland boundary.
28. Wetlands boundary can be derived as the outer envelope of the maximum area under inundation, the area covered by hydrophytes, or saturation of soil near the surface during a normal monsoon year. The boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface. It may be pertinent to exclude areas that are only intermittently inundated in the case of high floods (such as one in 100-year floods) or extreme events (such as storm surges of extreme intensity).
29. Where two or more wetlands exist with a high degree on hydrological connectivity (for example, wetlands connected during monsoon), or ecological connectivity (sharing waterbird habitats or located on migratory fish pathways), these can be delineated as a single complex. In such cases, non-wetland areas may be included within the boundary of the complex to ensure connectivity and continuity. The connotation of wetland throughout this document includes wetlands complex, as may be the case.



30. For each wetland and wetlands complex, a map should be prepared using a Geographical Information System (WGS84 datum and UTM (Universal Transverse Mercator) projection) and adopting professional cartographic standards. Essential features to be included in the map are as follows:

- a) Wetland boundary
- b) The boundary of settlements located within and around the wetland
- c) Connecting drainages, inflows and outflows
- d) Main roads and railway (if any)
- e) Major landmarks

31. Recommended scale for producing the wetlands maps is as follows:

| Wetland / Wetlands complex area | Recommended scale |
|---------------------------------|-------------------|
| Below 100 ha                    | 1: 4000           |
| Between 100 - 500 ha            | 1: 10,000         |
| Between 500- 4000 ha            | 1: 25,000         |
| 4000 ha and above               | 1: 50,000         |

*These scales have been recommended on the basis of spatial data available for preparing wetlands maps and details that may be extracted for management planning and monitoring decisions. Resources at 2 LISS IV data that may be used for preparing map of wetlands below 100 ha renders an approximate scale of 1:4000. Even larger wetlands can be mapped using finer resolution data. However, for expedience and cost effectiveness, a lower scale may be sufficient for meeting management needs.*

#### VI. Delineating zone of influence

32. For each wetland to be notified, a zone of influence is to be defined. The zone of influence of a wetland is an area, developmental activities wherein are likely to induce adverse changes in wetland ecosystem structure and (ecological) functioning.
33. The boundary of the zone of influence may be defined with due consideration to local hydrology and nature of land use. For wetlands with a well-defined surface drainage system, its directly and freely draining basin should be delineated as the zone of influence. This can be done using a suitable digital elevation model data and validated using toposheets. The basin should encompass all direct inflow as well as outflow areas. The river basin atlas of India (available at [http://www.india-wris.nrsc.gov.in/wrpinfo/index.php?title=WRIS\\_Publications](http://www.india-wris.nrsc.gov.in/wrpinfo/index.php?title=WRIS_Publications)) may be used to support the delineation.
34. For wetlands with diffused drainage and where the slope is too gentle leading to large basin area, the zone of influence can be delineated on the basis of features that are likely to influence wetland functioning adversely. These could be based on the outer periphery of adjoining settlements, or peripheral agricultural fields that drain directly into the wetland.
35. A map should be prepared to indicate the following elements in a Geographical Information System (WGS84 datum and UTM projection) and adopting professional cartographic standards:
  - a) Zone of influence
  - b) Wetland boundary



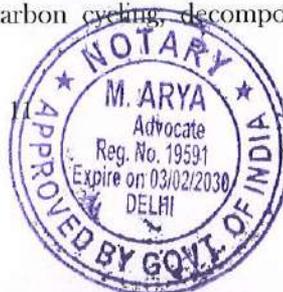
- c) Connecting drainages, inflows and outflows
- d) Main roads and railway (if any)
- e) Major landmarks

36. The recommended scale at which the map of the zone of influence is to be produced is as follows:

| Area of zone of influence | Recommended mapping scale |
|---------------------------|---------------------------|
| Below 100 ha              | 1: 4000                   |
| Between 100 and 500 ha    | 1: 10,000                 |
| More than 500 ha          | 1: 50,000                 |

#### VII. Wetlands wise use and ecological character

37. Management of notified wetlands is recommended to be based on 'wise use' approach. Human beings and their use of resources form an essential component of wetland ecosystem dynamics. The 'wise use' approach recognises that restricting wetland loss and degradation requires incorporation of linkages between people and wetlands. The wise use principle emphasises that human use of these ecosystems on a sustainable basis is compatible with conservation.
38. Ramsar Convention defines the 'wise use' of wetlands as "the maintenance of their ecological character, achieved through the implementation of ecosystem approaches, within the context of sustainable development". Ecosystem approach requires consideration of the complex relationship between various ecosystem elements and promotion of integrated management of land, water and living resources. Wise use, through an emphasis on sustainable development, calls for resource use patterns which can ensure that human dependence on wetlands can be maintained not only in the present but also in the future. Seen in totality, wise use is about maintaining and enhancing wetland values and functions to ensure the maintenance of the flow of benefits from wetlands (their ecosystem services) from an inter-generational equity point of view.
39. Ecological character is "the combination of ecosystem components, processes and services that typify the wetland at a given point in time". Ecosystem components are living (biotic) and non-living (abiotic) constituents of the wetland ecosystem. These include:
- a. Geomorphic setting (landscape, catchment, river basin);
  - b. Climate (precipitation, wind, temperature, evaporation, humidity);
  - c. Physical setting (area, boundaries, topography, shape, bathymetry, habitat type and connectivity);
  - d. Water regime (inflow, outflow, balance, surface-groundwater interactions, inundation regime, tidal regime, quality);
  - e. Wetland Soil (texture, chemical and biological properties);
  - f. Biota (Plant and animal communities)
40. Ecosystem processes occur between organisms and within and between populations and communities, including interactions with the non-living environment that result in an existing ecosystem state and bring about changes in ecosystems over time. These include: Physical processes (water stratification, mixing, sedimentation, erosion); Energy - nutrient dynamics (primary production, nutrient cycling, carbon cycling, decomposition, oxidation-reduction);

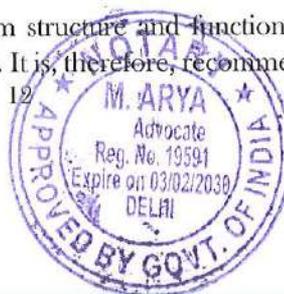


Processes that maintain animal and plant population (recruitment, migration); and Species interaction (Competition, predation, succession, herbivory).

41. Ecosystem services are benefits obtained by humans from ecosystems, categorized as: Provisioning (fisheries, use of aquatic vegetation for economic propose, wetland agriculture, biochemical products); Regulating (maintenance of hydrological regimes) and Cultural (recreation and tourism, spiritual, scientific and educational value). Supporting services are included within ecosystem processes.
42. A wetland use is not 'wise-use' if:
- a. The intervention leads to adverse changes in ecosystem components and processes, such as:
    - i. Reduction in water flowing into the wetlands
    - ii. Reduction in the area under inundation, or changes in inundation regime
    - iii. Reduction and alteration of natural shoreline
    - iv. Fragmentation of wetlands into small patches of water
    - v. Reduction in water holding capacity
    - vi. Degradation of water quality
    - vii. Reduction in diversity of native species
    - viii. Introduction or emergence of invasive species
    - ix. Decline in wetlands resources, such as fish, aquatic plants, and water
  - b. The intervention enhances some ecosystem services (such as food production values) while diminishing other ecosystem services (such as the ability of wetlands to moderate wetlands regime).
43. Some examples of wetlands uses that may not be 'wise-use' are as follows:

| Type of wetland | Intervention   | Ecosystem services likely to be enhanced   | Ecosystem services likely to be diminished  |
|-----------------|--|--|---|
| Lagoon          | Prawn aquaculture by creating enclosures within the lagoon area      | <ul style="list-style-type: none"> <li>• Food provision</li> <li>• Livelihoods for wetlands dependent communities</li> </ul> | <ul style="list-style-type: none"> <li>• Water regime moderation</li> <li>• Flood buffering</li> </ul>                              |
| Lake            | Impounding water by regulating outflows                              | Increased water availability for human use   | <ul style="list-style-type: none"> <li>• Ability to moderate floods</li> </ul>  |
| Marsh           | Construction of road connecting settlements located on the periphery | Transport  | <ul style="list-style-type: none"> <li>• Hydrological regime moderation</li> <li>• Flood buffering</li> <li>• Aesthetics</li> </ul> |
| Urban lake      | Concretization of shoreline for beatification                        | <ul style="list-style-type: none"> <li>• Aesthetic value</li> <li>• Tourism and recreational benefits</li> </ul>             | <ul style="list-style-type: none"> <li>• Ability to accommodate monsoon flows</li> <li>• Habitat values</li> </ul>                  |

44. In several cases, the impact on ecosystem structure and functions, or tradeoffs in ecosystem services may not be immediately apparent. It is, therefore, recommended that the 'precautionary



approach' is adopted to ensure that wetlands conservation is prioritized in the case of information uncertainty.

VIII. Prohibited activities in a notified wetland

45. The following activities are prohibited within notified wetlands:

- a. Conversion for non-wetland uses including encroachment of any kind;
- b. Setting up of any industry and expansion of existing industries;
- c. Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms/Genetically Engineered Organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- d. Solid waste dumping;
- e. Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
- f. Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
- g. Poaching.  
[Ref. Rule 4 (2) of Wetlands Rules]

46. State/UT Wetlands Authority, based on consideration of site-specific conditions, may consider expanding the list of prohibited activities for a notified wetland (or wetlands complex). This should be specified as such within the notification for specific wetland (or wetlands complex).

47. Permission for carrying out any activity included within the list of prohibited activities [as per Rule 4(2) of Wetlands Rules], within a notified wetland can only be given by the MoEF&CC. A specific request needs to be made by the State Government based on the recommendation of Wetlands Authority specifying:

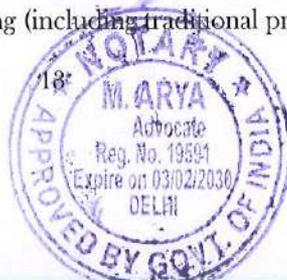
- a) Activity for which permission is sought;
- b) Justification thereof;
- c) The premise on which the activity is not considered detrimental to the wetland's ecological character; &
- d) Supporting evidence-base (such as an expert report, EIA, mitigating measures proposed to be undertaken etc.)

IX. Developing a list of activities, to be regulated in a notified wetland:

48. Activities within a notified wetland and its zone of influence, which when contained within a specific threshold or area, are not likely to induce an adverse change in wetlands ecological character may be placed under the 'regulated' category. Such activities should be notified within the notification for a specific wetland (wetlands complex).

49. Following activities, when regulated, are not likely to induce an adverse change in wetlands:

- a) Subsistence level biomass harvesting (including traditional practices);



- b) Sustainable culture fisheries practices (in private lands);  
 c) Plying of non-motorized boats;  
 d) Desilting, in case where wetlands inflow regimes and water-holding capacity are impacted by siltation (note that 'deepening' activities are not the same as 'desilting'); &  
 e) Construction of temporary nature
50. Each activity, however, would need to be considered on a case to case basis keeping in mind the ecological character of wetland or wetlands complex. A generic listing of a set of activities for all wetlands of the State / UT may not be feasible or desirable. For example, releasing treated sewage may not be advisable for high altitude wetlands that have slow decomposition rates.
51. For each regulated activity, it may be desirable to set a threshold limit beyond which the activity may be prohibited. The thresholds can be in the form of a spatial limit (such as areas wherein capture fishing may be carried), temporal limits (such as observing closed season), ecological condition (such as maintenance of a water quality parameter within a prescribed range), number of people (such as number of tourists permitted to visit the wetland on a given day), land use (such as prohibiting use of intermittently inundated area for permanent agriculture, or construction of enclosure), or any relevant dimension. Some examples of thresholds are:

| Activity (Indicative List)  | Aspect on which threshold can be specified  |
|---|---|
| a) Subsistence level biomass harvesting (including traditional practices)                                 | <ul style="list-style-type: none"> <li>• Number of people that can be permitted to harvest biomass within the wetlands</li> <li>• Type of harvesting gears (mesh size) and crafts</li> <li>• Area wherein harvesting is permitted</li> </ul>  |
| b) Releasing of treated sewage  | Water quality parameters (such as): <ul style="list-style-type: none"> <li>• Dissolved Oxygen,</li> <li>• Biological Oxygen Demand</li> <li>• Chemical Oxygen Demand</li> <li>• Concentration of heavy metals</li> <li>• Coliforms</li> </ul> |
| c) Sustainable culture-based fisheries practices  | <ul style="list-style-type: none"> <li>• Area wherein culture-based fisheries is permitted</li> <li>• Stocking density</li> <li>• Water quality</li> </ul>  |
| d) Plying of non-motorized boats  | <ul style="list-style-type: none"> <li>• Area wherein plying is permitted</li> <li>• Number of boats</li> </ul>   |
| e) Desilting, in cases where wetlands inflow regimes and water holding capacity are impacted by siltation | <ul style="list-style-type: none"> <li>• Area wherein desilting can be carried out</li> </ul>   |
| f) Noise Pollution  | <ul style="list-style-type: none"> <li>• Limiting below level suited for waterbird habitat</li> </ul>   |
| g) Washing and bathing activities   | <ul style="list-style-type: none"> <li>• Use of detergent</li> </ul>  |
| h) Construction of temporary nature   | <ul style="list-style-type: none"> <li>• Area wherein temporary constructions can be carried out</li> </ul>   |



- The period for which such structure can be maintained inside the notified wetlands

- |   |   |
|---|---|
| i) Change in landuse pattern within the zone of influence | • Land use does not alter the hydrological regime or interrupt species interactions (such as bird migration pathways) |
|---|---|

52. The Wetlands Authority shall be responsible for enforcing the regulations, through enforcement machinery of the concerned State Government / UT Administration.

X. Developing a list of activities permitted in a notified wetland

53. Activities aligned with the 'wise use' of wetland may be permitted within the wetland (wetlands complex) or its zone of influence. The following activities are likely to be aligned with the 'wise use' approach:

- a) Ecological rehabilitation and rewilding of nature ;
- b) Wetlands inventory, assessment and monitoring;
- c) Research;
- d) Communication, environmental education and participation activities;
- e) Management planning;
- f) Habitat management and conservation of wetland-dependent species;
- g) Community-based ecotourism (with minimum construction activities);
- h) Harvesting of wetlands products within regenerative capacity; and,
- i) Integrating wetlands as nature-based solutions for climate change mitigation and adaptation.

54. Permitted activities may need to be identified considering the ecological character of each wetland to be notified. It is likely that an activity may be benign for one wetland, yet would need regulation for others. For example, ecotourism may not be desirable for all wetlands.

XI. Registration of wetlands

55. It is advised that the State/UT governments may ascertain whether the respective wetland has been registered appropriately in the land revenue records. If the wetland has not been registered as yet, necessary steps may be taken early. This would help in ensuring that the usage of wetland is not altered in future through encroachment, illegal claim of ownership etc.

XII. Account of pre-existing rights and privileges in a notified wetland

56. Each wetland is likely to be associated with a range of pre-existing rights and privileges, and it must be ensured that such rights and privileges are aligned with the 'wise use' approach. 'Privilege' is defined here as a special entitlement granted to restricted group or persons, on a conditional basis and can be revoked. 'Rights', on the other hand, may be irrevocable and inherently held by a human being. Thus, a fish lease granted in certain wetlands by the Department of Fisheries can be considered as a privilege. Privilege can also be customary and traditional (for example, the use of traditional fishing techniques, buffalo wallowing, elephant bathing, the source of drinking water for bovines, etc.). Parking a houseboat against a lease right to clean environment are examples of rights.



57. For assessing the consequence of a pre-existing right or privilege on a wetland, it may be important to consider their implication on wetland ecological character. The privilege of fishing granted along a migratory route can lead to an adverse change in fish stocks. Similarly, the disposal of untreated sewage by houseboat in a wetland can lead to pollution. Thus, such privileges are not aligned with 'wise use'. On the other hand, in many cases, the subsistence level harvest of macrophytes may help in keeping species invasion in check and therefore aligned with ecosystem health. Such considerations may need to be made while deciding whether a wetland use is to be regulated or permitted.

### XIII. Notifying wetlands

58. For each wetland proposed to be notified, a 'Brief Document' containing the following information needs to be prepared:

- a) Demarcation of wetland boundary, supported by accurate digital maps with coordinates and validated by ground truthing;
- b) Demarcation of its zone of influence alongwith land use and land cover thereof indicated in a digital map;
- c) Ecological character description;
- d) Account of pre-existing rights and privileges;
- e) List of site-specific activities, to be permitted within the wetland and its zone of influence;
- f) List of site-specific activities, to be regulated within the wetland and its zone of influence; and,
- g) Modalities for enforcement of regulation.

A format for preparing the Brief Document is at Annex 2.

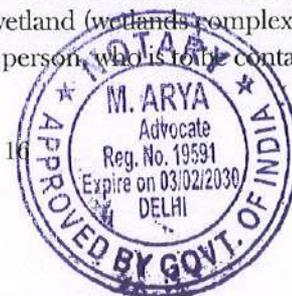
59. The nodal department, designated by the State Government/UT Administration for wetlands, shall be responsible for preparing the Brief Documents.

60. In the case of transboundary wetlands, the respective State Governments/UT Administration may initiate the process of preparation of a common Brief Document and submit the same to MoEF&CC. If required, MoEF&CC shall coordinate with the concerned State Governments/UT Administrations for preparation of the Brief Document and addressing relevant issues. The Ministry will further process Brief Document as per process laid under Rule 7(4) of Wetlands Rules, 2017.

61. All Brief Documents shall be placed for approval of the Wetlands Authority. The Authority may endorse the Brief Document for notification to the concerned State Government / UT Administration.

62. The State Government / UT Administration shall issue a draft notification indicating the wetland (wetlands complex) to be covered under the Wetlands Rules. The notification should contain:

- a) Description of the wetland (wetlands complex) boundary along with its map
- b) Description of the zone of influence along with a map
- c) List of activities prohibited within the wetland (wetlands complex) and its zone of influence
- d) List of activities regulated within the wetland (wetlands complex) and its zone of influence
- e) List of activities permitted within the wetland (wetlands complex) and its zone of influence
- f) Name and contact details of the nodal person, who is to be contacted for seeking permission to undertake regulated activities.



A format for notification is at Annex 3.

63. Each draft notification shall be placed for public consultation for sixty days.
64. The State Government after considering objections from the concerned and affected persons shall publish the final notification within a period not exceeding 240 days from the date of draft notification.
65. MoEF&CC shall issue the draft and final notification for transboundary wetlands.
66. All Ramsar Sites, deemed covered under these Rules, shall also be notified as per the process laid out in paragraphs 57-64. This is proposed to ensure that the site boundaries are properly delineated and the knowledge about the same is available in public domain. It is advised that the information in the 'Brief Document' may be consistent with Ramsar Site Information Sheet (RSIS), submitted to the Ramsar Convention during site designation or RSIS updated thereafter.

#### XIV. Integrated Management Plan

67. Wetlands are one of the most embedded and interlinked ecosystems with human livelihoods and well-being. A balanced management approach, addressing biodiversity conservation values while providing for sustainable utilisation in a way compatible with the maintenance of natural properties of the ecosystem, needs to be adopted for these ecosystems. It is, therefore, recommended that management of each notified wetland (is guided by an "Integrated Management Plan". The plan refers to a document which describes strategies and actions for achieving 'wise use' of the wetland and includes objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation. Besides identifying resources, a management plan serves several important functions including generating baseline information, communication with stakeholders and ensuring compliance with regulatory frameworks and policy commitments.
68. While it is recognized that each wetland has its own distinctive ecological and hydrological features and thereby distinctive management needs, the following broad planning principles need to be kept in mind while formulating integrated management plans:
  - Integrated planning: Aquatic and terrestrial ecosystems are intimately linked by the process of the water flowing through them. Every land use decision has a consequence on water availability. Delineating a basin or a coastal zone enables demarcation of a distinct hydrological unit which is the natural integration of all hydrological processes within its boundary and therefore an ideal and rational unit for soil, water and bio-resources conservation and management. Thus, management planning for wetlands should not be restricted to a defined administrative boundary, but rather take into account wider planning and management context of the basin or coastal zone within which the site is located.

The process of development and implementation of management plans for wetlands often needs to be accompanied by governance improvements at basin and coastal zone level. Such an approach underpins Integrated Lake Basin Management framework that calls for



achieving 'sustainable management of wetlands through gradual, continuous and holistic improvement of basin governance, including sustained efforts for integration of institutional responsibilities, policy directions, stakeholder participation, scientific and traditional knowledge, technological possibilities, and funding prospects and constraints.

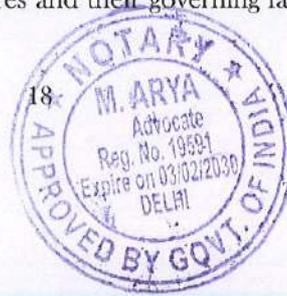
Achieving close relationship between planning and governance is critical, considering multiple stakeholder and sectoral interests which underlie and, to a large extent, structure wetland biodiversity and ecosystem service values, and the need to secure people's involvement and participation in basin-scale management for considerably long periods of time.

Reflection upon the following six pillars of basin-scale governance may thus be useful:

- **Institutions:** Development of effective organisations and governance frameworks
  - **Policies:** Setting broad directions and specific rules
  - **Participation:** Expanding the circle of involvement
  - **Technology:** Possibilities and limitations
  - **Information:** Pursuing sources of knowledge and wisdom, and
  - **Finance:** Seeking sustainable sources at the appropriate level
- **Use of diagnostic approaches for defining management approach and actions:** Given the uniqueness associated with each wetland, it is important that 'one size fit all' approach is replaced with a diagnostic approach, wherein the ecological, hydrological, socioeconomic and institutional features are comprehensively assessed and trends therein determined to be able to spell out management objectives and actions clearly.
  - **Adaptable management:** Wetlands are influenced by a range of drivers and pressures that act at multiple spatial, temporal and political scales. Their management plan, therefore, needs to be accommodative of uncertainties and challenges. This can be achieved by using an adaptable management approach that allows for suitable modification of management based on continuous site monitoring and assessment of new information.
  - **Stakeholder participation:** The condition of any wetland is an outcome of actions by a range of stakeholders, which are linked to the ecosystem in a number of ways. Management planning, therefore, needs to recognise these linkages, and build a mechanism for participation of stakeholders in design, review and implementation processes.
  - **Governance:** Being located at the interface of land and water, wetlands are influenced by a range of developmental activities that take place within their direct and indirect basins and coastal zones. Institutional arrangements for managing wetlands need to be such that they are capable of integrating activities across multiple sectors (such as agriculture, water resources, forests, rural development, urban development, forests and wildlife and others), and balancing the needs of a group of diverse stakeholders while ensuring that ecological integrity of these fragile ecosystems is not adversely affected.

In the above context, association of entities or individuals as 'Wetland Mitras' can encourage stakeholder participation and overall governance.

69. An integrated wetlands management plan can be developed in the following steps, thus enabling a systematic diagnosis of wetlands features and their governing factors to arrive at management objectives and activities.



|        |                                 |   |
|--------|---------------------------------|---|
| Step 1 | Preamble                        | Concise policy statement describing the rationale for the application of human, technical and financial resources for the wetland management  |
| Step 2 | Description of wetland features | Collation and synthesis of data to describe: wetland location and extent, catchment, hydrological regimes, biodiversity, ecosystem services, socioeconomic and livelihoods  |
| Step 3 | Evaluation of wetland features  | Based on the description of features, identification of priority wetland features that need to be maintained, and key threats that adversely affect these features  |
| Step 4 | Institutional arrangements      | <ul style="list-style-type: none"> <li>• Provide an overview of the current institutional arrangements in the context of wetlands management;</li> <li>• Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use;</li> <li>• Propose institutional arrangement for wetland management, with specific focus on:               <ol style="list-style-type: none"> <li>a) Nodal Agency</li> <li>b) Role of various departments and agencies and coordination mechanism, and</li> <li>c) Role of civil society and communities.</li> </ol> </li> <li>• Develop an organogram for management plan implementation.</li> <li>• Regulatory regime specifying activities prohibited within wetlands, activities to be regulated within wetlands and zone of influence and regulation thresholds and activities permitted</li> </ul> |
| Step 5 | Setting Management Objectives   | <ul style="list-style-type: none"> <li>• Provide a statement of the overall goal that the management plan seeks to achieve;</li> <li>• Summarize the ecological and economic benefits that are expected from management plan implementation;</li> <li>• Enlist specific objectives;</li> <li>• Describe strategy(ies) for achieving each of the management objectives;</li> <li>• Provide a strategy for implementing regulatory regime - including list of activities liable to be prohibited, regulated and permitted within the wetland (wetlands complex)</li> </ul>  |
| Step 6 | Monitoring and Evaluation Plan  | <ul style="list-style-type: none"> <li>• Present an overview of monitoring the wetland, and management plan implementation;</li> <li>• Describe monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring;</li> <li>• Describe how coordination between different monitoring agencies will be achieved;</li> <li>• Discuss the infrastructure and human resource requirement for implementing the management plan. (As far as possible, include local universities, research organizations and NGOs in wetlands monitoring);</li> <li>• Discuss the frequency in which reporting shall be done and the responsible agency; Discuss how the monitoring outcomes will be used to adapt management</li> </ul>  |
| Step 7 | Action Plan                     | Listing of management components and specific activities to achieve management objectives. For each activity,   |



|        |        |   |
|--------|--------|---|
|        |        | implementation location, prioritisation, implementing agency and timeline should be specified.        |
| Step 8 | Budget | Assessment of financial resources required for implementing the management plan and sources of funds. |

A description of each step and format for the compilation of integrated management plan is at Annex 4.

70. The management plans should be presented to the Wetlands Authority. The implementation shall begin only after receiving their endorsement. Management plans for Ramsar Sites and transboundary wetlands shall also be reviewed and endorsed by the MoEF&CC.
71. The diagnostic management planning process, as described above, may also be used to guide management of wetlands excluded from notification under Wetlands Rules.

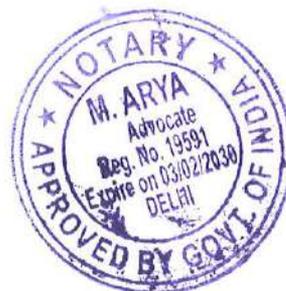
#### XV. Violations and penal provisions

72. The Wetlands Authorities are entrusted with the responsibility of ensuring enforcement of Wetlands Rules and other relevant Acts, Rules and Regulations. Provisions of the relevant Central and State Government Acts are applicable.
73. All prohibited and regulated activities beyond their thresholds, if taken up within the wetlands and its zone of influence, shall be deemed violations under the Wetlands Rules.
74. The violations of the Wetlands Rules shall attract the penal provisions as per the Environment (Protection) Act, 1986.
75. Complaints may need to be filed in the case of violations. In exercise of powers conferred under clause (a) of section 19, the Central-Government has authorised the officers and authorities listed, in the Table (p. 238) vide S.O. 394 (E) published in the Gazette No. 185 dated 16-4-87, S.O. 237(E) published in Gazette No. 171 dated 29-3-89 and S.O. 656(E) published in the Gazette No. 519 dated 21-8-89, and amendments thereafter, if any.
76. The Authority should evolve a mechanism for continuous watch and ward of wetlands within their jurisdiction. At the local level, the concerned Gram Panchayat and Urban Local Body may be entrusted with watch and ward in association with any body constituted by the State Wetlands Authority, such as a Wetlands Management Unit for a specific Wetland. At District levels, the responsibility may be entrusted to the DDO/CDO (District/Chief Development Officer)/CEO (Chief Executive Officer)/ Chief Programme Officer of the Wetland level body, such as a Wetlands Management Unit.
77. The State Governments should proactively ensure incorporation of wetlands within land records.
78. The Wetlands Authority shall report the status of notified wetlands on half yearly basis to the State Government/UT Administration and Central Government (recommended proforma at Annex 5).



## XVI. Portal for information sharing

79. The MoEF&CC has created a web-portal for sharing information regarding implementation of Wetlands Rules. The portal may be accessed at MoEFCC website. The Central Government, State Government and UT Administration are required to upload all relevant information and documents pertaining to wetlands in their jurisdiction. State Governments / UT Administrations are encouraged to develop their own portals and hyperlink the same to the national portal. The State Governments and UT Administrations are also encouraged to upload other project documents and publications to enable sharing and exchanging good practices related to wetlands management in general, and implementation of regulatory framework in particular.



## Annex 4: Steps and format for developing Integrated Management Plan

1. Wetlands provide wide-ranging ecosystem services that support human well-being in a number of ways. Numerous plant and animal species depend on wetlands during different parts of their life-cycle. In order to ensure that wetlands continue to provide their ecosystem services and support biodiversity, it is essential that a well-defined strategy and actions are identified for their conservation and wise use. An Integrated Management Plan reflects a common understanding between various stakeholders on the management purpose, significant threats and constraints limiting conservation and wise use, opportunities and specific actions for addressing these threats, and mainstreaming wetlands within the wider developmental planning.
2. The Integrated Management Plan is formulated to serve the following purposes:
  - Identify the objectives of wetland management;
  - Identify the factors that affect or may affect the wetland;
  - Resolve conflicts between various stakeholders having an interest in the wetland;
  - Define monitoring requirements and research needs;
  - Help obtain financial resources for managing the wetland;
  - Enable communication between different wetland managers, organizations and stakeholders;
  - Ensure compliance with extant laws and regulation; and,
  - Demonstrate that management is effective and efficient
3. Systematic diagnosis of various wetlands features and factors influencing these features is essential to arrive at management objectives and actions. The following eight steps are recommended for developing an Integrated Management Plan:

## Step 1: Preamble

4. The process for management planning must begin with an exercise of setting up an overarching preamble describing the rationale for application of human, technical and financial resources for the wetland. This is a concise policy statement that expresses the commitment of the State Government/ UT Administration for integrated management. The preamble can be developed on the basis of:
  - Importance of the wetland for the state / UT
  - Ways in which the wetlands conservation and wise use will contribute to conservation and developmental goals
  - Alignment with sectoral policies, directives and planning frameworks



## Step 2: Description of wetland features

5. This step entails collation and synthesis of existing information on various site features so as to provide a basis for the identification of management objectives. A generic listing of management information needs and data requirements are presented in Table 1.

Table 1: Information Required for Description of Wetlands Features

| Wetland feature              | Management information needs   | Data requirement  |
|------------------------------|--|---|
| Wetland type and extent      | <ul style="list-style-type: none"> <li>▪ Location</li> <li>▪ Wetland type</li> <li>▪ Wetland area</li> <li>▪ Significant inter-annual changes in the wetland</li> <li>▪ Major changes in the wetland extent in the last 20 - 30 years (if available)</li> </ul>  | <ul style="list-style-type: none"> <li>▪ Geographical coordinates</li> <li>▪ Land use and land cover data for the wetland (at least for two seasons, pre and post-monsoon)</li> <li>▪ Historical map of the wetland ( can be developed from the Survey of India toposheets) (if available)</li> </ul> |
| Catchment/<br>Drainage Basin | <ul style="list-style-type: none"> <li>▪ Direct and indirect catchment of the wetland</li> <li>▪ Geological and geomorphological characteristics that have led to the formation of the wetland</li> <li>▪ Present land use and land cover of the catchment and their implication for wetland</li> <li>▪ Major developmental activities in the catchment and their impacts on the wetland</li> </ul>            | <ul style="list-style-type: none"> <li>▪ Geology and geomorphology</li> <li>▪ Topography</li> <li>▪ Drainage pattern</li> <li>▪ Soil types</li> <li>▪ Climate setting</li> <li>▪ Land use and land cover change</li> </ul>  |
| Hydrological regimes         | <ul style="list-style-type: none"> <li>▪ Major sources of water inflow and outflow from the wetland</li> <li>▪ Major sources of sediments into the wetland</li> <li>▪ Inundation regime</li> <li>▪ Trends in water holding capacity and factors for the decline</li> <li>▪ Water quality and pollution status</li> <li>▪ Water use pattern within the wetland catchment and implication for wetland</li> </ul> | <ul style="list-style-type: none"> <li>▪ Water inflow, outflow and balance</li> <li>▪ Inundation pattern</li> <li>▪ Sedimentation</li> <li>▪ Groundwater</li> <li>▪ Water quality</li> <li>▪ Water use within the basin</li> </ul>  |
| Biodiversity                 | <ul style="list-style-type: none"> <li>▪ Species richness</li> <li>▪ Role of the wetland in the life-cycle of migratory species</li> <li>▪ Invasive species and major contributing factors</li> <li>▪ Major changes in species richness and habitat and factors thereof</li> </ul>   | <ul style="list-style-type: none"> <li>▪ Species richness and diversity</li> <li>▪ Biological significance of habitats</li> <li>▪ Risk of species invasion</li> </ul>   |



|                                |  |   |
|--------------------------------|--|---|
| Ecosystem Services             | <ul style="list-style-type: none"> <li>▪ Key ecological and hydrological characteristics required for the sustained provision of ecosystem services</li> <li>▪ Ecosystem services trade-offs</li> </ul>  | <ul style="list-style-type: none"> <li>▪ Provisioning services (direct wetland products, eg: food, fibre, water)</li> <li>▪ Regulating services (the ability of an ecosystem to regulate hydrological regimes, influence micro-climate, reduce disaster risk, groundwater recharge)</li> <li>▪ Cultural services (recreational values, cultural and religious norms and beliefs related to wetlands)</li> <li>▪ Supporting services (Primary production and other ecosystem functions which enable wetlands to deliver all above ecosystem services)</li> </ul> |
| Socioeconomics and livelihoods | <ul style="list-style-type: none"> <li>▪ Extent of dependence on wetlands for livelihoods</li> <li>▪ Status of community infrastructure (such as water and sanitation) and implication for wetlands</li> <li>▪ Livelihood vulnerability and relationship with changes in wetland resources</li> <li>▪ Resource use conflicts</li> <li>▪ Major shifts in livelihoods and implications for wetlands</li> </ul> | <ul style="list-style-type: none"> <li>▪ Demographic features of communities living in and around</li> <li>▪ The contribution of wetland to income and employment</li> <li>▪ Community resource use and management practices</li> </ul>   |

6. Attention should be paid to the robustness of data and associated uncertainties thereof. It is recommended that the data on-site features and linked metadata are, to the extent possible, maintained in a spatial format to enable update at a later stage as more information becomes available through monitoring programmes. The step should also include identification of data gaps.

### Step 3: Evaluation of wetland features

7. This step entails an evaluation of information on status and trends on wetlands features (conducted in the previous step) to identify:
- a) Key wetland features that should be a priority for management planning
  - b) Natural variability within these features, including describing thresholds, if any
  - c) Threats that limit (or potentially limit) maintenance of wetlands features in the desirable state
8. Evaluation of wetland features can be done on the basis of criteria such as:
- Naturalness
  - Rarity
  - Criticality for ecosystem functioning
  - Socioeconomic importance
  - Requirement under the extant regulatory regime
9. The evaluation process will lead to narrowing down of the list of wetland features, for which threats may be identified. The management plan is a response to these threats. Through this process, it is



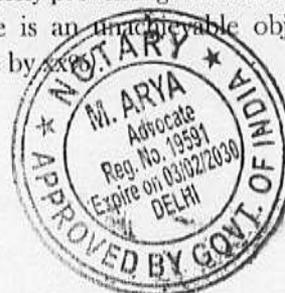
ensured that the plan does not merely focus on symptoms (for example, poor water quality) but on the root causes (in this case, ineffective sewage management in wetland catchments).

#### Step 4: Defining an institutional arrangement for wetland management

10. The purpose of this step is to evaluate whether existing institutional arrangements are sufficient and effective in addressing the threats to wetlands. Based on the gaps identified, an institutional arrangement for implementation of the management plan is developed.
11. This step includes:
  - a) Enlisting of government departments having programmes which impact (or have the potential to impact) wetlands features or threats on these features;
  - b) An analysis of laws and regulation related to wetland, access and use of wetland resources, biodiversity or any dimension;
  - c) Ownership, rights and privileges pertaining to wetlands;
  - d) Analysis of the role of CSOs and communities in wetlands management, with particular reference to their views, rights and capacities; and,
  - e) Gaps and challenges.
12. Based on the analysis, an institutional arrangement for wetlands management should be developed, clearly stating:
  - a) The nodal agency responsible for managing wetlands
  - b) Role of different government departments and mechanisms for inter-departmental coordination
  - c) Role of CSOs and communities
13. In line with the requirements of Wetlands (Conservation and Management) Rules, 2017, the following should be specified:
  - a) Activities prohibited within the boundary of wetlands;
  - b) Activities to be regulated within wetlands and zone of influence and regulation thresholds; and,
  - c) Activities permitted.

#### Step 5: Setting management objectives

14. This step involves the identification of site management objectives that need to be met so as to ensure that site features are maintained or improved. The management objectives may address the threats identified in the previous step, and issues relating to maintenance of wetland in a desired healthy state.
15. While defining objectives, the following may be considered:
  - a) Measurability - The objectives must be measurable so as to enable reporting on progress towards meeting them (for example, reducing silt load from the wetland catchment by xx %)
  - b) Achievability - The objectives must be achievable at least in the medium or long term. An objective that cannot be achieved can lead to an overall loss of sense of direction and misallocation of resources (for example, completely preventing nutrient enrichment in a wetland located in the intensive agricultural landscape is an unachievable objective, a much better proposition would be to reduce the current rate by xx %)



- c) Indicative of purpose and not the process - The objectives should not be prescriptively stating the way the objective should be achieved. It should ideally reflect the purpose of management (for example - afforestation in xxx ha is not an objective but a way to reduce siltation. Focusing just on afforestation then limits the use of other options for reducing siltation in a wetland).

Step 6: Developing a monitoring and evaluation plan

16. This section aims at outlining a monitoring and evaluation plan to enable assessment of overall management effectiveness and identify needs for mid-term correction.

Performance indicators

17. For each of management objectives, a set of performance indicators should be identified.

Table 2: Performance Indicators

| Wetland feature      | Management objective                                      | Performance Indicator  | Means of measurement  |
|----------------------|---|--|---|
| Area                 | Maintain wetland area                                     | Wetland area which has not been altered for non-wetland usages   | Area estimated from analysis of remote sensing images and ground truthing |
| Catchments           | Reduction in silt load from catchment                     | Silt load  | Monitoring pilot watersheds   |
| Hydrological regimes | Reduce pollution  | Biological Oxygen Demand, Chemical Oxygen Demand or any other water quality parameter assessed against a threshold | Water quality monitoring  |
|                      | Enhance hydrological connectivity within wetlands complex | Area of wetland complex inundated during high floods period  | Analysis of remote sensing data, and hydrological surveys                 |
| Biodiversity         | Maintain and enhance habitat of waterbirds                | Area of wetland used by waterbirds   | Physical survey   |
|                      | Reduce area under invasive macrophyte                     | Area under invasive macrophyte   | Analysis of remote sensing images and ground truthing                     |
|                      | Maintain fish species richness                            | Fish species richness  | Sampling  |



|                |  |  |                       |
|----------------|--|--|-----------------------|
| Socioeconomics | Reduce use of harmful fishing practices                      | Number of destructive fishing gear used in the wetland | Survey                |
|                | Reduce direct dependence of communities on capture fisheries | Reduction in % of income derived from wetland          | Socioeconomic surveys |

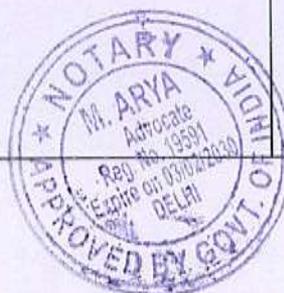
18. For each performance indicator, a baseline value at the beginning of management plan implementation may be specified. These values should be tracked over the course of management plan implementation to assess whether management objectives are being met.

#### Monitoring mechanism

19. Besides setting up performance indicators for the management plan, it is also essential to set up a monitoring system for the wetland to be able to assess changes in ecosystem condition over a period of time.
20. A generic listing of monitoring parameter, method and frequency is presented in the Table 3 below. Parameters marked with a single asterisk (\*) sign are relevant for all wetlands and must form a part of the monitoring system. In addition to these, parameters marked with a double asterisk (\*\*) are relevant for wetlands located in urban and peri-urban areas. Other parameters may be included based on the assessment of relevance and wetland contexts.
21. Photographic documentation (before, during and after management intervention) may also be maintained as part of monitoring process. Aquatic drones/ buoy-based sensor induced transmission for online data updating may be used for large wetlands, which will further help in enriching the management practices.

*Table 3: Parameters for wetlands monitoring*

| Wetland feature | Monitoring parameter  | Monitoring method                  | Recommended Frequency |
|-----------------|---|------------------------------------|-----------------------|
| Wetland extent  | • Wetland area*   | Remote sensing and ground truthing | Once in a year        |
|                 | • Land use and land cover within the wetland area                           | Remote sensing and ground truthing | Once in a year        |
|                 | • Connectivity with other adjoining wetlands, river / streams, coastal zone | Remote sensing and ground truthing | Once in a year        |



|                          |  |   |  |
|--------------------------|--|---|--|
| Wetland Catchment        | • Climate  | Data from the nearest weather station     | Monthly  |
|                          | • Land use and Land Cover*   | Remote sensing and ground truthing        | Once in 3 years                                  |
|                          | • Total sediment yield   | Stream gauging station                    | Monthly  |
|                          | • Total nutrient yield   | Stream gauging station                    | Monthly  |
| Hydrological regimes     | • Water inflow and outflow*  | Stream gauging station                    | Monthly  |
|                          | • Waterholding capacity  | Bathymetric survey                        | Once in 5 years                                  |
|                          | • Peak inundation  | Remote sensing and ground truthing        | Once in 2 years                                  |
|                          | • Dissolved Oxygen, Biological Oxygen Demand *   | Data from water quality sampling stations | Atleast monthly                                  |
|                          | • Chemical Oxygen Demand **  | Data from water quality sampling stations | Atleast monthly                                  |
|                          | • Number of point sources discharging untreated sewage into the wetland **                 | Surveys                                   | Once a year                                      |
| Biodiversity and Habitat | • Population of major wetland dependent species groups (such as waterbirds, mammals etc.)* | Mid-winter counts                         | Once a year                                      |
|                          | • Habitat use by key species   | Physical surveys                          | Once a year                                      |
|                          | • Number of migratory species using the wetland as a habitat                               | Physical surveys                          | Once a year                                      |
|                          | • Area under invasive macrophyte**   | Physical surveys                          | Once a year                                      |
| Ecosystem Services       | • Annual Fish yield  | Sampling                                  | Monthly samples collated into an annual estimate |



|             |   |                      |  |
|-------------|---|----------------------|--|
|             | • Number of tourists  | Surveys              | Monthly samples collated into an annual estimate |
|             | • Volume of surface water abstracted from wetland                         | Hydrographic surveys | Monthly samples collated into an annual estimate |
|             | • Volume of groundwater recharged   | Hydrographic surveys | Once a year                                      |
|             | • Proportion of floodwaters stored in the wetland                         | Hydrographic surveys | Once a year                                      |
|             | • Use of wetland for research and education                               | Surveys              | Annual estimate                                  |
| Livelihoods | • Population living around the wetland*                                   | Surveys              | Once every three years                           |
|             | • Population depending on wetlands for livelihoods                        | Surveys              | Once every three years                           |
|             | • Number of households around the wetland using safe sanitation practices | Surveys              | Once every three years                           |
|             | • Participation of communities in wetlands management                     | Surveys              | Once every three years                           |

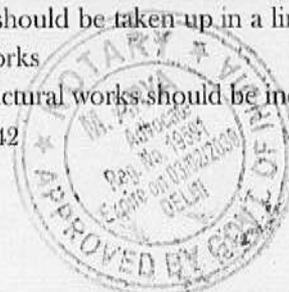
Note: (i) The frequency, as above, is advisable for wetlands above 100 ha and is indicative in nature. The Wetland Authority may suitably modify based on logistics involved.

(ii) For wetlands less than say 100 ha, the frequency may be appropriately divided.

#### Step 7 - Developing an action plan

22. The last stage of the management planning process includes defining the action plan, or specific interventions that address the identified management objectives. A generic listing of activities is presented in Table 4. The projects need to be defined very clearly to ensure good implementation. While identifying activities for management of wetlands, the following must be kept in mind:

- a) Ecosystem-based interventions should be promoted as far as possible
- b) Engineering interventions in wetlands should be taken up in a limited manner, with impact assessments conducted for all major works
- c) Operations and maintenance of all structural works should be included in project design



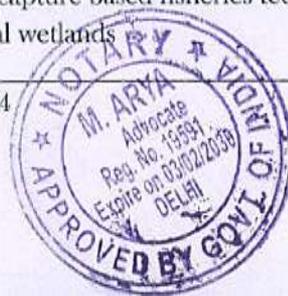
- d) Participation of local communities should be included to the extent possible

Table 4: Generic listing of activities for management of wetlands

| Management Plan component            | Activities  | Key considerations  |
|--------------------------------------|---|---|
| Boundary delineation and demarcation | Boundary mapping and delineation  | Site boundaries should be established with reference to inundation regimes, soil conditions and vegetation types. Landscape connectivity should also be taken into account when wetlands exist in patches. All activities should be completed within the first year.  |
|                                      | Removal of encroachments  | Boundaries should be notified and legally protected wherever possible. All activities should be completed within the first year.  |
|                                      | Shoreline management  | Mostly required for wetlands in urban and peri-urban setting. For stabilizing bunds of wetlands, naturalization of slopes using vegetative measures should be preferred. Development of promenade for urban lakes can be included based on an evaluation of natural drainage and shoreline ecosystem niches.  |
| Catchment conservation               | Afforestation and aided regeneration  | Catchment conservation plans should be developed at watershed scales and based on Joint Forest Management approaches.<br><br>Native species should be used for forestry operations.<br><br>Pilot watershed should be periodically monitored to assess changes in soil moisture regimes.<br><br>Livelihood interventions for catchment communities aimed at reducing dependence on wood as an energy source should be included as appropriate. |
|                                      | Small scale engineering measures (gully plugging, check dams, gabion structures etc.) | Community participation in design, implementation and post-project maintenance of structures should be ensured.   |
| Water management                     | Selective dredging and desilting to improve hydrological connectivity                 | Dredging to be used only selectively, and be based on assessments of bathymetric profile and species interactions. For inflowing channels, dredging can be used to improve water inflow.  |
|                                      | Interception, diversion and   | Mostly recommended for wetlands in the urban and peri-urban setting.  |



| Management Plan component                                   | Activities  | Key considerations  |
|---|---|---|
|   | treatment of point sources of pollution   | Provision of comprehensive sanitation and safe drinking water coverage to communities living around the wetlands may be ensured.<br><br>Engineering (STPs) as well as biological options (constructed wetlands) should be evaluated for application. Planning for Operation and Maintenance expenses should be included for all engineering structures. |
|   | Construction and operation of hydraulic structures for maintenance of water regimes and flood control | For each significant structure, environmental impact assessments should be carried out prior to construction.   |
|   | Balancing water allocation for human and ecological purposes  | Environmental flows for wetlands, hydrological regimes of which are affected by hydraulic structures, should be assessed and implemented in consultation in water managers  |
|   | Biodiversity conservation   | Habitat evaluation and improvement  |
|   | Improvement and maintenance of migratory routes   | Community groups should be involved in habitat monitoring and maintenance of migratory routes   |
|   | Maintenance of breeding and spawning grounds for key species  | Community groups should be involved in the maintenance of breeding and spawning grounds   |
|   | Management of invasive species  | A mix of mechanical and biological methods for controlling species invasion should be used.<br><br>For plant invasives, economic utilization along with physical removal should be included.  |
| Sustainable resource development and livelihood improvement | Microenterprise development for reducing dependence on wetland resources for livelihoods              | Identification of micro-enterprise development options should be based on an assessment of community livelihoods, capacities, resources and market linkages.  |
|   | Sustainable fisheries development   | Only capture based fisheries techniques should be promoted in natural wetlands  |



| Management Plan component | Activities                                      | Key considerations   |
|---------------------------|---|--|
|                           |   | Options for improving culture fisheries in areas around wetlands may be included to reduce dependence on capture fisheries   |
|                           | Sustainable agriculture development             | Organic farming practices in immediate catchments should be included to minimize nutrient enrichment in wetland.   |
| Institutional development | Setting regulatory regimes                      | Site regulation should be harmonized with national and State level regulations.<br><br>Local customary self-regulation which supports maintenance of conservation values should be promoted  |
|                           | Development of monitoring and evaluation system | Comprehensive monitoring and evaluation mechanism for hydrological, ecological, socio-economic and institutional features should be made a part of the management system<br><br>Involvement of stakeholders in monitoring should be encouraged.  |
|                           | Communication and Outreach                      | Increasing awareness on values and functions of wetland should be made an integral part of the management plan.<br><br>The use of television, print, electronic and social media for awareness generation and outreach may be included as appropriate. Developing and disseminating dos and donts in wetlands for general public may also be considered. |
|                           | Research  | For each site, key research areas to support management needs should be identified and included in the management plan   |

#### Step 8: Developing budget and financing plan

23. A complete costing of the Integrated Management Plan item wise may be done for the entire tenure of the plan using the existing norms of the State and central government, as may be the case. Year wise requirement of funds for various items of work/ activities, band PERT charts for the works/activities should be prepared. Summary of Cost Estimates and year-wise breakup of the requirement of funds may be presented in the formats given below:

Table 5: Summary of budget

| S. No. | Management Plan component | Budget |
|--------|---------------------------|--------|
|        |                           |        |



|  |  |  |
|--|--|--|
|  |  |  |
|--|--|--|

Table 6: Year wise breakup of requirement of funds

| S. No. | Activity | Funds Required in Yr I | Funds Required in Yr II | Funds Required in Yr III | Funds Required in Yr IV | Funds Required in Yr V | Total |
|--------|----------|------------------------|-------------------------|--------------------------|-------------------------|------------------------|-------|
|        |          |                        |                         |                          |                         |                        |       |
|        |          |                        |                         |                          |                         |                        |       |

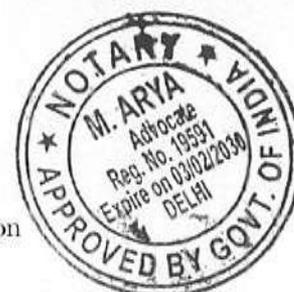
Table 7: year wise breakup of requirement of funds

| S. No. | Total Budget | Funds from Central Government Scheme (Scheme Name) | Funds from State Government (Scheme Name) | Funds from other donors (Project and donor name) | Funds from private sector (Name of the agency) | Funds available from convergence sources | Funds required to be raised |
|--------|--------------|--|---|--|--|--|-----------------------------|
|        | (a)          | (b)  | (c)                                       | (d)  | (e)  | (f) = (b) + (c) + (d) + (e)              | (g) = (a) - (f)             |
|        |              |  |   |  |  |  |                             |

*Format for compiling Integrated Management Plan*

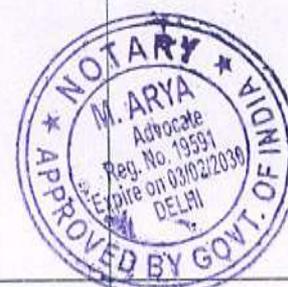
24. The management plan should have a cover sheet with the following information:

- Wetland Name
- Wetland Area (in ha)
- Location: (District(s), State / UT)
- Area of the direct catchment (in ha)
- Name of the nodal agency for management plan implementation
- Management plan period
- Date on which approval of State / UT Wetland Authority was obtained
- Total budget
- Total funds available from convergence sources



25. The management plan may be compiled in the following eight chapters:

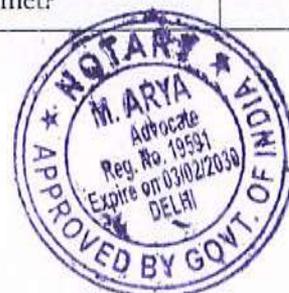
| Chapter heading                     | Sub-headings  | Explanation   | Reference to Management Planning Steps |
|-------------------------------------|---|---|--|
| 1. Introduction                     | 1.1 Rationale for management planning   | Describe the importance of wetland, ways in which wetlands conservation and wise use will contribute to state conservation and development goals and alignment with state and central government policies, directives and planning frameworks | Step 1                                 |
|                                     | 1.2 Terms of reference  | Enlist the overall terms of reference for the management plan   | Step 1                                 |
|                                     | 1.3 Approach and Method   | Provide an overview of approach (ways in which the recommended steps have been used)<br>Describe the data sources and research carried out for management planning if any   | Step 1                                 |
| 2. Description of wetlands features | Description of wetland features <ul style="list-style-type: none"> <li>• Location and extent</li> <li>• Wetland catchments</li> <li>• Hydrological regimes</li> <li>• Biodiversity</li> <li>• Ecosystem Services</li> <li>• Socioeconomics and livelihoods</li> </ul> | Describe wetland features. As far as possible, present the data in maps.  | Step 2                                 |
| 3. Evaluation of wetlands features  | Evaluation <ul style="list-style-type: none"> <li>• Priority wetland features that need to be maintained and thresholds thereof</li> <li>• Threats</li> </ul>   | From the wetlands features described in the previous section, enlist the priority wetlands features.<br><br>Describe the threats that adversely affect the priority wetland features.   | Step 3                                 |



| Chapter heading                   | Sub-headings   | Explanation  | Reference to Management Planning Steps |
|-----------------------------------|--|--|--|
| 4. Institutional arrangements     | 4.1 Review of existing arrangements <ul style="list-style-type: none"> <li>• Key organizations and programmes</li> <li>• Rules and regulations</li> <li>• Role of civil society and community based organizations</li> </ul> | Provide an overview of the current institutional arrangements in the context of wetlands management  | Step 4                                 |
|                                   | 4.2 Gaps   | Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use.  | Step 4                                 |
|                                   | 4.3 Proposed arrangements for wetland management   | Propose institutional arrangement for wetland management, which specific focus on a) nodal agency, b) role of various departments and agencies and coordination mechanism, and c) the role of civil society and communities. Develop an organogram for management plan implementation. | Step 4                                 |
| 5. Setting Management Objectives  | 5.1 Goal and purpose   | Provide a statement of the overall goal that the management plan seeks to achieve  | Step 5                                 |
|                                   | 5.2 Benefits (ecological as well as societal)  | Summarize the ecological and economic benefits that are expected from management plan implementation   |  |
|                                   | 5.3 Management objectives  | Enlist the specific objectives   | Step 5                                 |
|                                   | 5.4 Strategies   | Describe strategy(ies) for achieving each of the management objectives   | Step 5                                 |
| 6. Monitoring and evaluation plan | 6.1 Monitoring strategy  | Present an overview of monitoring the wetland, and management plan implementation  | Step 6                                 |
|                                   | 6.2 Monitoring parameters, frequency and responsibility  | Describe the monitoring parameters, the frequency of monitoring and the agencies that will be responsible for monitoring   | Step 6                                 |



| Chapter heading              | Sub-headings   | Explanation  | Reference to Management Planning Steps |
|------------------------------|--|--|--|
|                              | 6.3 Institutional design   | Describe how coordination between different monitoring agencies will be achieved.  | Step 6                                 |
|                              | 6.4 Infrastructure and human resources design  | Discuss the infrastructure and human resource requirement for implementing the management plan as far as possible, including local universities, research organizations and NGOs in wetlands monitoring  | Step 6                                 |
|                              | 6.5 Reporting  | Discuss the frequency in which reporting shall be done and the responsible agency.   | Step 6                                 |
|                              | 6.6 Review and adaptation  | Discuss how the monitoring outcomes will be used to adapt management   | Step 6                                 |
| 7. Developing an Action Plan | 7.1 Component wise activities linked with management objectives  | Generic listing of activities indicating: <ul style="list-style-type: none"> <li>• What will be done?</li> <li>• Where will the activity be done?</li> <li>• What is the priority for the activity?</li> </ul>   | Step 7.1                               |
|                              | 7.2 Components for consideration for support under National Plan for Conservation of Aquatic Ecosystems (NPCA) | For all activities eligible for support under NPCA indicate: <ul style="list-style-type: none"> <li>• Why is the activity important?</li> <li>• How will the activity be implemented? (include intermediate steps, technical specifications and relevant drawings, as may be the case)</li> <li>• Where will the activity be implemented?</li> <li>• Who will implement the activity?</li> <li>• What are the quantitative targets to be met?</li> </ul> | Step 7.2                               |



| Chapter heading                | Sub-headings               | Explanation  | Reference to Management Planning Steps |
|--------------------------------|----------------------------|--|--|
| 8. Budget and activity phasing | 8.1 Activity linked budget | Present a summary budget in line with Table 5<br>Provide details of funding available from convergence sources in line with Table 6<br>Provide detailed budget for NPCA in line with Table 7 | Step 8                                 |
|                                | 8.2 Time planning          | Present a monthly Gantt Chart for management plan implementation   | Step 8                                 |

#### Checklist for submission of Integrated Management Plan

- Approved by the State Govt./ UT Administration/ State Wetlands Authority/ UT Wetlands Authority (minutes of meeting to be enclosed)
- Forwarding letter states –commitment of the State Government/ UT for providing their share of budget (supporting document indicating concurrence to be enclosed)
- Integrated Management Plan has a cover sheet providing details on Wetland, catchment area, implementing agency, total budget and fund requested from NPCA
- Brief Document is enclosed with the management plan (as per Annex V)
- Wetlands map is provided in a standard GIS format
- Map of zone of influence is provided in a standard GIS format.
- Management plan is aligned with recommended format of eight chapters
- All activities proposed to be funded by the NPCA fall within the list of core and non-core activities
- Necessary drawings and technical specification for major activities is provided.
- Core activities have been allocated not less than 75% of the budget
- Non- core activities have been allocated not more than 25% of the budget
- Budget has been prepared with reference to an approved Schedule of Rates



## Annex 5: Format for reporting status of notified wetlands

|  |  |                    |  |              |
|--|--|--------------------|--|--------------|
| 1. Wetlands / Wetlands Complex Name:   |  | Report Date:       |  |              |
|  |  | Reporting Officer: |  |              |
| 2. Wetlands status   |  |                    |  |              |
| 2.1 Area: current- ; in notification -   |  |                    |  |              |
| 2.2 Water inflow and outflow (attach data in an annex)   |  |                    |  |              |
| 2.3 Water quality (attach data in an <u>annex</u> )  |  |                    |  |              |
| 2.4 Status of major threats<br><br>(such as encroachment, linear infrastructure development, destructive fishing practices, untreated sewage discharge, solid and liquid waste dumping, dumping of hazardous waste, invasive species, habitat modification / destruction/alteration or any other that has or may induce an adverse change in wetland ecological character) |  |                    |  |              |
| 3. Status of enforcement of the regulatory regime  |  |                    |  |              |
| Activity regulated   | Whether regulation complied with?            | Violation if any?  | Where has the violation been reported? | Action taken |
|  |  |                    |  |              |
| 4. Implementation of the management plan   |  |                    |  |              |
| Management Plan Component and Activity Planned for the period  | Progress of implementation during the period | Nodal agency       | Remarks (successes and challenges)     |              |
|  |  |                    |  |              |



22/11/23

**“नदी बफर क्षेत्र व बाढ़ मैदान तथा नदी तल क्षेत्र”**

में किये जा रहे निर्माण कार्य के संबंध में दिनांक 14 अगस्त, 2023 तथा 16 नवम्बर, 2023 को आयुक्त बैठक की कार्यवृत्ति

बैठक में निम्नांकित अधिकारीगण उपस्थित रहे :-

1. श्री गौरव सिंह सोगरवाल, नगर आयुक्त, नगर निगम, गोरखपुर।
2. श्री विनीत कुमार सिंह, अपर जिलाधिकारी (वि/रा), गोरखपुर।
3. डॉ० आशुतोष कुमार दूबे, मुख्य चिकित्साधिकारी, गोरखपुर।
4. श्री यू.पी. सिंह, सचिव, गोरखपुर विकास प्राधिकरण, गोरखपुर।
5. श्री कुमार सौरभ, ज्वाइंट मजिस्ट्रेट/उपजिलाधिकारी, सदर, गोरखपुर।
6. श्री प्रदीप राणा, सहायक महानिरीक्षक निबंधन, गोरखपुर।
7. श्री रूपेश कुमार खरे, अधिशासी अभियंता, बाढ़ खण्ड-2, गोरखपुर।
8. श्री विपिन विहारी सिंह, अधिशासी अभियंता, बाढ़ खण्ड, गोरखपुर।
9. श्री अमरनाथ, अधिशासी अभियंता, नगर निगम, गोरखपुर।
10. श्री सुनील कुमार, सहायक अभियंता, निर्माण खण्ड-3, लो.नि.वि., गोरखपुर।
11. श्री राजबहादुर सिंह, सहायक अभियंता, गोरखपुर विकास प्राधिकरण, गोरखपुर।
12. श्री एच.एस.आर. बादल, सहायक अभियंता, ड्रेनेज खण्ड, गोरखपुर।
13. श्री नीरज कुमार, सहायक अभियंता, बाढ़ खण्ड-2, गोरखपुर।
14. श्री गौरव कुमार गुप्ता, सहायक अभियंता, बाढ़ खण्ड, गोरखपुर।

बैठक की कार्यवाही प्रारंभ करते हुए समस्त को निर्देशित किया गया कि “नदी बफर क्षेत्र व बाढ़ मैदान तथा नदी तल क्षेत्र” पर किये जा रहे निर्माण कार्यों पर व्यापक रूप से प्रतिबंध लगाये जाने तथा अवैध निर्माण को रोके जाने की कार्यवाही की जानी है, के संबंध में बैठक आयुक्त की गयी है। बैठक में निम्नांकित बिन्दुओं पर चर्चा करते हुए कार्य संपादित किया जाना प्रस्तावित किया गया :-

1. अधिशासी अभियंता, बाढ़ खण्ड द्वारा अवगत कराया गया कि जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय द्वारा जारी अधिसूचना सं० 2458 दिनांक 07 अक्टूबर, 2016 के प्रस्तर-3 में (ए) “अधिनियम” का अर्थ पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) होगा, (सी) “बफर क्षेत्र” का अर्थ उस क्षेत्र से है, जो नदी के बाढ़ मैदान से आगे है तथा (एल) “बाढ़ मैदान” का अर्थ गंगा नदी अथवा इसकी उप नदियों के ऐसे क्षेत्र से है, जो इसके अधिकतम प्रवाह के संगत बाढ़ अथवा 100 वर्ष में एक बार आने वाली बाढ़ के समान बाढ़ के कारण दोनों ओर जल के अंदर आ जाता है, का उल्लेख किया गया है। साथ ही (एस) बिन्दु पर “नदी तल” का अर्थ गंगा नदी अथवा इसकी उप नदियों के क्षेत्र के सूखे हिस्से से है और इसमें वह स्थान शामिल है, जहां गंगा नदी अथवा इसकी उप नदियां बहती हैं, जब वे जल से भर जाती हैं और गंगा नदी अथवा इसकी उप नदियों के किनारे स्थित भूमि शामिल है, जो जल का सर्वाधिक प्रवाह होने पर अपने प्राकृतिक चैनल में जल को बनाये रखती हैं, का उल्लेख है।
2. अधिनियम के प्रस्तर-3 के बिन्दु सं०-(जेडई) में वर्णित है कि “गंगा नदी की उप नदियां” का अर्थ उन नदियां अथवा धाराओं से है, जो गंगा नदी में प्रभावित होती हैं, जिनमें महाकाशी नदी, महानंदा नदी, कोसी नदी, गण्डक नदी, घाघरा नदी और महाकाशी नदी की उप नदियां अथवा ऐसी अन्य नदियां जिन्हें राष्ट्रीय गंगा नदी संरक्षण, सुरक्षा एवं प्रबंधन अधिनियम, 1986 के अंतर्गत विनिर्दिष्ट करे, शामिल हैं।

अभिषेक-अध्यक्ष सदर प्रथम विधिगण

अनुमोदन सुनिश्चित करे, जारी संलग्न  
को सूची प्राप्त में संलग्न है।



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3. अधिनियम के प्रस्तर-6 के बिन्दु सं0-(3) में स्पष्ट रूप से उल्लिखित है कि "कोई व्यक्ति गंगा नदी में अथवा गंगा नदी या इसकी उप नदियों के तट अथवा इनके सक्रिय बाढ़ मैदानी क्षेत्र में आवासीय अथवा वाणिज्यिक अथवा औद्योगिक अथवा अन्य किसी प्रयोजन से स्थायी अथवा अस्थायी संरचना का निर्माण नहीं करेगा"। साथ ही बिन्दु सं0-(4) में वर्णित है "कोई व्यक्ति ऐसा कोई क्रिया कलाप अथवा किसी परियोजना अथवा प्रक्रिया अथवा क्रिया कलाप नहीं करेगा अथवा जारी रखेगा, जिससे गंगा नदी में प्रदूषण हो, चाहे ये क्रिया कलाप इस आदेश में उल्लिखित हो या न हो"।
4. अधिसूचना के अंतर्गत प्रस्तर-(3) के बिन्दु सं0-(एन) में वर्णित है कि "स्थानीय प्राधिकरण" में पंचायती राज संस्थाएँ, नगर पालिकाएँ, जिला बोर्ड, छावनी बोर्ड, नगर नियोजन प्राधिकरण अथवा जिला परिषद अथवा अन्य कोई निकाय अथवा प्राधिकरण, जिस भी नाम से जाना जाता हो, जिसे एक विशिष्ट स्थानीय क्षेत्र में आवश्यक सेवाएं देने हेतु अथवा नागरिक सेवाओं के नियंत्रण एवं प्रबंधन के लिए कानून द्वारा मान्यता दी गयी हो, को सम्मिलित किया गया है।
5. आपदा प्रबंधन अधिनियम-2005 के अध्याय-4 के प्रस्तर-30(2)(iii) में वर्णित है कि जिला प्राधिकरण, उपधारा (1) के उपबंधों पर प्रतिकूल प्रभाव डाले बिना "यह सुनिश्चित कर सकेगा कि जिले में आपदाओं के संवेदनशील क्षेत्रों की पहचान की गयी है और आपदाओं के निवारण और उसके प्रभावों के शमन के लिए उपाय जिला स्तर पर सरकार के विभागों द्वारा तथा स्थानीय प्राधिकारियों द्वारा किये गये हैं" के आधार पर जनहित में संवेदनशील क्षेत्रों में निर्माण कार्य को रोके जाने तथा जनसमुदाय की सुरक्षा हेतु कार्य किये जाने पर विचार किया गया।
6. सचिव, गोरखपुर विकास प्राधिकरण, गोरखपुर द्वारा अवगत कराया गया कि राष्ट्रीय हरित न्यायाधिकरण में योजित रिट याचिका मीरा शुक्ला बनाम नगर निगम, गोरखपुर एवं अन्य जो कि Remedial Action against Contamination of Water Bodies & Ground Water Specially Ramgarh Lake, Ami, Rapti & Rohani Rivers in and around District-Gorakhpur, UP के संबंध में है, के बिन्दु सं0-8(8) में Identification of Encroachment, Eviction & Forestation in Flood Plain Zone of Rapti, Rohin, Saryu Ghaghra, Ami & Ramgarh Tal Lake के संबंध में की गयी कार्यवाही से संबंधित सूचना प्रेषित की गयी है, जिसके आधार पर नदी बफर क्षेत्र व बाढ़ मैदान तथा नदी तल क्षेत्र में तात्कालिक रूप से निर्माण कार्य को रोके जाने की कार्यवाही की जानी है।
7. राष्ट्रीय हरित न्यायाधिकरण द्वारा दिये गये आदेश दिनांक 21.09.2020 बिन्दु सं0-11 में वर्णित है कि "The Tribunal has already issued directions vide Orders Dated 28.08.2019 & 21.05.2020 for insuring that no untreated sewage/effluent is discharged into any water body and for any violation compensation is to be assessed and recovered by the CPCB so that the same can be utilized for restoration of the environment, complying with the principle of 'Polluter Pays' which has been held to be part of 'Sustainable Development' and part of right to life. Control of such pollution is crucial for environment, aquatic life, food safety and also human health." के अनुपालन में नदी बफर क्षेत्र में यदि आबादी स्थापित होती है तो उनके द्वारा प्रयुक्त किये जाने वाला जल सीधे नदियों में जायेगा और जल को प्रदूषित करेंगे तथा उक्त क्षेत्र में Sewage Treatment Plant की स्थापना नहीं की जा सकती है। अतः उपरोक्त वर्णित क्षेत्रों में अवैध निर्माण कार्य को रोका जाना शीर्ष प्राथमिकता का कार्य है।
8. मुख्य चिकित्साधिकारी, गोरखपुर के पत्र संक्रामक रोग/2023/मेमो दिनांक 16.11.2023 के अनुसार हावर्ड बांध एवं मलौनी बांध व राप्ती व रोहिन नदी के मध्य जो बाढ़ग्रस्त क्षेत्र है तथा बाढ़ समाप्ति उपरांत काफी समय तक उक्त क्षेत्रों में संक्रामक रोगों के विस्तार की स्थिति बनी रहती है, नये नये करने हेतु अराजकीय निर्माण को रोकने एवं संक्रामक रोगों के विस्तार पर नियंत्रण किये जाने हेतु संबंधित विभागों को निर्देशित किये जाने का अनुरोध है।



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9. उपरोक्त बिन्दुओं पर सम्यक विचारोपरांत जिला आपदा प्रबंध प्राधिकरण, गोरखपुर द्वारा आपदा प्रबंधन अधिनियम-2005 के अध्याय-4 के प्रस्तर-30(2)(iii) में किये गये प्राविधानों के आधार पर निम्नांकित कार्य तत्काल प्रभाव से पूर्ण किये जाने हेतु प्रस्तावित किये गये हैं :-

a. हावर्ड बंधा (डोमिनगढ़ से चकरा) 3.9 किमी० के पश्चिम व राप्ती/रोहिन के पूर्व के नदी बहाव क्षेत्र व बांध के मध्य के गाटों का सर्वे कराया गया है, जिसका विवरण निम्नवत् है :-

| क्र. | राजस्व ग्राम   | सरकारी खाते की भूमि का क्षेत्रफल (हे० में) | आबादी से आच्छादित भूमि का क्षेत्रफल (हे० में) | निजी खाते की भूमि का क्षेत्रफल (हे० में) |
|------|----------------|--|---|--|
| 1    | डोमिनगढ़       | 0.6300                                     | —   | 11.7730                                  |
| 2    | नरसिंहपुर ए०   | 0.8880                                     | 0.7220  | 2.7090                                   |
| 3    | मुन्डेरी चक    | 1.5580                                     | 3.9110  | 3.8830                                   |
| 4    | हनुमान चक      | 1.3700                                     | 2.310   | 11.101                                   |
| 5    | बसंतपुर ए०     | 5.6760                                     | 1.9100  | 23.4820                                  |
| 6    | बसंतपुर खास    | 2.0760                                     | 0.2840  | 0.2840                                   |
| 7    | हांसूपुर मु०   | —  | 0.3380  | 1.5960                                   |
| 8    | चकरा अब्बल     | 1.4990                                     | 4.3640  | 4.3920                                   |
| 9    | हांसूपुर ए०    | 1.1800                                     | 0.1000  | 14.6140                                  |
| 10   | मुन्डेरी चक ए० | 0.1100                                     | 2.4400  | 5.0400                                   |
| योग— |                | 14.987                                     | 16.3790                                       | 78.8740                                  |

ग्रामवार व गाटा संख्यावार विस्तृत विवरण संलग्न है।

सम्यक विचारोपरांत यह निर्णय लिया गया कि उपरोक्त वर्णित ग्रामवार संलग्न गाटों का समुचित विवरण निबंधन कार्यालय को उपलब्ध कराया जाये तथा

- यदि उक्त गाटों का आवासीय, व्यवसायिक व वाणिज्यिकीय प्रयोजन हेतु क्रय-विक्रय/निबंधन कराया जाता है तो गोरखपुर विकास प्राधिकरण से अनापत्ति प्रमाण पत्र प्राप्त करना अनिवार्य होगा कि "उपरोक्त भूमि आवासीय, व्यवसायिक व वाणिज्यिकीय प्रयोजन हेतु उपयुक्त है तथा प्राधिकरण द्वारा मानचित्र स्वीकृत किये जाने में कोई आपत्ति नहीं होगी।"
- यदि कृषि प्रयोजन हेतु क्रय-विक्रय/निबंधन कराया जाता है तो सिंचाई विभाग के संबंधित खण्ड-बाढ़ खण्ड/बाढ़ खण्ड-2/ड्रेनेज खण्ड से भूमि की अनापत्ति रिपोर्ट प्राप्त करना अनिवार्य होगा कि "भूमि कृषि प्रयोजन हेतु उपयुक्त है तथा उक्त भूमि जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय द्वारा जारी अधिसूचना सं०-2458 दिनांक 07 अक्टूबर, 2016 तथा राष्ट्रीय हरित न्यायाधिकरण में योजित रिट याचिका मीरा शुक्ला बनाम नगर निगम, गोरखपुर एवं अन्य में पारित आदेश के प्राविधानों पर प्रतिकूल प्रभाव नहीं पड़ेगा।"
- उपरोक्त शर्तों को पूर्ण होने के उपरांत ही संबंधित उपनिबंधक द्वारा उपर्युक्त संलग्न गाटों के विलेख को पंजीकरण हेतु स्वीकार किया जायेगा।

b. गोरखपुर विकास प्राधिकरण, गोरखपुर एवं जनपद के समस्त टाउन एरिया (नगर पंचायतों) में भवन निर्माण से पूर्व मानचित्र का अवलोकन किया जाता है और तदोपरांत मानचित्र को शासन द्वारा जारी निर्देशों के आधार पर स्वीकृति प्रदान की जाती है। प्रस्तुत मानचित्र को स्वीकृति प्रदान करने से पूर्व प्राधिकरण एवं टाउन एरिया यह अनिवार्य रूप से सुनिश्चित करें कि उक्त भूमि नदी बफर क्षेत्र, बाढ़ मैदान तथा नदी तल के अंतर्गत नहीं है। मानचित्र को स्वीकृति प्रदान की जाये। साथ ही अवैध व बिना मानचित्र स्वीकृति के निर्माण कार्यों पर विधिक कार्यवाही करते हुए कृत कार्यवाही से अधोहस्ताक्षरी को भी अवगत कराया जाये।

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- c. नगर निगम, विद्युत विभाग, जिला पंचायत राज विभाग, जल निगम तथा विकास प्राधिकरण एवं नगर पंचायतों से यह अपेक्षा व्यक्त की गयी कि नदी बफर क्षेत्र, बाढ़ मैदान तथा नदी तल के अंतर्गत निर्मित भवनों तक विद्युत आपूर्ति, सड़क निर्माण कार्य, जलापूर्ति, जल निकासी आदि अन्य सरकारी सेवाएं जारी अधिसूचना-2458 दिनांक 07 अक्टूबर 2016 तथा राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेशों के अनुरूप प्रदान की जाये और यह सुनिश्चित किया जाये कि उक्त आदेशों का उल्लंघन नहीं किया जा रहा है।
- d. सिंचाई विभाग विशेष रूप से बाढ़ खण्ड, बाढ़ खण्ड-2 एवं ड्रेनेज खण्ड से यह अपेक्षा व्यक्त की गयी कि नदी बफर क्षेत्र, बाढ़ मैदान तथा नदी तल के अंतर्गत यदि कोई अवैध निर्माण कार्य कराया जा रहा है तो उक्त के संबंध में लिखित रूप से गोरखपुर विकास प्राधिकरण, स्थानीय निकाय, नगर निगम तथा अन्य संबंधित विभाग को अनिवार्य रूप से सूचित करें।
- e. गोरखपुर विकास प्राधिकरण के गठित समिति द्वारा तैयार किये गये मास्टर प्लान की तकनीकी जांच में यह सुनिश्चित कर लिया जाये कि नदी बफर क्षेत्र, बाढ़ मैदान तथा नदी तल के अंतर्गत कोई निर्माण कार्य प्रस्तावित न हो।

सधन्यवाद बैठक की कार्यवाही पूर्ण करते हुए यह अपेक्षा व्यक्त की गयी कि नदी बफर क्षेत्र, बाढ़ मैदान तथा नदी तल में अवैध रूप से हो रहे निर्माण कार्यों को तत्काल प्रभाव से रोकते हुए समुचित कार्यवाही सुनिश्चित की जाये।

संलग्नक-यथोक्त।

(कृष्णा करुणेश)  
जिलाधिकारी,  
गोरखपुर

## कार्यालय जिलाधिकारी गोरखपुर

पत्रांक सं० 445 / आपदा-2023

दिनांक 21 नवम्बर, 2023

प्रतिलिपि- निम्नांकित को अनुपालनार्थ प्रेषित :-

1. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
2. नगर आयुक्त, नगर निगम, गोरखपुर।
3. उपाध्यक्ष, गोरखपुर विकास प्राधिकरण, गोरखपुर।
4. मुख्य विकास अधिकारी महोदय, गोरखपुर।
5. मुख्य कार्यपालक अधिकारी, गीडा, गोरखपुर।
6. क्षेत्रीय वनाधिकारी, गोरखपुर।
7. सहायक महानिरीक्षक (निबंधन), गोरखपुर।
8. समस्त उपजिलाधिकारी, गोरखपुर।
9. जिला पंचायत राज अधिकारी, गोरखपुर।
10. जिला सूचना अधिकारी, गोरखपुर।
11. मुख्य अभियंता, नगर निगम, गोरखपुर।
12. अधीक्षण अभियंता, विद्युत वितरण, गोरखपुर।
13. अधिशासी अभियंता, बाढ़ खण्ड/बाढ़ खण्ड-2/ड्रेनेज खण्ड, गोरखपुर।
14. अधिशासी अभियंता, प्रांतीय खण्ड/निर्माण खण्ड-2/निर्माण खण्ड-3, लो.नि.वि., गोरखपुर।
15. अधिशासी अभियंता, विद्युत वितरण खण्ड, नगर/ग्रामीण, गोरखपुर।
16. अधिशासी अभियंता, जल निगम, ग्रामीण एवं शहरी, गोरखपुर।
17. अधिशासी अभियंता, राष्ट्रीय राजमार्ग, गोरखपुर।
18. ओ.एस.डी., कैम्प कार्यालय, गोरखपुर।

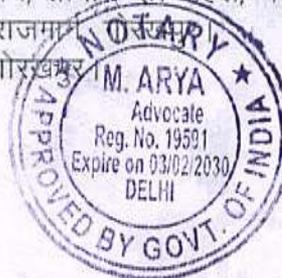


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जिलाधिकारी,  
गोरखपुर

19 MAY 2025

हार्बट बंधा तहसील सदर जनपद गोरखपुर।  
हार्बट बंधा व नदी के बीच की भूमि का सर्वे विवरण

| क्र०सं० | राजस्व ग्राम    | सरकारी खाते की भूमि का क्षेत्र (हे० में) | आबादी से आच्छादित भूमि का क्षेत्र (हे०में०) | निजी खाते की भूमि का क्षेत्र (हे०में०) | विशेष विवरण |
|---------|-----------------|--|---|--|-------------|
| 1       | 2               | 3  | 4   | 5                                      |             |
| 1       | डोमिनगढ         | 0.6300                                   | —   | 11.7730                                |             |
| 2       | बहरामपुर        |  | 0   |  |             |
| 3       | नरसिंहपुर ए०    | 0.8880                                   | 0.7220                                      | 2.7090                                 |             |
| 4       | गुन्डेशी चक     | 1.5580                                   | 3.9110                                      | 3.8830                                 |             |
| 5       | हनुमानचक        | 1.3700                                   | 2.310                                       | 11.101                                 |             |
| 6       | बसन्तपुर ए०     | 5.6760                                   | 1.9100                                      | 23.4820                                |             |
| 7       | बसन्तपुर खारा   | 2.0760                                   | 0.2840                                      | 0.2840                                 |             |
| 8       | हासपुर मु०      | —  | 0.3380                                      | 1.5960                                 |             |
| 9       | चकरा अबल        | 1.4990                                   | 4.3640                                      | 4.3920                                 |             |
|         | एकमुस्ता रु०    | 1.1800                                   | 0.1000                                      | 14.6140                                |             |
| 10.     | मुर्शी - चक रु० | 0.1100                                   | 2.4400                                      | 5.0400                                 |             |
|         |                 | 14.087 हे०                               | 16.3790 हे०                                 | 78.8740 हे०                            |             |



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16-11-2023

सालगी पाठक

हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण  
ग्राम ...ओसितगढ़... मु... तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खारोदार का नाम                       | भौतिक सत्यापन |       |       |      |              |       | वि०वि०             |
|---------|----------|-------|--|---------------|-------|-------|------|--------------|-------|--------------------|
|         |          |       |  | कृषि          | रकबा  | आबादी | रकबा | अन्य         | रकबा  |                    |
| 1       | 2        | 3     | 4  | 5             | 6     | 7     | 8    | 9            | 10    | 11                 |
| 1.      | 523      | 0.165 | 1. रामधनी आदि<br>2. गडदा                             | कृषि          | 0.025 | -     | -    | गडदा         | 0.940 | ज. को / ज. वि. ले. |
| 2.      | 525      | 0.094 | अवनि कुमार, राजकुमार                                 | "             | 0.094 | -     | -    | -            | -     | ज. कि. ले.         |
| 3.      | 526      | 0.064 | अवनि कुमार,<br>राजकुमार                              | "             | 0.064 | -     | -    | -            | -     | "                  |
| 4.      | 527      | 0.080 | संजय व सुधीर   | "             | 0.080 | -     | -    | -            | -     | "                  |
| 5.      | 528      | 0.200 | सर्वेरा आदि  | "             | 0.200 | -     | -    | -            | -     | "                  |
| 6.      | 529      | 0.240 | संजय, सुधीर आदि                                      | "             | 0.240 | -     | -    | -            | -     | "                  |
| 7.      | 530      | 0.320 | मुन्तु   | "             | 0.320 | -     | -    | -            | -     | "                  |
| 8.      | 531      | 0.380 | सलहंत, सहवीर,<br>महावीर आदि                          | "             | 0.380 | -     | -    | -            | -     | "                  |
| 9.      | 532      | 1.10  | रामधनी, श्रीमती<br>विद्यावती आदि<br>नवीन परती        | "             | 0.90  | -     | -    | नवीन<br>परती | 0.200 | "                  |
| 10.     | 533      | 0.240 | रामधनी, संजय<br>आदि                                  | "             | 0.240 | -     | -    | -            | -     | "                  |
| 11.     | 535      | 0.410 | मुन्तु   | "             | 0.410 | -     | -    | -            | -     | "                  |
| 12.     | 540      | 0.080 | सोनवा देवी, पनवा<br>देवी आदि                         | "             | 0.080 | -     | -    | -            | -     | "                  |
| 13.     | 541      | 0.450 | श्रीमती विद्यावती देवी<br>व श्रीमती सुमन देवी<br>आदि | "             | 0.450 | -     | -    | -            | -     | "                  |
| 14.     | 542      | 0.060 | सर्वेरा आदि  | "             | 0.060 | -     | -    | -            | -     | "                  |
| 15.     | 543      | 0.880 | सर्वेरा, रामरेलावन<br>आदि                            | "             | 0.660 | -     | -    | नवीन<br>परती | 0.220 | "                  |

Jyoti Gupta  
ह०लेखपाल

19 MAY 2025



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हाबर्ड बन्धे के पश्चिम व राष्ट्री / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम ...दोहिनगर...मु:..... तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम               | भौतिक सत्यापन |       |       |      |           |       | चि०वि० |
|---------|----------|-------|--|---------------|-------|-------|------|-----------|-------|--------|
|         |          |       |  | कृषि          | रकबा  | आबादी | रकबा | अन्य      | रकबा  |        |
| 1       | 2        | 3     | 4  | 5             | 6     | 7     | 8    | 9         | 10    | 11     |
| 16.     | 548      | 0.290 | 1. मोहन लाल अर्जुन व भीम आदि<br>2. बलमन      | कृषि          | 0.250 | -     | -    | बलमन      | 0.040 | "      |
| 17.     | 553      | 0.240 | 1. बहे. संतराम, राधादेवी आदि<br>2. नवीन परती | "             | 0.210 | -     | -    | नवीन परती | 0.030 | "      |
| 18.     | 554      | 0.120 | रामनाथ, शिवनाथ आदि ।                         | "             | 0.120 | -     | -    | -         | -     | "      |
| 19.     | 555      | 0.390 | दिनेश, हृदी, राममिलन राममान व केकू आदि       | "             | 0.390 | -     | -    | -         | -     | "      |
| 20.     | 565      | 0.520 | हृदी, रामवचन, चन्द्रशेखर आदि                 | "             | 0.520 | -     | -    | -         | -     | "      |
| 21.     | 568      | 0.620 | रज्जाक व रामरती देवी                         | "             | 0.620 | -     | -    | -         | -     | "      |
| 22.     | 570      | 0.340 | सुरेश प्रेम, अशोक, विनोद आदि ।               | "             | 0.340 | -     | -    | -         | -     | "      |
| 23.     | 571      | 0.070 | सुरेश, प्रेम, अशोक, रज्जाक आदि               | "             | 0.070 | -     | -    | -         | -     | "      |
| 24.     | 578      | 0.390 | सजय आदि                                      | "             | 0.390 | -     | -    | -         | -     | "      |
| 25.     | 579      | 0.300 | श्रीमती सुगन देवी श्रीमती परवती देवी         | "             | 0.300 | -     | -    | -         | -     | "      |
| 26.     | 576      | 0.280 | अशोक कुमा व विनोद कुमा व अनन्त आदि           | "             | 0.280 | -     | -    | -         | -     | "      |
| 27.     | 575      | 0.140 | मनोज कुमा व मुन्ना लाल व दीपनरायन            | "             | 0.140 | -     | -    | -         | -     | "      |
| 28.     | 574      | 0.130 | सुरेश चन्द्र                                 | "             | 0.130 | -     | -    | -         | -     | "      |
| 29.     | 577      | 0.310 | मोहन लाल                                     | "             | 0.310 | -     | -    | -         | -     | "      |
| 30.     | 572      | 0.230 | श्रीमती प्रेमलता आदि                         | "             | 0.230 | -     | -    | -         | -     | "      |

Jyoti Gupta  
होलेखपाल

19 MAY 2025



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हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम ..... सोमिनगर ..... मु. .... तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा     | खतौनी में अंकित खातोदार का नाम           | भौतिक सत्यापन |            |       |      |      |          | वि०वि०     |
|---------|----------|----------|--|---------------|------------|-------|------|------|----------|------------|
|         |          |          |  | कृषि          | रकबा       | आबादी | रकबा | अन्य | रकबा     |            |
| 1       | 2        | 3        | 4  | 5             | 6          | 7     | 8    | 9    | 10       | 11         |
| 31.     | 573      | 0.220    | श्रीमती सुन्नी देवी, सेज्य सुदीर आदि     | कृषि          | 0.220      | -     | -    | -    | -        | अ. वि. हे. |
| 32.     | 567      | 0.240    | दिनेश, बलालुद्दीन, श्रीमती जहरा खानम आदि | "             | 0.240      | -     | -    | -    | -        | "          |
| 33.     | 566      | 0.170    | चन्द्रशेखर, चन्द्रमान आदि                | "             | 0.170      | -     | -    | -    | -        | "          |
| 34.     | 565      | 0.520    | शमवचन, चन्द्रशेखर व चन्द्रमान आदि        | "             | 0.520      | -     | -    | -    | -        | "          |
| 35.     | 564      | 0.320    | शमवचन, देवी आदि                          | "             | 0.320      | -     | -    | -    | -        | "          |
| 36.     | 563      | 0.050    | शमवचन, जमर व देवी आदि                    | "             | 0.050      | -     | -    | -    | -        | "          |
| 37.     | 561      | 0.530    | शमसुख, शमजीत सोमिंद व प्रेमचन्द्र        | "             | 0.530      | -     | -    | -    | -        | "          |
| 38.     | 562      | 0.140    | शमवचन, देवी, जमर फेक आदि                 | "             | 0.140      | -     | -    | -    | -        | "          |
| 39.     | 556      | 0.400    | देवी शममिलन, राम सान, फेक आदि            | "             | 0.400      | -     | -    | -    | -        | "          |
| 40.     | 558      | 0.240    | ओम प्रकाश, सत्यप्रकाश लालि कुमार आदि।    | "             | 0.240      | -     | -    | -    | -        | "          |
| 41.     | 560      | 0.360    | सर्वेश, आरव, श्रीमती इन्द्रावती देवी आदि | "             | 0.360      | -     | -    | -    | -        | "          |
| योग     |          | 1243 हे. |  |               | 11.773 हे. |       |      |      | 0.63 हे. |            |

Signature



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ग्राम ~~रसैपुर~~ ~~रहमाली~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा (टे.में) | खतौनी में अकिल खातोदार का नाम | भौतिक सत्यापन |      |       |       |             |       | वि०वि०     |
|---------|----------|---------------|-------------------------------|---------------|------|-------|-------|-------------|-------|------------|
|         |          |               |                               | कृषि          | रकबा | आबादी | रकबा  | अन्य        | रकबा  |            |
| 1       | 2        | 3             | 4                             | 5             | 6    | 7     | 8     | 9           | 10    | 11         |
| 1       | 1        | 0053          | बाधनगर निगम जोखपुर            | -             | -    | -     | -     | सडक         | 0053  | ज. वि. सेठ |
| 2       | 2        | 01050         | श्रीमती माधुरा केकरा फार्म-2  | -             | -    | -     | -     | सडक         | 01050 | ज. सेठ     |
| 3       | 3        | 01011         | श्रीमती माधुरा केकरा फार्म-2  | -             | -    | -     | -     | सडक         | 01011 | ज. सेठ     |
| 4       | 4        | 01011         | —                             | -             | -    | -     | -     | सडक         | 01011 | ज. सेठ     |
| 5       | 5        | 01030         | —                             | -             | -    | -     | -     | सडक         | 01030 | ज. सेठ     |
| 6       | 6        | 01337         | —                             | -             | -    | -     | -     | सडक         | 01337 | ज. सेठ     |
| 7       | 7        | 13/01011      | श्रीमती गोधना देवी कौर 1995   | -             | -    | -     | -     | पक्की दिवार | 01011 | ज. वि. सेठ |
|         | 7        | 13/01022      | श्रीमती गोधना देवी कौर 1995   | -             | -    | -     | -     | "           | 01022 | " " "      |
|         | 7        | 2/01233       | गोगाउर्फ म्मोरे कौर 1995      | -             | -    | अकरी  | 01233 | -           | -     | " " "      |
|         | 7        | 4/01011       | चोटेलाल कौर 1995              | -             | -    | सडक   | 01011 | -           | -     | " " "      |
|         | 7        | 6/01027       | नन्दलाल कौर 1995              | -             | -    | सडक   | 01027 | -           | -     | " " "      |
|         | 7        | 8/01011       | रामसचल कौर 1995               | -             | -    | सडक   | 01011 | -           | -     | " " "      |
|         | 7        | 9/01014       | शेषनाथ कौर 1995               | -             | -    | सडक   | 01014 | -           | -     | " " "      |
|         | 7        | 10/01014      | सतीशचन्द्र कौर 1995           | -             | -    | सडक   | 01014 | -           | -     | " " "      |
|         | 7        | 10/01014      | श्रीमती नानीता देवी कौर 1995  | -             | -    | सडक   | 01014 | -           | -     | " " "      |



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होलखपाल  
सं० 95  
सदर, गोरखपुर

बोलजी पाठ  
हवेली तहसील सदर-गोरखपुर

हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण  
 ग्राम राप्तीपुर एटलमाली तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा         | खतोनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |                         |       |              |                | वि०वि०       |
|---------|----------|--------------|--------------------------------|---------------|------|-------------------------|-------|--------------|----------------|--------------|
|         |          |              |                                | कृषि          | रकबा | आबादी                   | रकबा  | अन्य         | रकबा           |              |
| 1       | 2        | 11<br>0.048  | श्रीमती कल्याणी देवी वर्मा     | —             | —    | मकान<br>माली<br>वसुंधरी | 0.048 | —            | —              | 11<br>ज० शेख |
|         | 7मि.     | 12<br>0.028  | श्रीमती कौशिकी देवी वर्मा      | —             | —    | खोरेह                   | 0.028 | —            | —              | " " "        |
|         | 7मि.     | 14<br>0.001  | श्रीमती सुखीका वर्मा           | —             | —    | खोरेह                   | 0.001 | —            | —              | " " "        |
| 8       | 8        | 15<br>0.039  | सुखी वर्मा                     | —             | —    | मकान                    | 0.039 | —            | —              | " " "        |
| 9       | 9        | 1<br>0.181   | गोपाल ठाकुर वर्मा              | —             | —    | —                       | —     | परती<br>धडाक | 0.157<br>0.024 | " " "        |
| 10      | 10       | 18<br>0.067  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.067          | " " "        |
| 11      | 11       | 18<br>0.112  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.112          | " " "        |
| 12      | 12       | 18<br>0.072  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.072          | " " "        |
| 13      | 13       | 18<br>0.070  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.070          | " " "        |
| 14      | 14       | 18<br>0.109  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.109          | " " "        |
| 15      | 15       | 18<br>0.110  | हकी कुल्लाह वर्मा              | —             | —    | —                       | —     | परती         | 0.110          | " " "        |
| 16      | 16       | 20<br>0.405  | मंगर किशान माली<br>शेखी-6(1)   | —             | —    | —                       | —     | परती         | 0.405          | " " "        |
| 17      | 16मि.    | 0.050        | —                              | —             | —    | —                       | —     | परती         | 0.052          | ज० शेख       |
|         | 17       | 0.050        | श्रीमती आरता वर्मा             | —             | —    | —                       | —     | परती         | 0.050          | ज० शेख       |
|         |          | 0.010        | —                              | —             | —    | —                       | —     | परती         | 0.010          | ज० शेख       |
| 18      | 18       | 758<br>0.085 | आमरी लोहा                      | —             | —    | —                       | —     | परती         | 0.085          | ज० शेख       |

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मुन्नी प्रसाद लोहा  
अंत्र सं० 85  
मंगल-सदर, गोरखपुर

लालजी  
राजेश  
16/11/2024  
तहसील



हावर्ड बन्दे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम मुठेरी चञ्च मुठ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०   | रकबा | खतौनी में अकिरा खातोदार का नाम                    | भौतिक सत्यापन |      |             |      |             |      | वि०वि०  |
|---------|------------|------|---|---------------|------|-------------|------|-------------|------|---------|
|         |            |      |   | कृषि          | रकबा | आबादी       | रकबा | अन्य        | रकबा |         |
| 1       | 2          | 3    | 4   | 5             | 6    | 7           | 8    | 9           | 10   | 11      |
|         | 1 डि 0.081 |      | शाला व सत्यदेव                                    | -             | -    | आबादी 0.081 |      | -           | -    | ज०के०   |
|         | 1 डि 0.081 |      | -   | -             | -    | आबादी 0.081 |      | -           | -    | "       |
|         | 1 डि 0.018 |      | -   | -             | -    | -           | -    | वाप्य 0.018 |      | "       |
|         | 2 0.057    |      | -   | -             | -    | -           | -    | वाप्य 0.057 |      | "       |
|         | 3 0.232    |      | राजे प्रकाश देव्य प्रकाश मेवाली शाला, अमरी पानसली | -             | -    | -           | -    | वाप्य 0.232 |      | ज०, वि० |
|         | 4 0.184    |      | विमल कुम्हार                                      | -             | -    | -           | -    | वाप्य 0.184 |      | ज०, वि० |
|         | 5 0.080    |      | राजे प्रकाश शाला                                  | -             | -    | आबादी 0.080 |      | -           | -    | "       |
|         | 6 डि 0.012 |      | शाला व शाला                                       | -             | -    | आबादी 0.012 |      | -           | -    | "       |
|         | 6 डि 0.008 |      | शाला व शाला शाला                                  | -             | -    | आबादी 0.008 |      | -           | -    | "       |
|         | 6 डि 0.016 |      | शाला व शाला शाला                                  | -             | -    | आबादी 0.016 |      | -           | -    | "       |
|         | 6 डि 0.101 |      | शाला व शाला                                       | -             | -    | आबादी 0.101 |      | -           | -    | "       |
|         | 6 डि 0.020 |      | शाला व शाला                                       | -             | -    | आबादी 0.020 |      | -           | -    | "       |
|         | 6 डि 0.012 |      | शाला व शाला                                       | -             | -    | आबादी 0.012 |      | -           | -    | "       |
|         | 7 डि 0.012 |      | शाला व शाला शाला                                  | -             | -    | आबादी 0.012 |      | -           | -    | "       |
|         | 7 डि 0.004 |      | शाला व शाला शाला                                  | -             | -    | आबादी 0.004 |      | -           | -    | "       |



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16/11/23  
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ग्राम हाबर्ड बन्दे तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकिरा खातोदार का नाम | भौतिक सत्यापन |      |       |       |      |      | वि०वि०      |
|---------|----------|-------|--------------------------------|---------------|------|-------|-------|------|------|-------------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा |             |
| 1       | 2        | 3     | 4                              | 5             | 6    | 7     | 8     | 9    | 10   | 11          |
|         | 7 बि     | 0.006 | जैसी                           | -             | -    | माकरी | 0.006 | -    | -    | जब 1 बि 723 |
|         | 7 बि     | 0.006 | पासक मारि                      | -             | -    | माकरी | 0.006 | -    | -    | "           |
|         | 7 बि     | 0.051 | भाला प्रकाश                    | -             | -    | माकरी | 0.051 | -    | -    | "           |
|         | 7 बि     | 0.006 | का मारी                        | -             | -    | माकरी | 0.006 | -    | -    | "           |
|         | 7 बि     | 0.006 | जुमली माली                     | -             | -    | माकरी | 0.006 | -    | -    | "           |
|         | 7 बि     | 0.594 | -                              | -             | -    | माकरी | 0.594 | -    | -    | "           |
|         | 7 बि     | 1.101 | राज प्रकाश मारि                | -             | -    | माकरी | 1.101 | -    | -    | "           |
|         | 8        | 0.007 | -                              | -             | -    | माकरी | 0.007 | -    | -    | जब 1 बि     |
|         | 9        | 0.009 | -                              | -             | -    | माकरी | 0.009 | -    | -    | "           |
|         | 10       | 0.006 | -                              | -             | -    | माकरी | 0.006 | -    | -    | "           |
|         | 11       | 0.020 | -                              | -             | -    | माकरी | 0.020 | -    | -    | "           |
|         | 12 बि    | 0.236 | -                              | -             | -    | माकरी | 0.236 | -    | -    | जब 1 बि 830 |
|         | 12 बि    | 0.010 | राज प्रकाश मारि                | -             | -    | माकरी | 0.010 | -    | -    | "           |
|         | 13 बि    | 0.000 | जुमली माली देव                 | -             | -    | माकरी | 0.000 | -    | -    | "           |
|         | 13 बि    | 0.005 | राज प्रकाश मारि                | -             | -    | माकरी | 0.005 | -    | -    | "           |



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ग्राम मुण्डेशियन तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकित खातोदार का नाम | भौतिक सत्यापन |      |       |       |      |       | वि०वि०   |
|---------|----------|-------|-------------------------------|---------------|------|-------|-------|------|-------|----------|
|         |          |       |                               | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा  |          |
| 1       | 2        | 3     | 4                             | 5             | 6    | 7     | 8     | 9    | 10    | 11       |
|         | 13       | 0.092 | —                             | —             | —    | आबादी | 0.092 | —    | —     | उ०/१०/११ |
|         | 14       | 0.057 | —                             | —             | —    | —     | —     | कृषि | 0.057 | उ०/११    |
|         | 14       | 0.012 | —                             | —             | —    | —     | —     | कृषि | 0.012 | उ०/११    |
|         | 15       | 0.376 | कामिल देव मारि                | —             | —    | —     | —     | कृषि | 0.376 | उ०/१०/११ |
|         | 16       | 0.024 | श्रीमती कमला मारि             | —             | —    | —     | —     | कृषि | 0.024 | ११       |
|         | 17       | 0.024 | ॥                             | —             | —    | —     | —     | ॥    | 0.024 | ११       |
|         | 18       | 0.248 | कामिल देव मारि                | —             | —    | —     | —     | कृषि | 0.248 | ११       |
|         | 19       | 0.125 | कामिल देव मारि                | —             | —    | आबादी | 0.125 | —    | —     | ११       |
|         | 20       | 0.084 | ॥                             | —             | —    | —     | —     | कृषि | 0.084 | ११       |
|         | 21       | 0.012 | ॥                             | —             | —    | —     | —     | कृषि | 0.012 | ११       |
|         | 22       | 0.176 | श्रीमती कमला मारि             | —             | —    | —     | —     | कृषि | 0.176 | ११       |
|         | 23       | 0.056 | ॥                             | —             | —    | आबादी | 0.056 | —    | —     | ११       |
|         | 24       | 0.250 | कामिल देव मारि                | —             | —    | आबादी | 0.250 | —    | —     | ११       |
|         | 25       | 0.084 | श्रीमती कमला मारि             | —             | —    | आबादी | 0.084 | —    | —     | ११       |
|         | 26       | 0.180 | कामिल देव मारि                | —             | —    | आबादी | 0.180 | —    | —     | ११       |



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19 MAY 2025

हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम मुठेरी तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा    | खतौनी में अफिता खातेदार का नाम | भौतिक सत्यापन |      |            |       |               |         | वि०वि०     |
|---------|----------|---------|--------------------------------|---------------|------|------------|-------|---------------|---------|------------|
|         |          |         |                                | कृषि          | रकबा | आबादी      | रकबा  | अन्य          | रकबा    |            |
| 1       | 2        | 3       | 4                              | 5             | 6    | 7          | 8     | 9             | 10      | 11         |
|         | 27       | 0.083   | कपिलेश्वर मारु                 | -             | -    | मारु/0.083 | 0.083 | -             | -       | ज० वि० १/० |
|         | 28       | 0.059   | कपिलेश्वर मारु                 | -             | -    | मारु/0.059 | 0.059 | -             | -       | "          |
|         | 29       | 0.013   | "                              | -             | -    | -          | -     | वाप्य/0.013   | 0.013   | "          |
|         | 30       | 0.024   | "                              | -             | -    | -          | -     | वाप्य/0.024   | 0.024   | "          |
|         | 31       | 0.036   | "                              | -             | -    | -          | -     | वाप्य/0.036   | 0.036   | "          |
|         | 32       | 0.172   | कपिलेश्वर मारु                 | -             | -    | -          | -     | वाप्य/0.172   | 0.172   | "          |
|         | 33       | 0.004   | अश्ली क मला मारु               | -             | -    | -          | -     | वाप्य/0.004   | 0.004   | "          |
|         | 34       | 0.097   | मोला व मरेश                    | -             | -    | मारु/0.097 | 0.097 | -             | -       | ज० वि० ३/० |
|         | 34       | 0.072   | ---                            | -             | -    | मारु/0.072 | 0.072 | -             | -       | "          |
|         | 35       | 0.001/2 | ---                            | -             | -    | -          | -     | वाप्य/0.001/2 | 0.001/2 | "          |
|         | 35       | 0.025   | ---                            | -             | -    | -          | -     | वाप्य/0.025   | 0.025   | "          |
|         | 36       | 0.020   | ---                            | -             | -    | मारु/0.020 | 0.020 | -             | -       | "          |
|         | 37       | 0.031   | ---                            | -             | -    | मारु/0.031 | 0.031 | -             | -       | "          |
|         | 37       | 0.054   | ---                            | -             | -    | मारु/0.054 | 0.054 | -             | -       | "          |
|         | 38       | 0.089   | ---                            | -             | -    | मारु/0.089 | 0.089 | -             | -       | "          |

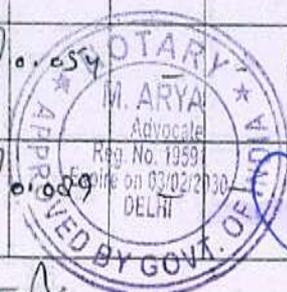


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16/1/22 जेठेश्वर मारु

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ग्राम मु. 30-12 तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातेदार का नाम | भौतिक सत्यापन |      |       |       |      |        | वि०वि० |
|---------|----------|-------|--------------------------------|---------------|------|-------|-------|------|--------|--------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा   |        |
| 1       | 2        | 3     | 4                              | 5             | 6    | 7     | 8     | 9    | 10     | 11     |
|         | 39/1     | 0.044 | काला, 8914905                  | -             | -    | रकबा  | 0.044 | -    | -      | 570/0  |
|         | 39/2     | 0.077 | _____                          | -             | -    | रकबा  | 0.077 | -    | -      | 77     |
|         |          |       |                                |               |      |       | 3.911 |      | 1.7785 |        |

सत्यापित  
16.11.23  
रकबा-430  
रकबा

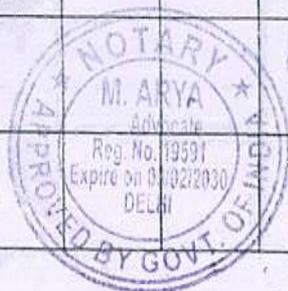


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हाबर्ड बग्घे के पश्चिम व राष्टी / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम सुन्दरी चक 10 तप्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०   | रकबा | खतौनी में अंकित खातोदार का नाम                                 | भौतिक सत्यापन |      |       |       |      |       | वि०वि० |
|---------|------------|------|--|---------------|------|-------|-------|------|-------|--------|
|         |            |      |  | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा  |        |
| 1       | 2          | 3    | 4  | 5             | 6    | 7     | 8     | 9    | 10    | 11     |
|         | 1/10 0.050 |      | विजय कुमारी जमन 6  | -             | -    | आबादी | 0.050 | -    | -     | ज० ६०  |
|         | 1/10 0.040 |      | सत्यनारायण लाल जमन 10  | -             | -    | आबादी | 11    | -    | -     | "      |
|         | 1/10 0.110 |      | सामराज वर्ग 1क   | -             | -    | आबादी | 0.110 | -    | -     | ज० ६०  |
|         | 1/ख 0.810  |      | रज्जाल, रसदास, सुश्री मोहम्मद मुहम्मद (श्रीमती) रज्जाल वर्ग 1क | -             | -    | आबादी | 0.810 | -    | -     | "      |
|         | 2 0.030    |      | श्रीमती विमला देवी जमन 2                                       | -             | -    | आबादी | 0.030 | -    | -     | ज० ६०  |
|         | 3 0.050    |      | सत्यनारायण लाल जमन 10  | -             | -    | -     | -     | वाँध | 0.050 | ज० ६०  |
|         | 4क 0.040   |      | श्री विमला देवी जमन 2  | -             | -    | आबादी | 0.040 | -    | -     | ज० ६०  |
|         | 4ख 0.650   |      | विजय कुमारी जमन 6  | -             | -    | आबादी | 0.150 | -    | -     | "      |
|         | 4/ख 0.100  |      | सत्यनारायण लाल जमन 10  | -             | -    | आबादी | 11    | -    | -     | "      |
|         | 4/खि 0.010 |      | सामराज वर्ग 1क   | -             | -    | आबादी | 0.010 | -    | -     | ज० ६०  |
|         | 4/ख 0.030  |      | -  | -             | -    | -     | -     | वाँध | 0.030 | "      |
|         | 5क 0.170   |      | विजय कुमारी जमन 6  | -             | -    | आबादी | 0.170 | -    | -     | ज० ६०  |
|         | 5क 0.070   |      | श्रीमती विमला देवी जमन 2                                       | -             | -    | आबादी | 0.070 | -    | -     | "      |
|         | 5/खि 0.160 |      | सामराज वर्ग 1क   | -             | -    | आबादी | 0.160 | -    | -     | ज० ६०  |
|         | 5/खि 0.220 |      | श्रीमती जाला देवी वर्ग 1क                                      | -             | -    | आबादी | 0.220 | -    | -     | ज० ६०  |

ह०लेखपाल

10/11/22  
19 MAY 2025

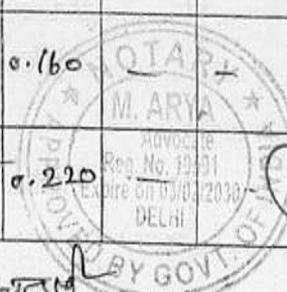


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ग्राम मुण्डेरी-चक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकित खारोदार का नाम                                 | भौतिक सत्यापन |      |       |       |       |       | वि०वि०  |
|---------|----------|-------|---|---------------|------|-------|-------|-------|-------|---------|
|         |          |       |   | कृषि          | रकबा | आबादी | रकबा  | अन्य  | रकबा  |         |
| 1       | 2        | 3     | 4   | 5             | 6    | 7     | 8     | 9     | 10    | 11      |
|         | 5 अं     | 0.030 | —   | —             | —    | —     | —     | वाँध  | 0.030 | ज० 1 अं |
|         | 6 क      | 0.290 | विजयकुमार जमन-6   | —             | —    | आबादी | 0.290 | —     | —     | ज० 1 अं |
|         | 6 क      | 0.050 | सुकरू जमन 10  | —             | —    | आबादी | 0.050 | —     | —     | "       |
|         | 6 फि     | 0.240 | सामराज वर्ग 1 क   | —             | —    | आबादी | 0.240 | —     | —     | ज० 1 अं |
|         | 6 फि     | 0.300 | श्रीमती आलती देवी वर्ग 1 क                                    | —             | —    | —     | —     | पत्ती | 0.300 | "       |
|         | 7 फि     | 0.020 | नन्द वर्ग 1 क   | —             | —    | —     | —     | पत्ती | 0.020 | "       |
|         | 7 ख      | 0.030 | नन्द वर्ग 1 क   | —             | —    | —     | —     | पत्ती | 0.030 | "       |
|         | 7 ग फि   | 0.190 | श्रीमती आलती देवी वर्ग 1 क                                    | —             | —    | —     | —     | पत्ती | 0.190 | "       |
|         | 7 फि     | 0.200 | सामराज वर्ग 1 क   | —             | —    | —     | —     | पत्ती | 0.200 | "       |
|         | 7 घ      | 0.660 | रुद्र वर्ग 4  | —             | —    | —     | —     | पत्ती | 0.660 | "       |
|         | 7 ड      | 0.110 | हीरा वर्ग 3   | —             | —    | —     | —     | पत्ती | 0.110 | "       |
|         | 7 अ      | 0.400 | बल गोलिन्द विश्वकर्मा, नरद, राकेरा, श्रीमती अनुपा देवी वर्ग 3 | —             | —    | —     | —     | पत्ती | 0.400 | "       |
|         | 8 क फि   | 0.110 | जवाहर वर्ग 4  | —             | —    | —     | —     | पत्ती | 0.110 | "       |
|         | 8 क फि   | 0.110 | मंगमल वर्ग 4  | —             | —    | —     | —     | पत्ती | 0.110 | "       |
|         | 8 क फि   | 0.110 | सामराज वर्ग 4   | —             | —    | —     | —     | पत्ती | 0.110 | "       |

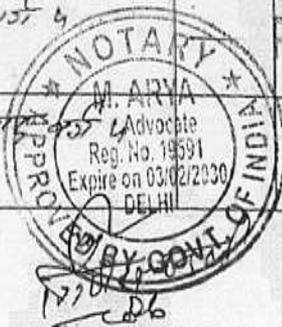


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16.11.2022 9 MAY 2025



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ग्राम: हनुमान - एक तप्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |      |       |       | वि०वि० |
|---------|----------|-------|--------------------------------|---------------|------|-------|------|-------|-------|--------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा | अन्य  | रकबा  |        |
| 1       | 2        | 3     | 4                              | 5             | 6    | 7     | 8    | 9     | 10    | 11     |
|         | 1        | 0.040 | कन्हैया शेणी 1 क               | -             | -    | -     | -    | पत्ती | 0.040 | ज० कि० |
|         | 2क       | 0.030 | कन्हैया शेणी 1 क               | -             | -    | -     | -    | पत्ती | 0.030 | "      |
|         | 2ख       | 0.230 | महीपत शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.230 | "      |
|         | 2ग       | 0.040 | सुरजई शेणी क                   | -             | -    | -     | -    | पत्ती | 0.040 | "      |
|         | 3क       | 0.010 | कन्हैया शेणी 1 क               | -             | -    | -     | -    | पत्ती | 0.010 | "      |
|         | 3ख       | 0.060 | महीपत शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.060 | "      |
|         | 3ग       | 0.130 | सुरजई शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.130 | "      |
|         | 4क       | 0.010 | कन्हैया शेणी 1 क               | -             | -    | -     | -    | पत्ती | 0.010 | "      |
|         | 4ख       | 0.050 | महीपत शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.050 | "      |
|         | 4ग       | 0.070 | सुरजई शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.07  | "      |
|         | 5क       | 0.020 | कन्हैया शेणी 1 क               | -             | -    | -     | -    | पत्ती | 0.020 | "      |
|         | 5ख       | 0.050 | महीपत शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.050 | "      |
|         | 5ग       | 0.040 | सुरजई शेणी 1 क                 | -             | -    | -     | -    | पत्ती | 0.040 | "      |
|         | 5घ       | 0.280 | रामप्रित शेणी 1 क              | -             | -    | -     | -    | पत्ती | 0.280 | "      |
|         | 5ङ       | 0.250 | शंकर शेणी 1 क                  | -             | -    | -     | -    | पत्ती | 0.250 | "      |

ह०लेखपाल

*हनुमान - एक*

16-11-2021

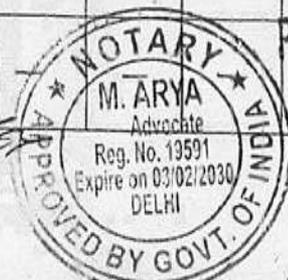


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ग्राम दुम्मान-पक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |      |       |       | वि०वि०  |
|---------|----------|------|--------------------------------|---------------|------|-------|------|-------|-------|---------|
|         |          |      |                                | कृषि          | रकबा | आबादी | रकबा | अन्य  | रकबा  |         |
| 1       | 2        | 3    | 4                              | 5             | 6    | 7     | 8    | 9     | 10    | 11      |
| 5-ग     | 0.130    |      | श्रीमती सोमा देवी श्रेणी।क     | -             | -    | -     | -    | पट्टी | 0.130 | ७७० सि० |
| 5-घ     | 0.050    |      | नन्दलाल व जोगेश्वर श्रेणी।क    | -             | -    | -     | -    | पट्टी | 0.050 | "       |
| 5-ङ     | 0.170    |      | अमृतनाथ व मंगेश श्रेणी।क       | -             | -    | -     | -    | पट्टी | 0.170 | "       |
| 5-च     | 0.030    |      | मकन्द श्रेणी।क                 | -             | -    | -     | -    | पट्टी | 0.030 | "       |
| 5-छ     | 0.100    |      | प्रसाद श्रेणी।क                | -             | -    | -     | -    | पट्टी | 0.100 | "       |
| 5-ज     | 0.130    |      | श्याम बती श्रेणी।क             | -             | -    | -     | -    | पट्टी | 0.130 | "       |
| 5-झ     | 0.310    |      | धनई व कोदई श्रेणी।क            | -             | -    | -     | -    | पट्टी | 0.310 | "       |
| 6-क     | 0.030    |      | श्रीमती सोमा देवी श्रेणी।क     | -             | -    | -     | -    | पट्टी | 0.030 | "       |
| 6-ख     | 0.050    |      | श्री किशुन                     | -             | -    | -     | -    | पट्टी | 0.050 | "       |
| 6-ग     | 0.050    |      | गोपाल श्रेणी।क                 | -             | -    | -     | -    | पट्टी | 0.050 | "       |
| 6-घ     | 0.030    |      | श्री रामकुली दुम्मानजी         | -             | -    | -     | -    | पट्टी | 0.030 | ७७० सि० |
| 6-ङ     | 0.120    |      | अश्वान दास श्रेणी।क            | -             | -    | -     | -    | पट्टी | 0.120 | ७७० सि० |
| 6-च     | 0.150    |      | प्रसाद श्रेणी।क                | -             | -    | -     | -    | पट्टी | 0.150 | "       |
| 6-छ     | 0.330    |      | बुद्ध श्रेणी।क                 | -             | -    | -     | -    | पट्टी | 0.330 | "       |
| 6-ज     | 0.220    |      | सकल श्रेणी।क                   | -             | -    | -     | -    | पट्टी | 0.220 | "       |

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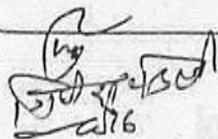
हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटों का सर्वे विवरण

ग्राम हुनुमान-पक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

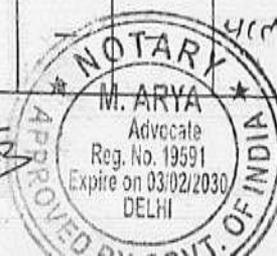
| क्रमांक | गाटा सं० | रकबा | खतौनी में अकित खातेदार का नाम                    | भौतिक सत्यापन |      |       |      |      |       | वि०वि० |
|---------|----------|------|--|---------------|------|-------|------|------|-------|--------|
|         |          |      |  | कृषि          | रकबा | आबादी | रकबा | अन्य | रकबा  |        |
| 1       | 2        | 3    | 4  | 5             | 6    | 7     | 8    | 9    | 10    | 11     |
| 6 झ     | 0.300    |      | शूलन शेणी 1क                                     | -             | -    | -     | -    | पानी | 0.300 | ज० वि० |
| 6 ड     | 0.020    |      | मकन्द शेणी 1क                                    | -             | -    | -     | -    | पानी | 0.020 | "      |
| 6 ट     | 0.200    |      | श्रीमती काल देवी शेणी 1क                         | -             | -    | -     | -    | पानी | 0.200 | "      |
| 6 ठ     | 0.050    |      | दीनानाथ व कल्लत शर्मा शेणी 1क                    | -             | -    | -     | -    | पानी | 0.050 | "      |
| 7 क     | 0.070    |      | शूलन शेणी 1क                                     | -             | -    | -     | -    | पानी | 0.070 | "      |
| 7 ख     | 0.440    |      | श्री <del>मकन्द</del><br>श्री बाबु जी हुनुमान जी | -             | -    | -     | -    | पानी | 0.440 | ज० वि० |
| 8 क     | 0.040    |      | सुरेश शेणी 1क                                    | -             | -    | -     | -    | पानी | 0.040 | ज० वि० |
| 8 ग     | 0.200    |      | रामप्रित शेणी 1क                                 | -             | -    | -     | -    | पानी | 0.200 | "      |
| 8 घ     | 0.100    |      | शंकर शेणी 1क                                     | -             | -    | -     | -    | पानी | 0.100 | "      |
| 8 ङ     | 0.370    |      | वेचव शेणी 1क                                     | -             | -    | -     | -    | पानी | 0.370 | "      |
| 8 च     | 0.420    |      | जयलाल शेणी 1क                                    | -             | -    | -     | -    | पानी | 0.420 | "      |
| 8 छ     | 0.070    |      | सुदृष्ट शेणी 1क                                  | -             | -    | -     | -    | पानी | 0.070 | "      |
| 8 ज     | 0.210    |      | रत्नकल शेणी 1क                                   | -             | -    | -     | -    | पानी | 0.210 | "      |
| 8 झ     | 0.030    |      | शूलन शेणी 1क                                     | -             | -    | -     | -    | पानी | 0.030 | "      |
| 8 ड     | 0.370    |      | रामनेवान शेणी 1क                                 | -             | -    | -     | -    | पानी | 0.370 | "      |

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ग्राम दुआन-रक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा | खतौनी में अंकित खासदार का नाम     | भौतिक सत्यापन |      |       |       |            |       | वि०वि० |
|---------|----------|------|-----------------------------------|---------------|------|-------|-------|------------|-------|--------|
|         |          |      |                                   | कृषि          | रकबा | आबादी | रकबा  | अन्य       | रकबा  |        |
| 1       | 2        | 3    | 4                                 | 5             | 6    | 7     | 8     | 9          | 10    | 11     |
| 82      | 0.370    |      | श्यामवती शेणी 1क                  | -             | -    | -     | -     | 4ली        | 0.370 | ज० वि० |
| 85      | 0.250    |      | मालाजी शेणी 1क                    | -             | -    | -     | -     | 4ली        | 0.250 | "      |
| 83      | 0.020    |      | प्रसाद शेणी 1क                    | -             | -    | -     | -     | 4ली        | 0.020 | "      |
| 9क      | 0.090    |      | राजा शेणी 1क                      | -             | -    | -     | -     | जोली       | 0.090 | "      |
| 9ख      | 0.200    |      | मालाजी शेणी 1क                    | -             | -    | -     | -     | "          | 0.200 | "      |
| 9ग      | 0.200    |      | दुब शेणी 1क                       | -             | -    | -     | -     | "          | 0.200 | "      |
| 9घ      | 0.450    |      | सरत शेणी 1क                       | -             | -    | -     | -     | "          | 0.450 | "      |
| 10क     | 0.020    |      | कन्हैया शेणी 1क                   | -             | -    | आबादी | 0.020 | -          | -     | "      |
| 10ख     | 0.100    |      | श्री ठाकुरजी भाईत<br>अंकित 6 घ पर | -             | -    | आबादी | 0.100 | -          | -     | ज० वि० |
| 10ग     | 0.010    |      | —                                 | -             | -    | —     | —     | अंक<br>420 | 0.010 | "      |
| 10घ     | 0.010    |      | —                                 | -             | -    | —     | —     | अंक<br>420 | 0.010 | "      |
| 10ङ     | 0.030    |      | —                                 | -             | -    | —     | —     | वाप        | 0.030 | "      |
| 11क     | 0.360    |      | मन्मथचंद्र दास शेणी 1क            | -             | -    | आबादी | 0.360 | -          | -     | ज० वि० |
| 11ख     | 0.030    |      | श्री ठाकुरजी भाईत<br>अंकित 6 घ पर | -             | -    | आबादी | 0.030 | -          | -     | ज० वि० |
| 11ग     | 0.010    |      | —                                 | -             | -    | —     | —     | —          | —     | "      |

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ग्राम हनुमान-खण्ड तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा | खतौनी में अकित खारोदार का नाम  | भौतिक सत्यापन |      |           |       |      |      | चि०वि०  |
|---------|----------|------|--------------------------------|---------------|------|-----------|-------|------|------|---------|
|         |          |      |                                | कृषि          | रकबा | आबादी     | रकबा  | अन्य | रकबा |         |
| 1       | 2        | 3    | 4                              | 5             | 6    | 7         | 8     | 9    | 10   | 11      |
| 12क     | 0010     |      | श्री ठाकुरजी आर्द्ध कर्मि 6 एर | —             | —    | आबादी     | 0.010 | —    | —    | 570 2/3 |
| 12ख     | 0130     |      | —                              | —             | —    | हाला      | 0.130 | —    | —    | "       |
| 12ग     | 0050     |      | छट्टू शर्मा 1 क                | —             | —    | साबादी    | 0.050 | —    | —    | 570 चि० |
| 12घ     | 0400     |      | —                              | —             | —    | आबादी     | 0.400 | —    | —    | 570 2/3 |
| 12ङ     | 0060     |      | —                              | —             | —    | वाँटा     | 0.060 | —    | —    | "       |
| 13क     | 0040     |      | —                              | —             | —    | पट्टी सडक | 0.040 | —    | —    | "       |
| 13ख     | 0010     |      | —                              | —             | —    | नाली      | 0.010 | —    | —    | "       |
| 13ग     | 0060     |      | —                              | —             | —    | हाला      | 0.060 | —    | —    | "       |
| 14      | 0140     |      | —                              | —             | —    | आबादी     | 0.140 | —    | —    | "       |
| 15क     | 0020     |      | श्री ठाकुरजी आर्द्ध कर्मि 6 एर | —             | —    | आबादी     | 0.020 | —    | —    | "       |
| 15ख     | 0010     |      | —                              | —             | —    | आबादी     | 0.010 | —    | —    | "       |
| 15ग     | 0040     |      | —                              | —             | —    | सडक       | 0.040 | —    | —    | "       |
| 16क     | 0070     |      | —                              | —             | —    | वाँटा     | 0.070 | —    | —    | "       |
| 16ख     | 0020     |      | —                              | —             | —    | वाँटा     | 0.020 | —    | —    | "       |
| 17क     | 0050     |      | महेश्वराम चार दास शर्मा 1 क    | —             | —    | आबादी     | 0.050 | —    | —    | 570 2/3 |

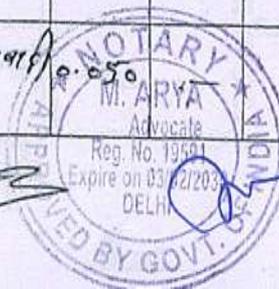
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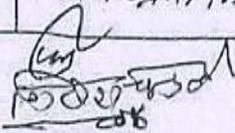
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ग्राम: हनुमानचक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खासदार का नाम                            | भौतिक सत्यापन |      |       |       |       |       | वि०वि०  |
|---------|----------|-------|--|---------------|------|-------|-------|-------|-------|---------|
|         |          |       |  | कृषि          | रकबा | आबादी | रकबा  | अन्य  | रकबा  |         |
| 1       | 2        | 3     | 4  | 5             | 6    | 7     | 8     | 9     | 10    | 11      |
|         | 17ख      | 0.020 | पिदानू केरावानी व अनिल केरावानी व सुनिल केरावानी शेरी 1क | -             | -    | आबादी | 0.020 | -     | -     | 570 कि० |
|         | 17ग      | 0.094 | श्री ठाकुरजी आर्षि अकित नं० 6 पल                         | -             | -    | आबादी | 0.094 | -     | -     | 570 कि० |
|         | 17घ      | 0.006 | काली-दी देवी जमन 8                                       | -             | -    | रकबा  | 0.006 | -     | -     | "       |
|         | 17ङ      | 0.010 | -  | -             | -    | रकबा  | 0.010 | -     | -     | "       |
|         | 17च      | 0.030 | -  | -             | -    | आबादी | 0.030 | -     | -     | "       |
|         | 17ज      | 0.020 | -  | -             | -    | आबादी | 0.020 | -     | -     | "       |
|         | 17झ      | 0.010 | -  | -             | -    | आबादी | 0.010 | -     | -     | "       |
|         | 18क      | 0.030 | रमन भद्रगुंजेश्वर प्रसाद जमन 15(2)                       | -             | -    | रकबा  | 0.030 | -     | -     | "       |
|         | 18ख      | 0.010 | -  | -             | -    | रकबा  | 0.010 | -     | -     | "       |
|         | 19क      | 0.030 | गुंजेश्वर-शेरी 1क  | -             | -    | आबादी | 0.030 | -     | -     | 570 कि० |
|         | 19ख      | 0.030 | हनुमान व मंगल शेरी 1क                                    | -             | -    | आबादी | 0.030 | -     | -     | "       |
|         | 19घ      | 0.090 | -  | -             | -    | आबादी | 0.090 | -     | -     | 570 कि० |
|         | 20क      | 0.060 | मठ-श्यामजोरदास शेरी 1क                                   | -             | -    | आबादी | 0.060 | -     | -     | 570 कि० |
|         | 20ख      | 0.050 | राजा शेरी 1क   | -             | -    | -     | -     | पत्ती | 0.050 | 570 कि० |
|         | 20ग      | 0.010 | श्री अती शनिचरी देवी व श्रीमती रमावती शेरी 1क            | -             | -    | -     | -     | पत्ती | 0.010 | 570 कि० |

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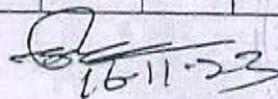
  
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ग्राम हनुमान-खुर्द तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकिला खातेदार का नाम   | भौतिक सत्यापन |      |       |       |        |       | वि०वि०  |
|---------|----------|-------|--|---------------|------|-------|-------|--------|-------|---------|
|         |          |       |  | कृषि          | रकबा | आबादी | रकबा  | अन्य   | रकबा  |         |
| 1       | 2        | 3     | 4  | 5             | 6    | 7     | 8     | 9      | 10    | 11      |
|         | 20 घ     | 0.190 |  | -             | -    | आबादी | 0.190 | -      | -     | ज० क्ष० |
|         | 20 ङ     | 0.010 |  | -             | -    | खेत   | 0.010 | -      | -     | "       |
|         | 20 छ     | 0.010 | श्री बाबू ली काँडि भाँकिर<br>सम्पन्न   | -             | -    | -     | -     | खेत    | 0.010 | "       |
|         | 20 ज     | 0.010 |  | -             | -    | आबादी | 0.010 | -      | -     | "       |
|         | 20 ङ     | 0.030 |  | -             | -    | आबादी | 0.030 | -      | -     | "       |
|         | 21 क     | 0.083 | श्रीमती कलशरानी देवी श्रीमती<br>सविन्दरी देवी शेणी 1 क                               | -             | -    | -     | -     | पत्तरी | 0.083 | ज० वि०  |
|         | 21 ख     | 0.161 | गणेश व राधव प्रसाद व<br>मुनेर व प्रसाद व विनय व गनेरा<br>व बंसी व रामलाल शेणी 1 क    | -             | -    | -     | -     | पत्तरी | 0.160 | "       |
|         | 21 र     | 0.012 | नन्द किशोर प्रसाद शेणी 1 क   | -             | -    | -     | -     | पत्तरी | 0.012 | "       |
|         | 21 स     | 0.012 | रामलाल प्रसाद शेणी 1 क   | -             | -    | -     | -     | पत्तरी | 0.012 | "       |
|         | 21 घ     | 0.080 | सल्लोच कुमर व श्री शेणी 1 क  | -             | -    | -     | -     | पत्तरी | 0.080 | "       |
|         | 22 क     | 0.086 | श्रीमती कलशरानी देवी काँडि<br>व न 21 क/1 शेणी 1 क                                    | -             | -    | -     | -     | पत्तरी | 0.086 | "       |
|         | 22 ख     | 0.084 | राधव प्रसाद व मुनेर व प्रसाद<br>व विनय व गनेरा व बंसी व<br>श्रीराम व रामलाल शेणी 1 क | -             | -    | -     | -     | "      | 0.084 | "       |
|         | 22 र     | 0.310 | पतरस शेणी 1 क  | -             | -    | -     | -     | "      | 0.310 | "       |
|         | 22 स     | 0.220 | श्रीमती शान्ती शेणी 1 क  | -             | -    | -     | -     | "      | 0.220 | "       |
|         | 22 घ     | 0.230 | तीज प्रसाद व वंशराज व<br>गौरा देवी शेणी 1 क  | -             | -    | -     | -     | "      | 0.230 | "       |

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ग्राम दुनुमान चक तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |      |      |        | वि०वि० |
|---------|----------|-------|--------------------------------|---------------|------|-------|------|------|--------|--------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा | अन्य | रकबा   |        |
| 1       | 2        | 3     | 4                              | 5             | 6    | 7     | 8    | 9    | 10     | 11     |
|         | 22 ड     | 0.140 | सनेहर शेर्षी।क                 | -             | -    | -     | -    | नाली | 0.140  | जा वि. |
|         | 22 च     | 0.050 | दीनानाथ मणिलाल शर्मा शेर्षी।क  | -             | -    | -     | -    | नाली | 0.050  | "      |
|         | 23 क     | 0.200 | श्रीमती कान्ती देवी शेर्षी।क   | -             | -    | -     | -    | नाली | 0.200  | ,      |
|         | 23 ए     | 0.250 | सनेहर शेर्षी।क                 | -             | -    | -     | -    | नाली | 0.250  | ,      |
|         |          |       |                                |               |      | 2.310 |      |      | 10.161 |        |

सनेहर  
श्रीमती कान्ती देवी  
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हाबर्ड बन्धे के पश्चिम व राष्ट्री / राहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम : ~~अकरो~~ ~~अन्व~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा हे० | खतौनी में अंकित खातेदार का नाम  | भौतिक सत्यापन |      |       |       |                                       |       | वि०वि०         |
|---------|----------|----------|---------------------------------|---------------|------|-------|-------|---------------------------------------|-------|----------------|
|         |          |          |                                 | कृषि          | रकबा | आबादी | रकबा  | अन्य                                  | रकबा  |                |
| 1       | 2        | 3        | 4                               | 5             | 6    | 7     | 8     | 9                                     | 10    |                |
| 1       | 1क       | 0.032    | जोबरी                           | —             | —    | आबादी | 0.032 | —                                     | —     | ज. वि. क्षेत्र |
| 2       | 1ख       | 0.198    | तूफानी, रामकमल<br>आदि           | —             | —    | आबादी | 0.198 | —                                     | —     | ज. वि. क्षेत्र |
| 3       | 2        | 0.032    | तूफानी, रामकमल<br>आदि           | —             | —    | आबादी | 0.032 | —                                     | —     | ज. वि. क्षेत्र |
| 4       | 3        | 0.043    | बाँध                            | —             | —    | —     | —     | बाँध                                  | 0.043 | ज. क्षेत्र     |
| 5       | 4        | 0.223    | तूफानी रामकमल<br>आदि            | —             | —    | आबादी | 0.223 | —                                     | —     | ज. वि. क्षेत्र |
| 6       | 5<br>कमि | 0.158    | शस्ता                           | —             | —    | —     | —     | शस्ता                                 | 0.158 | ज. क्षेत्र     |
| 7       | 6क       | 0.036    | गाँव सुभा सम्पत्ति<br>- गट निजम | —             | —    | —     | —     | गाँव<br>सुभा<br>सम्पत्ति<br>- गट निजम | 0.036 | ज. वि. क्षेत्र |
| 8       | 6ख       | 0.032    | वि-हशा-चल                       | —             | —    | आबादी | 0.032 | —                                     | —     | ज. वि. क्षेत्र |
| 9       | 7        | 0.170    | वि-हशा-चल                       | —             | —    | आबादी | 0.170 | —                                     | —     | ज. वि. क्षेत्र |
| 10      | 8क       | 0.150    | जोबरी आदि                       | —             | —    | आबादी | 0.150 | —                                     | —     | ज. वि. क्षेत्र |
| 11      | 8ख       | 0.081    | जोबरी                           | —             | —    | आबादी | 0.081 | —                                     | —     | ज. वि. क्षेत्र |
| 12      | 8ज       | 0.012    | सुवेबा-चन्द सुष                 | —             | —    | आबादी | 0.012 | —                                     | —     | ज. वि. क्षेत्र |
| 13      | 9कमि     | 0.115    | जोबरी आदि                       | —             | —    | आबादी | 0.115 | —                                     | —     | ज. वि. क्षेत्र |
| 14      | 9कमि     | 0.079    | जोबरी                           | —             | —    | आबादी | 0.079 | —                                     | —     | ज. वि. क्षेत्र |
| 15      | 9ख       | 0.040    | सुवेबा-चन्द सुष                 | —             | —    | आबादी | 0.040 | —                                     | —     | ज. वि. क्षेत्र |

80 लेखपाल

Amrta  
T.P. Singh



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19 MAY 2025

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हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम ~~...~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०         | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |       |      |      | वि०वि०          |
|---------|------------------|-------|--------------------------------|---------------|------|-------|-------|------|------|-----------------|
|         |                  |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा |                 |
| 1       | 2                | 3     | 4                              | 5             | 6    | 7     | 8     | 9    | 10   | 11              |
| 16      | 10क              | 0.182 | नीमक झाड़                      | —             | —    | आबादी | 0.182 | —    | —    | ज. वि. क्ष०     |
| 17      | 10ख              | 0.093 | तुफानी, रामकमल<br>झाड़         | —             | —    | आबादी | 0.093 | —    | —    | ज. वि. क्ष०     |
| 18      | 10ग              | 0.061 | सुखानन्द गुप्त                 | —             | —    | आबादी | 0.061 | —    | —    | ज. वि. क्ष०     |
| 19      | 11               | 0.130 | मोती                           | —             | —    | आबादी | 0.130 | —    | —    | ज. वि. क्ष०     |
| 20      | 12               | 0.053 | तुफानी, रामकमल                 | —             | —    | आबादी | 0.053 | —    | —    | ज. वि. क्ष०     |
| 21      | 13               | 0.113 | जोबरी                          | —             | —    | आबादी | 0.113 | —    | —    | ज. वि. क्ष०     |
| 22      | $\frac{23}{1}$   | 0.004 | अनीस अहमद                      | —             | —    | आबादी | 0.004 | —    | —    | ज. क्ष० (जमन-र) |
| 23      | $\frac{23}{13}$  | 0.004 | शुबाब पुत्र समू                | —             | —    | आबादी | 0.004 | —    | —    | ज. क्ष० (जमन-र) |
| 24      | $\frac{23}{13म}$ | 0.004 | शुबाब पुत्र मेवावाल            | —             | —    | आबादी | 0.004 | —    | —    | ज. क्ष० (जमन-र) |
| 25      | $\frac{23}{6}$   | 0.012 | श्रीमती शुजराती                | —             | —    | आबादी | 0.012 | —    | —    | ज. क्ष० (जमन-र) |
| 26      | $\frac{23}{18}$  | 0.004 | च.र.                           | —             | —    | आबादी | 0.004 | —    | —    | ज. क्ष० (जमन-र) |
| 27      | $\frac{23}{4}$   | 0.008 | जगदीश                          | —             | —    | आबादी | 0.008 | —    | —    | ज. क्ष० (जमन-र) |
| 28      | $\frac{23}{5}$   | 0.008 | जगदीश                          | —             | —    | आबादी | 0.008 | —    | —    | ज. क्ष० (जमन-र) |
| 29      | $\frac{23}{8}$   | 0.016 | जगदीश                          | —             | —    | आबादी | 0.016 | —    | —    | ज. क्ष० (जमन-र) |
| 30      | $\frac{23}{15}$  | 0.004 | दुबरी                          | —             | —    | आबादी | 0.004 | —    | —    | ज. क्ष० (जमन-र) |

होलखपाल

होलखपाल

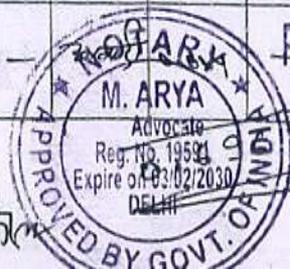


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19 MAY 2025

हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के ग्हाटो का सर्वे विवरण

ग्राम ~~कुरा खोखो~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०        | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |       |      |      | वि०वि०              |
|---------|-----------------|-------|--------------------------------|---------------|------|-------|-------|------|------|---------------------|
|         |                 |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा |                     |
| 1       | 2               | 3     | 4                              | 5             | 6    | 7     | 8     | 9    | 10   | 11                  |
| 31      | $\frac{23}{20}$ | 0.004 | श्रीमती दुमारी                 | -             | -    | आबादी | 0.004 | -    | -    | ज.क्षे० (जमान -)    |
| 32      | $\frac{23}{16}$ | 0.016 | प्रभात कुमार                   | -             | -    | आबादी | 0.016 | -    | -    | ज.क्षे० (जमान -)    |
| 33      | $\frac{23}{12}$ | 0.004 | श्रीमती फूलमती                 | -             | -    | आबादी | 0.004 | -    | -    | ज.क्षे० (जमान -)    |
| 34      | $\frac{23}{21}$ | 0.024 | श्रीमती पारमती                 | -             | -    | आबादी | 0.024 | -    | -    | ज.क्षे० (जमान -)    |
| 35      | $\frac{23}{19}$ | 0.049 | श्रीमती मीरा देवी              | -             | -    | आबादी | 0.049 | -    | -    | ज.क्षे० (जमान -)    |
| 36      | $\frac{23}{5}$  | 0.008 | रती                            | -             | -    | आबादी | 0.008 | -    | -    | ज.क्षे० (जमान -)    |
| 37      | $\frac{23}{8}$  | 0.008 | श्रीमती बाळा देवी              | -             | -    | आबादी | 0.008 | -    | -    | ज.क्षे० (जमान -)    |
| 38      | $\frac{23}{10}$ | 0.008 | सखिमन                          | -             | -    | आबादी | 0.008 | -    | -    | ज.क्षे० (जमान -)    |
| 39      | $\frac{23}{3}$  | 0.024 | श्रीमती शकुन्ता                | -             | -    | आबादी | 0.024 | -    | -    | ज.क्षे० (जमान -)    |
| 40      | $\frac{23}{9}$  | 0.004 | शंकर                           | -             | -    | आबादी | 0.004 | -    | -    | ज.क्षे० (जमान -)    |
| 41      | $\frac{23}{11}$ | 0.004 | प्रणामदेव                      | -             | -    | आबादी | 0.004 | -    | -    | ज.क्षे० (जमान -)    |
| 42      | $\frac{23}{13}$ | 0.004 | शंकर                           | -             | -    | आबादी | 0.004 | -    | -    | ज.क्षे० (जमान -)    |
| 43      | $\frac{23}{2}$  | 0.016 | आबादी                          | -             | -    | आबादी | 0.016 | -    | -    | ज.क्षे० (जमान 1988) |
| 44      | $\frac{24}{2}$  | 0.024 | श्रीमती पारमती                 | -             | -    | आबादी | 0.024 | -    | -    | ज.क्षे० (जमान -)    |
| 45      | 24              | 0.020 | शीताराम                        | -             | -    | आबादी | 0.020 | -    | -    | ज.क्षे० (जमान -)    |

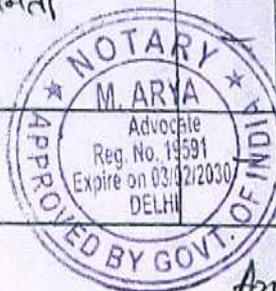


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ग्राम : ~~...~~ तप्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकिल खातोदार का नाम             | भौतिक सत्यापन |      |       |       |                                      |       | वि०वि०                 |
|---------|----------|-------|---|---------------|------|-------|-------|--------------------------------------|-------|------------------------|
|         |          |       |   | कृषि          | रकबा | आबादी | रकबा  | अन्य                                 | रकबा  |                        |
| 1       | 2        | 3     | 4   | 5             | 6    | 7     | 8     | 9                                    | 10    | 11                     |
| 46      | 24/2     | 0.024 | आबादी                                     | -             | -    | -     | -     | सड़क                                 | 0.024 | ज.वि.क्षेत्र (जमर 152) |
| 47      | 24/1     | 0.295 | सड़क                                      | -             | -    | -     | -     | सड़क                                 | 0.295 | ज.वि.क्षेत्र (जमर 152) |
| 48      | 25 कांफ. | 0.012 | वि.द्यालय                                 | -             | -    | आबादी | 0.012 | -                                    | -     | ज.वि.क्षेत्र           |
| 49      | 25 कांफ. | 0.320 | श्रीमती उर्मिला झांड                      | -             | -    | आबादी | 0.320 | -                                    | -     | ज.वि.क्षेत्र           |
| 50      | 25क      | 0.093 | श्रीमती फातिमा झांड                       | -             | -    | आबादी | 0.093 | -                                    | -     | ज.वि.क्षेत्र           |
| 51      | 26 कांफ. | 0.049 | श्रीमती सुखविंदू झांड<br>उत्तर-पडवा सरकार | -             | -    | -     | -     | कमलिका<br>घोषित<br>12फि              | 0.049 | ज.वि.क्षेत्र           |
| 52      | 26 कांफ. | 0.020 | अरुण झांड                                 | -             | -    | आबादी | 0.020 | -                                    | -     | ज.वि.क्षेत्र           |
| 53      | 26क      | 0.093 | वि.द्यालय                                 | -             | -    | आबादी | 0.093 | -                                    | -     | ज.वि.क्षेत्र           |
| 54      | 26ज      | 0.040 | जांवर लाला सम्पादक<br>नगर निगम            | -             | -    | -     | -     | जांवर<br>लाला<br>सम्पादक<br>नगर निगम | 0.040 | ज.वि.क्षेत्र           |
| 55      | 27       | 0.162 | राजकुमार झांड                             | -             | -    | आबादी | 0.162 | -                                    | -     | ज.वि.क्षेत्र           |
| 56      | 28क      | 0.059 | श्रीमती फातिमा झांड                       | -             | -    | आबादी | 0.059 | -                                    | -     | ज.वि.क्षेत्र           |
| 57      | 28क      | 0.065 | अरुण झांड                                 | -             | -    | आबादी | 0.065 | -                                    | -     | ज.वि.क्षेत्र           |
| 58      | 28क      | 0.012 | श्रीमती सुखविंदू झांड                     | -             | -    | आबादी | 0.012 | -                                    | -     | ज.वि.क्षेत्र           |
| 59      | 28ज      | 0.113 | मेधा व सुरेश झांड                         | -             | -    | आबादी | 0.113 | -                                    | -     | ज.वि.क्षेत्र           |
| 60      | 28क      | 0.012 | हामीनाथ झांड                              | -             | -    | आबादी | 0.012 | -                                    | -     | ज.वि.क्षेत्र           |



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हामीनाथ झांड

ग्राम ... तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |       |         |       | वि०वि०       |
|---------|----------|-------|--------------------------------|---------------|------|-------|-------|---------|-------|--------------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य    | रकबा  |              |
| 1       | 2        | 3     | 4                              | 5             | 6    | 7     | 8     | 9       | 10    | 11           |
| 61      | 28-फा    | 0.113 | ई पत्ती सम्पत्ति नगर निगम      | -             | -    | -     | -     | ई पत्ती | 0.113 | ज.वि.क्षेत्र |
| 62      | 28-फा    | 0.138 | ई पत्ती सम्पत्ति नगर निगम      | -             | -    | -     | -     | ई पत्ती | 0.138 | ज.वि.क्षेत्र |
| 63      | 28-फा    | 0.553 | ई पत्ती सम्पत्ति नगर निगम      | -             | -    | -     | -     | ई पत्ती | 0.553 | ज.वि.क्षेत्र |
| 64      | 29       | 0.113 | अरुण झाड़ि                     | -             | -    | आबादी | 0.113 | -       | -     | ज.वि.क्षेत्र |
| 65      | 30क      | 0.097 | लाखविहारी झाड़ि                | -             | -    | आबादी | 0.097 | -       | -     | ज.वि.क्षेत्र |
| 66      | 30ख      | 0.028 | सुन्दरपाल झाड़ि                | -             | -    | आबादी | 0.028 | -       | -     | ज.वि.क्षेत्र |
| 67      | 31क      | 0.202 | कैलाश व सु-रा झाड़ि            | -             | -    | आबादी | 0.202 | -       | -     | ज.वि.क्षेत्र |
| 68      | 31ख      | 0.024 | जेबा व सुरेबा झाड़ि            | -             | -    | आबादी | 0.024 | -       | -     | ज.वि.क्षेत्र |
| 69      | 32क      | 0.202 | सुन्दरपाल झाड़ि                | -             | -    | आबादी | 0.202 | -       | -     | ज.वि.क्षेत्र |
| 70      | 32ख      | 0.138 | बैजू झाड़ि                     | -             | -    | आबादी | 0.138 | -       | -     | ज.वि.क्षेत्र |
| 71      | 32ग      | 0.154 | जगदम्बा प्रसाद झाड़ि           | -             | -    | आबादी | 0.154 | -       | -     | ज.वि.क्षेत्र |
| 72      | 40गा     | 0.043 | दिवाक प्रसाद झाड़ि             | -             | -    | आबादी | 0.043 | -       | -     | ज.वि.क्षेत्र |
| 73      | 40ख      | 0.267 | बैजू झाड़ि                     | -             | -    | आबादी | 0.043 | -       | -     | ज.वि.क्षेत्र |
| 74      | 40ग      | 0.081 | मनोज कुमार मौर्य झाड़ि         | -             | -    | आबादी | 0.043 | -       | -     | ज.वि.क्षेत्र |
| 75      | 40ड      | 0.040 | जगदम्बा प्रसाद झाड़ि           | -             | -    | आबादी | 0.040 | -       | -     | ज.वि.क्षेत्र |

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हाबर्ड बन्धे के पश्चिम व राष्ट्री / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम ..... तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |      |       |       |      |      | वि०वि०              |
|---------|----------|-------|--------------------------------|---------------|------|-------|-------|------|------|---------------------|
|         |          |       |                                | कृषि          | रकबा | आबादी | रकबा  | अन्य | रकबा |                     |
| 1       | 2        | 3     |                                | 5             | 6    | 7     | 8     | 9    | 10   | 11                  |
| 76      | 405      | 0.040 | मुहम्मद ताहिर                  | —             | —    | आबादी | 0.040 | —    | —    | ज.वि.क्षेत्र        |
| 77      | 405      | 0.012 | एधुन्दन                        | —             | —    | आबादी | 0.012 | —    | —    | ज.वि.क्षेत्र        |
| 78      | 405      | 0.081 | शकेष कुमार आदि                 | —             | —    | आबादी | 0.081 | —    | —    | ज.वि.क्षेत्र        |
| 79      | 405      | 0.013 | शमशेर आदि                      | —             | —    | आबादी | 0.013 | —    | —    | ज.वि.क्षेत्र        |
| 80      | 405      | 0.016 | विजय प्रसाद महेष्वा            | —             | —    | आबादी | 0.016 | —    | —    | ज.वि.क्षेत्र        |
| 81      | 405      | 0.011 | श्रीमती गीता देवी शुभ्रा       | —             | —    | आबादी | 0.011 | —    | —    | ज.वि.क्षेत्र        |
| 82      | 405      | 0.008 | श्रीमती निर्मला देवी           | —             | —    | आबादी | 0.008 | —    | —    | ज.वि.क्षेत्र        |
| 83      | 405      | 0.018 | श्रीमती मानमती                 | —             | —    | आबादी | 0.018 | —    | —    | ज.वि.क्षेत्र        |
| 84      | 405      | 0.008 | श्रीमती मेकाल देवी             | —             | —    | आबादी | 0.008 | —    | —    | ज.वि.क्षेत्र        |
| 85      | 405      | 0.008 | श्रीमती हरी देवी               | —             | —    | आबादी | 0.008 | —    | —    | ज.वि.क्षेत्र        |
| 86      | 405      | 0.040 | दुर्गा प्रसाद                  | —             | —    | आबादी | 0.040 | —    | —    | ज.क्षेत्र (पन्ना 6) |
|         |          |       |                                |               |      |       | 0.223 |      |      |                     |
|         |          |       |                                |               |      |       | 4.364 |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |
|         |          |       |                                |               |      |       |       |      |      |                     |





हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण  
ग्राम ~~...~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम   | भौतिक सत्यापन |       |       |      |      |      | वि०वि०   |
|---------|----------|-------|--|---------------|-------|-------|------|------|------|----------|
|         |          |       |  | कृषि          | रकबा  | आबादी | रकबा | अन्य | रकबा |          |
| 1       | 2        | 3     | 4  | 5             | 6     | 7     | 8    | 9    | 10   | 11       |
| 16      | 8        | 0.080 | सोताराम बरामाजी व रमेश<br>व अक्षयशंकर व सुनील, शिव<br>संजीव, रजनीत व सदानंद व गोड<br>श्रीमती सिन्दा व गणेश | पत्ती         | 0.080 | -     | -    | -    | -    | 1.00 वि० |
| 17      | 9क       | 0.050 | मकखन व रामकृपाल  | 4             | 0.050 | -     | -    | -    | -    | "        |
| 18      | 9ख       | 0.130 | सोताराम आदि  | 4             | 0.130 | -     | -    | -    | -    | "        |
| 19      | 9ग       | 0.010 | श्रीराम  | 4             | 0.010 | -     | -    | -    | -    | "        |
| 20      | 9घ       | 0.010 | रघुनन्दन व रमेशकुमार<br>व राजकुमार व भगवान दास व<br>श्रीमती चम्पा देवी                                     | 4             | 0.010 | -     | -    | -    | -    | "        |
| 21      | 10क      | 0.070 | रघुनन्दन आदि   | 4             | 0.070 | -     | -    | -    | -    | "        |
| 22      | 10ख      | 0.196 | श्रीराम  | 6             | 0.190 | -     | -    | -    | -    | "        |
| 23      | 11क      | 0.190 | कौदई   | 4             | 0.190 | -     | -    | -    | -    | "        |
| 24      | 11ख      | 0.050 | गिरजाधरकुमारी व कोमल व<br>श्री मही अनारी   | 4             | 0.050 | -     | -    | -    | -    | "        |
| 25      | 11ग      | 0.050 | मकखन लाल व रामकृपाल  | 4             | 0.050 | -     | -    | -    | -    | "        |
| 26      | 11घ      | 0.030 | रघुनन्दन आदि   | 4             | 0.030 | -     | -    | -    | -    | "        |
| 27      | 12क      | 0.150 | ओमप्रकाश व धर्मप्रकाश<br>व श्रीमती केवला देवी  | 11            | 0.150 | -     | -    | -    | -    | "        |
| 28      | 12ख      | 0.080 | नगल-भूमि सीमा रोपण   | 4             | 0.080 | -     | -    | -    | -    | "        |
| 29      | 13क      | 0.160 | महावीर व दौटकन व<br>हीरथ   | 4             | 0.160 | -     | -    | -    | -    | "        |
| 30      | 13ग      | 0.090 | रामानन्द   | "             | 0.090 | -     | -    | -    | -    | "        |

80 लेखपाल

जयानंद राय  
(निर्वाहक)  
लेखपाल

1.340  
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ग्राम हासपुर सहमाली तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा   | खतौनी में अकित खातोदार का नाम | भौतिक सत्यापन |      |       |      |      |      | वि०वि०     |
|---------|----------|--------|-------------------------------|---------------|------|-------|------|------|------|------------|
|         |          |        |                               | कृषि          | रकबा | आबादी | रकबा | अन्य | रकबा |            |
| 1       | 2        | 3      | 4                             | 5             | 6    | 7     | 8    | 9    | 10   | 11         |
| 31      | 13 इ.    | ००/००  | भोम प्रकाश आदि                | पट्टी         | ०१०० | -     | -    | -    | -    | ज० वि०     |
| 32      | 13 य     | ०००/०० | माधो 1०                       | ५             | ००१० | -     | -    | -    | -    | ज० क्षेत्र |
| 33      | 13 घ     | ०००/०० | मूसै 1०                       | ५             | ००१० | -     | -    | -    | -    | "          |
| 34      | 14 क     | ००२/०० | श्रीमती सुदामा देवी 8         | ५             | ०२५० | -     | -    | -    | -    | "          |
| 35      | 14 ख     | ०००/५० | रामानन्द                      | ५             | ००५० | -     | -    | -    | -    | ज० वि०     |
| 36      | 15 क     | ००१/०० | हरिश्चन्द्र                   | ५             | ०११० | -     | -    | -    | -    | "          |
| 37      | 15 ख     | ०००/०० | राजाराम 1०                    | ५             | ००१० | -     | -    | -    | -    | ज० क्षेत्र |
| 38      | 15 ग     | ००१/०० | रामानन्द                      | ५             | ०१०० | -     | -    | -    | -    | ज० वि०     |
| 39      | 16 क     | ०००/३० | गिरजा आदि                     | ५             | ००३० | -     | -    | -    | -    | "          |
| 40      | 16 ख     | ००५/०० | रघुनन्दन आदि                  | "             | ०५१० | -     | -    | -    | -    | "          |
| 41      | 16 ग     | ००१/०० | श्रीमती जानकी देवी            | ५             | ००१० | -     | -    | -    | -    | "          |
| 42      | 17 क     | ०००/०० | जिंटा आदि                     | "             | ००१० | -     | -    | -    | -    | "          |
| 43      | 17 ख     | ००२/५० | स्वामी नाथ 8                  | ५             | ०२५० | -     | -    | -    | -    | ज० क्षेत्र |
| 44      | 18       | ००१/५० | हरिश्चन्द्र 8                 | ५             | ०१५० | -     | -    | -    | -    | "          |
| 45      | 19 क     | ००२/१० | श्री राम जमन ३०               | ५             | ०२१० | -     | -    | -    | -    | "          |

ह० लेखपाल

बिनायक राज  
(सहायक)  
लेखपाल

26050

19 MAY 2025

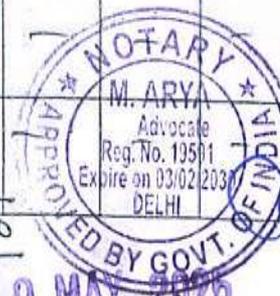


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ग्राम ~~शुद्धपुर~~ तप्पा करवा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम  | भौतिक सत्यापन |      |       |      |         |      | चि०वि०      |
|---------|----------|-------|---|---------------|------|-------|------|---------|------|-------------|
|         |          |       |   | कृषि          | रकबा | आबादी | रकबा | अन्य    | रकबा |             |
| 1       | 2        | 3     | 4   | 5             | 6    | 7     | 8    | 9       | 10   | 11          |
| 46      | 19       | 0.210 | श्रीमती जानकी देवी  | पट्टी         | 0210 | -     | -    | -       | -    | 076 वि०     |
| 47      | 20क      | 0.098 | गिरजा आदि   | "             | 0090 | -     | -    | -       | -    | 11          |
| 48      | 20ख      | 0.100 | नदी नगर-निगम  | -             | -    | -     | -    | नदी नगर | 0100 | 11          |
| 49      | 20ग      | 0.230 | डीमा 008  | पट्टी         | 0230 | -     | -    | -       | -    | 070 क्षेत्र |
| 50      | 20घ      | 0.020 | अली हसन अली अहमद<br>0010  | "             | "    | -     | -    | -       | -    | 0           |
| 51      | 20ङ      | 0.010 | स्वामी नाथ 008  | "             | 0010 | -     | -    | -       | -    | 17          |
| 52      | 20च      | 0.100 | श्रीमती जानकी देवी  | "             | 0100 | -     | -    | -       | -    | 070 वि०     |
| 53      | 21       | 0.100 | रमेश व अवधेश  | "             | 0100 | -     | -    | -       | -    | " "         |
| 54      | 22क      | 0.380 | सीताराम आदि   | "             | 0380 | -     | -    | -       | -    | " "         |
| 55      | 22ख      | 0.040 | सुरेन्द्र व विरेन्द्र नथी मती<br>गुजराती देवी व राम अहमद<br>बाळ किशुम | "             | 0040 | -     | -    | -       | -    | " "         |
| 56      | 23       | 0.340 | सुरेन्द्र आदि   | "             | 0340 | -     | -    | -       | -    | " "         |
| 57      | 24क      | 0.090 | अली हसन व अली अहमद  | "             | 0090 | -     | -    | -       | -    | " "         |
| 58      | 24ख      | 0.090 | अली हसन व अली अहमद  | "             | 0090 | -     | -    | -       | -    | " "         |
| 59      | 24ग      | 0.020 | रमेश व अवधेश  | "             | 0020 | -     | -    | -       | -    | " "         |
| 60      | 25क      | 0.200 | अली हसन व अली अहमद  | "             | 0200 | -     | -    | -       | -    | " "         |



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ग्राम हासपुर सदरमाली तप्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा नं० | रकबा  | खतौनी में अकिता खातेदार का नाम    | भौतिक सत्यापन |       |       |      |      |      | वि०वि०     |
|---------|----------|-------|-----------------------------------|---------------|-------|-------|------|------|------|------------|
|         |          |       |                                   | कृषि          | रकबा  | आबादी | रकबा | अन्य | रकबा |            |
| 1       | 2        | 3     | 4                                 | 5             | 6     | 7     | 8    | 9    | 10   | 11         |
| 61      | 25ग      | 0.030 | अलीहसन व अलीअहमद पत्नी            | 4             | 0030  | -     | -    | -    | -    | ज० वि०     |
| 62      | 25घ      | 0.020 | गिरजी आदि                         | 4             | 0020  | -     | -    | -    | -    | "          |
| 63      | 25ख      | 0.060 | अलीहसन अलीअहमद पत्नी<br>ज० 10     | 4             | 0060  | -     | -    | -    | -    | ज० क्षेत्र |
| 64      | 26क      | 0.220 | राधू व अली<br>श्रीमती शान्ती देवी | 4             | 0.220 | -     | -    | -    | -    | ज० वि०     |
| 65      | 26ख      | 0.060 | श्रीमती हुलारी                    | 4             | 0060  | -     | -    | -    | -    | "          |
| 66      | 26घ      | 0.050 | सुरेन्द्र आदि                     | 4             | 0050  | -     | -    | -    | -    | "          |
| 67      | 26ख      | 0.060 | जगदीश अमर सिंह<br>विजमालिंह       | 4             | 0060  | -     | -    | -    | -    | ज० क्षेत्र |
| 68      | 26ग      | 0.500 | रामअधारे                          | 4             | 0500  | -     | -    | -    | -    | "          |
| 69      | 26घ      | 0.130 | स्वामीनाथ                         | 4             | 0130  | -     | -    | -    | -    | "          |
| 70      | 27क      | 0.030 | सुरेन्द्र आदि                     | 4             | 0030  | -     | -    | -    | -    | ज० वि०     |
| 71      | 27ख      | 0.010 | रामअधारे                          | 4             | 0010  | -     | -    | -    | -    | ज० क्षेत्र |
| 72      | 27ग      | 0.100 | स्वामीनाथ                         | 4             | 0100  | -     | -    | -    | -    | ज० क्षेत्र |
| 73      | 28क      | 0.050 | स्वामीनाथ                         | "             | 0050  | -     | -    | -    | -    | "          |
| 74      | 28ख      | 0.060 | श्रीमती हुलारी ज० 8               | "             | 0060  | -     | -    | -    | -    | "          |
| 75      | 28ग      | 0.030 | स्वामीनाथ ज० 8                    | "             | 0030  | -     | -    | -    | -    | "          |

82  
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ग्राम हाँसपुर सख्तमली तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |       |       |      |                 |      | वि०वि०          |
|---------|----------|-------|--------------------------------|---------------|-------|-------|------|-----------------|------|-----------------|
|         |          |       |                                | कृषि          | रकबा  | आबादी | रकबा | अन्य            | रकबा |                 |
| 1       | 2        | 3     | 4                              | 5             | 6     | 7     | 8    | 9               | 10   | 11              |
| 76      | 28 द     | 0.070 | विन्दा व फेलपदा                | पत्नी         | 0070  | -     | -    | -               | -    | ज० वि०          |
| 77      | 28 ड     | 0.090 | नवीन पत्नी                     | पत्नी         | -     | -     | -    | रकबा नवीन पत्नी | 0090 | "               |
| 78      | 29 क     | 0.180 | विन्दा व फेलपदा                | पत्नी         | 0.180 | -     | -    | -               | -    | "               |
| 79      | 29 च     | 0.040 | रमेश व अकधेश                   | पत्नी         | 0040  | -     | -    | -               | -    | "               |
| 80      | 29 छ     | 0.200 | विन्दा व फेलपदा                | पत्नी         | 0.200 | -     | -    | -               | -    | "               |
| 81      | 30 क     | 0.090 | भोम प्रकाश व श्याम सुन्दर      | पत्नी         | 0.090 | -     | -    | -               | -    | "               |
| 82      | 30 ख     | 0.040 | नवीन पत्नी                     | पत्नी         | -     | -     | -    | नवीन पत्नी      | 0040 | "               |
| 83      | 31 क     | 0.120 | विन्देश्वरी                    | पत्नी         | -     | -     | -    | पत्नी           | 0120 | ज० क्षेत्र      |
| 84      | 31 ख     | 0.080 | जीमती दुकारी                   | पत्नी         | -     | -     | -    | पत्नी           | 0080 | "               |
| 85      | 31 ग     | 0.100 | पारस; भोला                     | पत्नी         | -     | -     | -    | पत्नी           | 0100 | "               |
| 86      | 31 घ     | 0.070 | पारस; भोला                     | पत्नी         | -     | -     | -    | पत्नी           | 0070 | "               |
| 87      | 31 ङ     | 0.100 | नवीन पत्नी                     | पत्नी         | -     | -     | -    | पत्नी           | 0100 | "               |
| 88      | 31 च     | 0.280 | पारस व भोला                    | पत्नी         | -     | -     | -    | पत्नी           | 0280 | सर्वेक्षण       |
| 89      | 32 क     | 0.190 | विन्दा व फेलपदा                | पत्नी         | -     | -     | -    | पत्नी           | 0190 | ज० वि० सत्यापित |
| 90      | 32 ख     | 0.130 | नदी नगर-निगम                   | पत्नी         | -     | -     | -    | पत्नी           | 0130 | "               |



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ह० लेखपाल (सख्तमली) पेश-००४

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1-200

हाबर्ड बन्धे के पश्चिम व राष्टी / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम हाबर्डपुर, तम्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम   | भौतिक सत्यापन |       |                  |       |                  |       | वि०वि०    |
|---------|----------|-------|--|---------------|-------|------------------|-------|------------------|-------|-----------|
|         |          |       |  | कृषि          | रकबा  | आबादी            | रकबा  | अन्य             | रकबा  |           |
| 1       | 2        | 3     | 4  | 5             | 6     | 7                | 8     | 9                | 10    | 11        |
| 91      | 32अ      | ०.०४० | शिव कुमार मिट्टू व मेधव मोहित व भाषिन् व कलमसा देवी                            | पत्ती रास्ता  | ००४०  | -                | -     | -                | -     | ज०वि०     |
| 92      | 32ब      | ०.१०० | शमभयध व हीरा लाल व श्रीमती ललिता देवी  | -             | -     | प्रमा 7 6 रास्ता | ०.१०० | -                | -     | 7 1       |
| 93      | 33       | ०.५०० | श्रीराम  | पत्ती रास्ता  | ०.५०० | -                | -     | -                | -     | 7 1       |
| 94      | 34       | ०.२६० | स्वामी नाथ ज०४   | पत्ती रास्ता  | ०.२६० | -                | -     | -                | -     | ज०क्षेत्र |
| 95      | 35       | ०.३५० | स्वामी नाथ ज०४   | पत्ती रास्ता  | ०.३५० | -                | -     | -                | -     | "         |
| 96      | 36क      | ०.१२० | स्वामी नाथ   | -             | -     | -                | -     | लाका काठे कासादि | ०.१२० | "         |
| 97      | 36ख      | ०.१३० | स्वामी नाथ   | -             | -     | -                | -     | "                | ०.१३० | "         |
| 98      | 36ग      | ०.०५० | नदीनगरानेगम  | -             | -     | -                | -     | "                | ०.०५० | ज०वि०     |
| 99      | 37क      | ०.५१० | रामानन्द व श्रीमती चम्पा देवी व श्रीमती चन्द्रावती देवी व श्रीमती जन्मिनी देवी | -             | -     | -                | -     | रास्ता काठे      | ०.५१० | " "       |
| 100     | 37ख      | ०.०६० | नवीन परती  | -             | -     | -                | -     | "                | ०.०६० | " "       |
| 101     | 38क      | ०.३२० | जगदम्बा व शक्ति व आम्बिका  | पत्ती रास्ता  | ०.३२० | -                | -     | -                | -     | " "       |
| 102     | 38ख      | ०.०५० | मिन्देश्वरी ज०४  | पत्ती रास्ता  | ०.०५० | -                | -     | -                | -     | ज०क्षेत्र |
| 103     | 38<br>घा | ०.३०० | पास, भोला ज०४  | पत्ती रास्ता  | ०.३०० | -                | -     | -                | -     | "         |
| 104     | 39       | ०.५७० | नदीनगरानेगम  | -             | -     | -                | -     | -                | -     | ज०वि०     |

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हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण  
ग्राम होसपुर तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातेदार का नाम         | भौतिक सत्यापन |       |                  |       |      |      | वि०वि०                 |
|---------|----------|-------|--|---------------|-------|------------------|-------|------|------|------------------------|
|         |          |       |  | कृषि          | रकबा  | आबादी            | रकबा  | अन्य | रकबा |                        |
| 1       | 2        | 3     | 4                                      | 5             | 6     | 7                | 8     | 9    | 10   | 11                     |
| 1       | 173      | ०.२३४ | श्रीमती चम्पा देवी चन्दावती देवी आदि - | "             | ०.२३४ | -                | -     | -    | -    | ज० वि०                 |
| 2       | 174      | ०.३१५ | श्रीमती चम्पा देवी आदि                 | "             | ०.३१५ | -                | -     | -    | -    | "                      |
| 3       | 174      | ०.०११ | सुभाष आदि                              | "             | ०.०११ | -                | -     | -    | -    | "                      |
| 4       | 175      | ०.०९६ | श्रीमती चम्पा देवी आदि                 | "             | ०.०९६ | -                | -     | -    | -    | "                      |
| 5       | 175      | ०.००४ | सुभाष आदि                              | "             | ०.००४ | -                | -     | -    | -    | "                      |
| 6       | 176      | ०.२७४ | सुभाष आदि                              | "             | ०.२७४ | -                | -     | -    | -    | "                      |
| 7       | 177      | ०.०३८ | सुभाष आदि                              | "             | ०.०३८ | -                | -     | -    | -    | "                      |
| 8       | 178      | ०.०६२ | सुभाष आदि                              | पत्नी         | ०.०६० | मकान             | ०.०३२ | -    | -    | उत्तरांचल प्रदेश सरकार |
| 9       | 179      | ०.१०३ | सुभाष आदि                              | "             | ०.०५० | "                | ०.०५३ | -    | -    | "                      |
| 10      | 18०      | ०.०८३ | सुभाष आदि                              | "             | ०.०३० | 4 मकान           | ०.०५३ | -    | -    | "                      |
| 11      | 3००      | ०.२२५ | सुभाष आदि                              | पत्नी गवेली   | ०.१०० | 8 मकान + ११ मकान | ०.१२५ | -    | -    | ज० वि०                 |
| 12      | 3०१      | ०.०७६ | सुभाष आदि                              | "             | ०.०२६ | मकान             | ०.०५० | -    | -    | "                      |
| 13      | 3०२      | ०.०७५ | सुभाष आदि                              | "             | ०.०५० | मकान             | ०.०२५ | -    | -    | "                      |
|         |          |       | कुलयोग                                 |               | 1.258 |                  | 0.338 |      |      |                        |

ह० लेखपाल

खानल राव  
(निबन्धक)  
०२-०२-०२



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ग्राम कसूरपुर खास तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०       | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक संत्यापन |      |       |       |                      |       | वि०वि०    |
|---------|----------------|-------|--------------------------------|----------------|------|-------|-------|----------------------|-------|-----------|
|         |                |       |                                | कृषि           | रकबा | आवादी | रकबा  | अन्य                 | रकबा  |           |
| 1       | 2              | 3     | 4                              | 5              | 6    | 7     | 8     | 9                    | 10    | 11        |
| 1       | 48             | 0.189 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | जमीन काट्टा केसूरपुर | 0.189 | ज०क्षेत्र |
| 2       | 49             | 0.029 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | "                    | 0.029 | ज०क्षेत्र |
| 3       | 50             | 0.042 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | "                    | 0.042 | "         |
| 4       | $\frac{50}{2}$ | 0.099 | चीलर                           | -              | -    | आवादी | 0.099 | "                    | -     | ज०वि०     |
| 5       | $\frac{51}{1}$ | 0.072 | चीलर                           | -              | -    | "     | 0.072 | -                    | -     | "         |
| 6       | $\frac{51}{1}$ | 0.009 | महन्ध रामधोदास                 | -              | -    | "     | 0.009 | -                    | -     | "         |
| 7       | $\frac{51}{1}$ | 0.004 | सुक्खू                         | -              | -    | "     | 0.004 | -                    | -     | "         |
| 8       | $\frac{51}{2}$ | 0.026 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | जमीन काट्टा केसूरपुर | 0.026 | ज०क्षेत्र |
| 9       | $\frac{52}{2}$ | 0.004 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | "                    | 0.004 | "         |
| 10      | 54             | 0.002 | आवादी                          | -              | -    | आवादी | 0.002 | -                    | -     | "         |
| 11      | 55             | 0.017 | सहन                            | -              | -    | "     | 0.017 | -                    | -     | "         |
| 12      | 56             | 0.009 | आवादी                          | -              | -    | "     | 0.009 | -                    | -     | "         |
| 13      | $\frac{57}{1}$ | 0.097 | महन्ध रामधोदास                 | -              | -    | "     | 0.097 | -                    | -     | ज०वि०     |
| 14      | $\frac{57}{2}$ | 0.010 | सरकार बहादुर कैसर हिन्द        | -              | -    | -     | -     | जमीन काट्टा केसूरपुर | 0.010 | ज०क्षेत्र |
| 15      | $\frac{58}{1}$ | 0.020 | महन्ध रामधोदास                 | -              | -    | -     | -     | -                    | -     | ज०वि०     |

80 लेखपाल

80 लेखपाल  
(कसूरपुर)  
ब्लॉक-8



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ग्राम सुन्दरपुर खास तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०           | रकबा                  | खतौनी में अंकित खातोदार का नाम                   | भौतिक सत्यापन                        |      |       |      |                     |                       | वि०वि०                  |  |
|---------|--------------------|-----------------------|--|--------------------------------------|------|-------|------|---------------------|-----------------------|-------------------------|--|
|         |                    |                       |  | कृषि                                 | रकबा | आबादी | रकबा | अन्य                | रकबा                  |                         |  |
| 1       | 2                  | 3                     | 4  | 5                                    | 6    | 7     | 8    | 9                   | 10                    | 11                      |  |
| 16      | $\frac{58}{22}$    | ०००५                  | रास्ता   | -                                    | -    | -     | -    | रास्ता              | ०००५                  | ज०क्षेत्र               |  |
| 17      | $\frac{58}{3}$     | ०००१३                 | रास्ता   | -                                    | -    | -     | -    | रास्ता              | ००१३                  | "                       |  |
| 18      | $\frac{59}{1}$     | ०००१६                 | सरकार बहादुर कैसरी हिन्द                         | -                                    | -    | -     | -    | सका<br>५६६<br>१६५   | ००१६                  | ११                      |  |
| 19      | $\frac{59}{2}$     | ००००५                 | सरकार बहादुर कैसरी हिन्द                         | -                                    | -    | -     | -    | "                   | ०००५                  | ११                      |  |
| 20      | 60                 | ००७६६                 | सरकार बहादुर कैसरी हिन्द<br>भारविन्द आदि ज० १९   | -                                    | -    | -     | -    | "                   | ००७६६                 | ११                      |  |
| 21      | 61                 | ०००१६                 | रास्ता   | -                                    | -    | -     | -    | रास्ता              | ००१६                  | ११                      |  |
| 22      | 62                 | ००३००                 | सरकार बहादुर कैसरी हिन्द<br>भारविन्द आदि - ज० १९ | -                                    | -    | -     | -    | सका<br>५६६<br>६३१६६ | ००३००                 | ११                      |  |
| 23      | 63                 | ०००३५                 | सरकार बहादुर कैसरी हिन्द                         | -                                    | -    | -     | -    | "                   | ००३५                  | ५                       |  |
| 24      | 64                 | ००००१                 | सरकार बहादुर कैसरी हिन्द                         | -                                    | -    | -     | -    | "                   | ०००१                  | "                       |  |
| 25      | 65                 | ०००३५                 | सरकार बहादुर कैसरी हिन्द<br>भारविन्द आदि ज० १९   | -                                    | -    | -     | -    | "                   | ००३५                  | ५                       |  |
| 26      | $\frac{67}{००५७५}$ | $\frac{०००५६}{००५७५}$ | सरकार बहादुर कैसरी हिन्द<br>भारविन्द आदि - ज० १९ | -                                    | -    | -     | -    | "                   | $\frac{००५७५}{००५७५}$ | "                       |  |
|         |                    |                       |  | सर्वेक्षण क्षेत्र का क्षेत्रफल ०.२८५ |      |       |      |                     |                       | १.७६७<br>०.३००<br>२.०६७ |  |



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१० लेखपाल

सर्वेक्षण राय  
(लेखपाल)  
खे... (४)

19 MAY 2025

हाबर्ड बन्धे के पश्चिम व राष्टी / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम वसन्तपुर सहारमाली तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं०    | रकबा  | खतौनी में अंकित खातेदार का नाम  | भौतिक सत्यापन |       |       |      |                          |       | वि०वि०     |
|---------|-------------|-------|---|---------------|-------|-------|------|--------------------------|-------|------------|
|         |             |       |   | कृषि          | रकबा  | आबादी | रकबा | अन्य                     | रकबा  |            |
| 1       | 2           | 3     | 4   | 5             | 6     | 7     | 8    | 9                        | 10    | 11         |
| 1       | 1           | 1.390 | गंगा प्रसाद, लाल प्रसाद, सुमर सिंह, रामा सिंह, प्रमोद, प्रहसू निधु गाम वसन्तपुर             | -             | -     | -     | -    | पट्टी (रकबा 1.390) 221/1 | 1.390 | ज० क्षेत्र |
| 2       | 2           | 0.030 | गंगा प्रसाद आदि   | -             | -     | -     | -    | 11                       | 0.030 | "          |
| 3       | 3क          | 0.590 | श्री ठाकुर जी हनुमान जी - इन्द्राजी महन्ध गाममादि दास-पेला स० रमाशंकर दास निधु गाम वसन्तपुर | पट्टी         | 0.590 | -     | -    | -                        | -     | "          |
| 4       | 3ख<br>0.830 | 0.426 | सालवेसन अरमी इन्द्राजी कर्ता राजकीम उज्जैन हरिजन वस्ती-गोखपुर                               | -             | -     | -     | -    | पट्टी सरकारी 0.426       | 0.426 | "          |
| 5       | 1)          | 0.202 | भूनेश्वर प्रसाद कृष्णधर   | -             | -     | -     | -    | 11                       | 0.202 | "          |
| 6       | 1)          | 0.202 | कमला व राम लखन प्रसाद-ज्ञान लक्ष्मीधर   | -             | -     | -     | -    | 11                       | 0.202 | "          |
| 7       | 4           | 0.020 | सालवेसन अरमी  | -             | -     | -     | -    | 11                       | 0.020 | "          |
| 8       | 5क          | 0.140 | राममूरत व मुराली, वंशी प्रमोद गाम वस्ती निधु गाम वसन्तपुर साबदेह                            | पट्टी         | 0.140 | -     | -    | -                        | -     | "          |
| 9       | 5ख<br>0.590 | 0.040 | ठाकुर जी आदि  | 11            | 0.040 | -     | -    | -                        | -     | "          |
| 10      | 1)          | 0.309 | सालवेसन अरमी  | -             | -     | -     | -    | सरकारी पट्टी 0.309       | 0.309 | "          |
| 11      | 17          | 0.241 | कृपाशंकर सिंह कवल   | -             | -     | -     | -    | 11                       | 0.241 | "          |
| 12      | 5ग          | 0.004 | रामली आदि   | पट्टी         | 0.004 | -     | -    | -                        | -     | "          |
| 13      | 5ड          | 0.330 | विश्वम दहादुर आदि   | 11            | 0.330 | -     | -    | -                        | -     | ज० विस्तार |
| 14      | 5च          | 0.020 | रामदेव आदि  | 11            | 0.020 | -     | -    | -                        | -     | "          |
| 15      | 5झ          | 0.020 | प्रसाद आदि  | 11            | 0.020 | -     | -    | -                        | -     | "          |

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Advocate  
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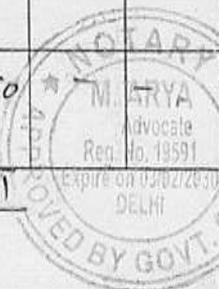
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ग्राम ~~सुन्दरपुर~~ ~~रहमती~~ तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम         | भौतिक सत्यापन |       |       |      |                       |       | वि०वि०    |
|---------|----------|-------|--|---------------|-------|-------|------|-----------------------|-------|-----------|
|         |          |       |  | कृषि          | रकबा  | आबादी | रकबा | अन्य                  | रकबा  |           |
| 1.      | 2        | 3     | 4                                      | 5             | 6     | 7     | 8    | 9                     | 10    | 11        |
| 16      | 5 द      | 0.080 | राम-चन्दर                              | परती          | 0.070 | -     | -    | -                     | -     | ज०क्षेत्र |
| 17      | 6 क      | 0.310 | सालबेलन आदी                            |               |       |       |      | परती<br>रकबा<br>0.310 | 0.310 | ज०क्षेत्र |
| 18      | 6 ख      | 0.150 | जदुनाथ आदि                             | घाली          | 0.150 | -     | -    | -                     | -     | "         |
| 19      | 7        | 0.350 | राम रक्षा, राम प्रसाद                  | घाली          | 0.350 | -     | -    | -                     | -     | "         |
| 20      | 8 क      | 0.230 | जदुनाथ आदि                             | "             | 0.230 | -     | -    | -                     | -     | "         |
| 21      | 8 ख      | 0.110 | गिरजा शंकर                             | "             | 0.110 | -     | -    | -                     | -     | "         |
| 22      | 9        | 0.180 | राम मूरत आदि                           | "             | 0.180 | -     | -    | -                     | -     | "         |
| 23      | 10 क     | 0.090 | राम मूरत आदि                           | "             | 0.090 | -     | -    | -                     | -     | "         |
| 24      | 10 ख     | 0.012 | राम रती आदि                            | "             | 0.012 | -     | -    | -                     | -     | "         |
| 25      | 10 ग     | 0.010 | ठाकुर हनुमान जी इ०<br>ब्रह्म, राम चमार | "             | 0.010 | -     | -    | -                     | -     | "         |
| 26      | 10 ग     | 0.350 | राम-चन्दर                              | "             | 0.350 | -     | -    | -                     | -     | ज०क्षेत्र |
| 27      | 11 क     | 0.979 | राम रती आदि                            | "             | 0.979 | -     | -    | -                     | -     | ज०क्षेत्र |
| 28      | 11 ख     | 0.060 | स्वार्थ आदि                            | "             | 0.060 | -     | -    | -                     | -     | "         |
| 29      | 11 ग     | 0.100 | नई परती                                |               |       |       |      | नई परती 0.100         |       | "         |
| 30      | 12 क     | 0.260 | स्वार्थ आदि                            | घाली          | 0.260 |       |      |                       |       | "         |

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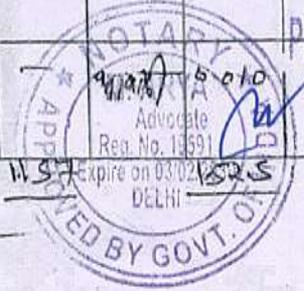
हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम खन्त, री. ए. ए. गा. वी. तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकित खातेदार का नाम     | भौतिक सत्यापन |       |         |              |      |       | वि०वि०    |
|---------|----------|-------|-----------------------------------|---------------|-------|---------|--------------|------|-------|-----------|
|         |          |       |                                   | कृषि          | रकबा  | आबादी   | रकबा         | अन्य | रकबा  |           |
| 1       | 2        | 3     | 4                                 | 5             | 6     | 7       | 8            | 9    | 10    | 11        |
| 46      | 21ख      | 0.090 | कल्ला व फुल्ली व श्रीमती धीरादेवी | परती          | 0080  | दीनसेठ  | 0.010        | -    | -     | ज०वि०     |
| 47      | 22       | 0.030 | श्रीमती रामरती आदि                | परती          | -     | -       | 0.030        | -    | -     | "         |
| 48      | 23       | 0.040 | रामवृक्ष व कृष्णनरपत्नय आदि       | -             | -     | -       | -            | नाली | 0.040 | "         |
| 49      | 24क      | 0.180 | रामवृक्ष व कृष्णनरपत्नय आदि       | परती          | 0.160 | 4 मफान  | 0.020        | -    | -     | "         |
| 50      | 24       | 0.070 | रामनरेश व आदि                     | -             | -     | 7 मफान  | 0.070        | -    | -     | "         |
| 51      | 24ग      | 0.010 | रामवृक्ष                          | परती          | 0010  | -       | -            | -    | -     | "         |
| 52      | 25क      | 0.330 | रामनरेश आदि                       | परती          | 0.330 | -       | -            | -    | -     | "         |
| 53      | 25ख      | 0.020 | श्रीमती रामरती आदि                | परती          | 0.018 | दफ्तर 1 | 200 वर्ग फिट | -    | -     | "         |
| 54      | 26       | 0.210 | श्रीमती रामरती आदि                | परती          | 0.208 | दफ्तर 2 | 200 वर्ग फिट | -    | -     | "         |
| 55      | 27       | 0.200 | श्रीमती रामरती आदि                | परती          | 0.198 | दफ्तर 1 | 150 वर्ग फिट | -    | -     | "         |
| 56      | 28       | 0.090 | राम वृक्ष आदि                     | परती          | 0.090 | -       | -            | -    | -     | "         |
| 57      | 29       | 0.020 | नाली                              | -             | -     | -       | -            | नाली | 0.020 | ज०क्षेत्र |
| 58      | 30       | 0.070 | केशोहन व विनोदकुमार आदि           | परती          | 0.063 | खोसला   | 0.007        | -    | -     | ज०वि०     |
| 59      | 31क      | 0.010 | नाली                              | -             | -     | -       | -            | नाली | 0.010 | ज०क्षेत्र |
| 60      | 31ख      | 0.010 | कृष्णनरपत्नय व अमरजित             | -             | -     | -       | -            | -    | -     | ज०क्षेत्र |

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हाबर्ड बन्धे के पश्चिम व राप्ती / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम बलरपुर, स.स.स.सी. तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अकिरा खातेदार का नाम        | भौतिक सत्यापन |       |       |       |                            |       | वि०वि०     |
|---------|----------|-------|---------------------------------------|---------------|-------|-------|-------|----------------------------|-------|------------|
|         |          |       |                                       | कृषि          | रकबा  | आबादी | रकबा  | अन्य                       | रकबा  |            |
| 1       | 2        | 3     | 4                                     | 5             | 6     | 7     | 8     | 9                          | 10    | 11         |
| 61      | 31ग      | 0.010 | फिशोर-चन्द                            | -             | -     | काशी  | 0.010 | -                          | -     | ज० विकास   |
| 62      | 32घ      | 0.050 | श्री रामरही आदि                       | -             | -     | -     | -     | बांध                       | 0.050 | "          |
| 63      | 32ङ      | 0.010 | कुपा नरामन आदि                        | -             | -     | -     | -     | "                          | 0.040 | "          |
| 64      | 32च      | 0.010 | रामबृक्ष आदि -                        | -             | -     | -     | -     | "                          | 0.010 | "          |
| 65      | 32द      | 0.100 | फिशोर-चन्द                            | -             | -     | -     | -     | "                          | 0.100 | "          |
| 66      | 32क      | 0.210 | श्रीमती कलावती                        | -             | -     | -     | -     | "                          | 0.210 | ज० क्षेत्र |
| 67      | 32ख      | 0.020 | बांध                                  | -             | -     | -     | -     | "                          | 0.020 | "          |
| 68      | 32ग      | 0.020 | साल जेलन आर्मी इ.रा.<br>3. हरिजन बहरी | -             | -     | -     | -     | साल<br>नक्षत्र<br>केंद्रित | 0.020 | "          |
| 69      | 32घ      | 0.050 | श्रीमती रामरही आदि                    | -             | -     | -     | -     | बांध                       | 0.050 | ज० विकास   |
| 70      | 32ङ      | 0.040 | कुपा नरामन आदि                        | -             | -     | -     | -     | "                          | 0.040 | ज० विकास   |
| 71      | 32च      | 0.010 | रामबृक्ष आदि                          | -             | -     | -     | -     | "                          | 0.010 | "          |
| 72      | 32द      | 0.100 | फिशोर-चन्द आदि                        | -             | -     | -     | -     | "                          | 0.100 | "          |
| 73      | 32ध      | 0.080 | महावीर व गब्बू व<br>मनराज             | -             | -     | -     | -     | "                          | 0.080 | "          |
| 74      | 32झ      | 0.020 | सुकुं व रामप्रसाद<br>श्रीराम          | -             | -     | -     | -     | "                          | 0.020 | "          |
| 75      | 33ख      | 0.050 | दौदे लाल व शैलेश कुं<br>आदि           | परनी          | 0.050 | -     | -     | -                          | -     | "          |

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हाबर्ड बन्धे के पश्चिम व राष्टी / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण

ग्राम ~~बल्लपुर~~ ~~ए.ए.आली~~ तप्पा करबा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम             | भौतिक सत्यापन |       |       |      |        |       | वि०वि०     |
|---------|----------|-------|--|---------------|-------|-------|------|--------|-------|------------|
|         |          |       |  | कृषि          | रकबा  | आबादी | रकबा | अन्य   | रकबा  |            |
| 1       | 2        | 3     | 4  | 5             | 6     | 7     | 8    | 9      | 10    | 11         |
| 76      | 33ज      | 0.030 | सुभ्रू व रामप्रसाद आदि                     | पत्नी         | 0030  | -     | -    | -      | -     | ज० वि०     |
| 77      | 33क      | 0.010 | नाली                                       | -             | -     | -     | -    | नाली   | 0010  | ज० क्षेत्र |
| 78      | 34       | 0.010 | कृपानरामन                                  | -             | -     | आकारी | 0010 | -      | -     | ज० वि०     |
| 79      | 35       | 0.080 | कृपानरामन आदि                              | -             | -     | आकारी | 0080 | -      | -     | ज० वि०     |
| 80      | 36क      | 0.070 | रूपचन्द लाल व सुमित्रा देवी आदि            | -             | -     | -     | -    | पत्नी  | 0070  | "          |
| 81      | 36ख      | 0.090 | बुध  | -             | -     | -     | -    | पत्नी  | 0090  | "          |
| 82      | 36ग      | 0.140 | प्रसाद व कृष्ण व दोटे लाल आदि              | -             | -     | -     | -    | पत्नी  | 0.140 | "          |
| 83      | 36घ      | 0.110 | संतोष                                      | -             | -     | -     | -    | पत्नी  | 0.110 | "          |
| 84      | 36ङ      | 0.040 | किशोर चन्द आदि                             | -             | -     | -     | -    | पत्नी  | 0040  | "          |
| 85      | 36च      | 0.010 | प्रसाद आदि                                 | -             | -     | -     | -    | पत्नी  | 0.010 | "          |
| 86      | 37क      | 0.050 | कन्हैया आदि                                | -             | -     | -     | -    | रास्ता | 0.050 | ज० क्षेत्र |
| 87      | 37ख      | 0.070 | चन्द्र प्रताप व योगेश्वर व रामेन्द्र आदि - | -             | -     | -     | -    | "      | "     | ज० वि०     |
| 88      | 38       | 0.010 | रूपचन्द लाल व सुमित्रा देवी आदि            | -             | -     | -     | -    | पत्नी  | 0.010 | "          |
| 89      | 39       | 0.130 | रूपचन्द लाल व सुमित्रा                     | पत्नी         | 0.130 | -     | -    | -      | -     | "          |
| 90      | 40       | 0.230 | किशोर चन्द व विनोद कुमार -                 | पत्नी         | 0.230 | -     | -    | -      | -     | "          |

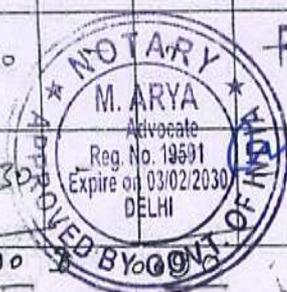


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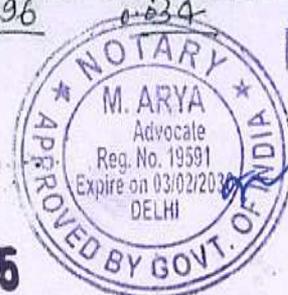
हाबर्ड बन्धे के पश्चिम व राष्ट्रीय / रोहणी नदी के पूर्व के गाटो का सर्वे विवरण  
ग्राम ब्रह्मपुर सहारमाली तिप्पा कस्बा परगना हवेली तहसील सदर जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातोदार का नाम | भौतिक सत्यापन |       |        |       |      |      | वि०वि०      |
|---------|----------|-------|--------------------------------|---------------|-------|--------|-------|------|------|-------------|
|         |          |       |                                | कृषि          | रकबा  | आबादी  | रकबा  | अन्य | रकबा |             |
| 1       | 2        | 3     | 4                              | 5             | 6     | 7      | 8     | 9    | 10   | 11          |
| 91      | 41       | 0.060 | शुभचन्द लाल कृष्ण मिश्रा देवी  | वाग           | 0.060 | -      | -     | -    | -    | ज० वि० नास  |
| 92      | 42       | 0.120 | किशोर चन्द व विमोद कुमार आदि - | वाग           | 0.120 | -      | -     | -    | -    | ज० वि० नास  |
| 93      | 43       | 0.090 | किशोर चन्द आदि -               | वाग           | 0.090 | -      | -     | -    | -    | 17          |
| 94      | 44       | 0.180 | किशोर चन्द व विमोद कुमार       | वाग           | 0.180 | -      | -     | -    | -    | 4           |
| 95      | 45       | 0.030 | महेन्द्र प्रताप आदि            | पट्टी         | 0.014 | 2 मजान | 0.016 | -    | -    | 4           |
| 96      | 46 क     | 0.030 | महेन्द्र प्रताप                | पट्टी         | 0.028 | मजान   | 0.002 | -    | -    | 4           |
| 97      | 46 ख     | 0.280 | पन्ना लाल व कैजनाक आदि         | पट्टी         | 0.280 | -      | -     | -    | -    | 4           |
| 98      | 47       | 0.170 | रामहरी आदि                     | पट्टी         | 0.162 | 1 मजान | 0.008 | -    | -    | 4           |
| 99      | 48 क     | 0.460 | कृपाशंकर                       | पट्टी         | 0.460 | -      | -     | -    | -    | 11          |
| 100     | 48 ख     | 0.230 | कृपाशंकर                       | 11            | 0.230 | -      | -     | -    | -    | 11          |
| 101     | 49 ख     | 0.050 | मंगल वर्ग                      | वाग           | 0.050 | -      | -     | -    | -    | 11          |
| 102     | 49 ग     | 0.020 | श्रीमती शान्ती देवी            | वाग           | 0.020 | -      | -     | -    | -    | 11          |
| 103     | 49 घ     | 0.080 | परमानन्द व श्रीमती सुमन सिंह   | वाग           | 0.072 | 1 मजान | 0.008 | -    | -    | 11          |
| 104     | 49       | 0.030 | कन्हई, रामजी                   | पट्टी         | 0.030 | -      | -     | -    | -    | ज० क्षेत्र  |
| 105     | 50 क     | 0.100 | कन्हई आदि                      | पट्टी         | 0.100 | -      | -     | -    | -    | 19 MAY 2025 |

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ग्राम कल्याणपुर तप्पा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातेदार का नाम   | भौतिक सत्यापन |       |        |       |        |       | वि०वि०     |
|---------|----------|-------|----------------------------------|---------------|-------|--------|-------|--------|-------|------------|
|         |          |       |                                  | कृषि          | रकबा  | आबादी  | रकबा  | अन्य   | रकबा  |            |
| 1       | 2        | 3     | 4                                | 5             | 6     | 7      | 8     | 9      | 10    | 11         |
| 106     | 50ख      | 0.110 | कन्हई रामजी ७७४                  | परती          | 0.110 | -      | -     | -      | -     | ज० क्षेत्र |
| 107     | 51ख      | 0.500 | कन्हई "                          | परती          | 0.500 | -      | -     | -      | -     | "          |
| 108     | 52ख      | 0.160 | श्रीमती ७७४                      | परती          | 0.160 | -      | -     | -      | -     | "          |
| 109     | 52ख      | 0.130 | भोला व अशोक आदि -                | परती          | 0.130 | -      | -     | -      | -     | ज० वि०     |
| 110     | 53ख      | 0.050 | भोला आदि                         | परती          | 0.050 | -      | -     | -      | -     | "          |
| 111     | 53ख      | 0.180 | करुणेश व कमलेश आदि -             | परती          | 0.180 | 2 मकान | 0.020 | -      | -     | "          |
| 112     | 54ख      | 0.070 | करुणेश आदि                       | वाग           | 0.070 | -      | -     | -      | -     | अ० वि०     |
| 113     | 54ख      | 0.810 | परमानन्द श्रीमती सुमन विवारी आदि | वाग           | 0.810 | -      | -     | -      | -     | "          |
| 114     | 55       | 0.100 | प्रसाद व (कुबेर व कोटेलाल)       | परती          | 0.096 | 1 मकान | 0.004 | -      | -     | "          |
| 115     | 56ख      | 0.010 | संतोज                            | परती          | 0.010 | -      | -     | -      | -     | "          |
| 116     | 56ख      | 0.100 | प्रसाद व इंदरलाल व आदि           | परती          | 0.100 | -      | -     | -      | -     | "          |
| 117     | 57       | 0.210 | संतोज व पन्नालाल आदि             | परती<br>गडडा  | 0.190 | 2 मकान | 0.020 | -      | -     | "          |
| 118     | 58       | 0.070 | चन्द केशव प्रहलाद आदि            | -             | -     | -      | -     | रास्ता | 0.070 | "          |
| 119     | 59ख      | 0.040 | भोला व प्रसाद व अशोक             | परती          | 0.040 | -      | -     | -      | -     | "          |
| 120     | 59ख      | 0.080 | धनपालभा                          | परती          | 0.080 | -      | -     | -      | -     | "          |

19 MAY 2025

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DELHI (INDIA)

80 लेखपाल

(लेखपाल,  
लेख-...)

19 MAY 2025

P.T.O

हाबर्ड बन्धे के पश्चिम व राप्ती / सिहणी नदी के पूर्व के गाटो का सर्वे विवरण

भाग 9 सन्तपुर प्रखण्ड साहिवा कस्बा परगना हवेली तहसील सदर, जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतीनी में अंकित खातेदार का नाम | भौतिक सत्यापन |       |       |      |          |       | वि०वि०     |
|---------|----------|-------|--------------------------------|---------------|-------|-------|------|----------|-------|------------|
|         |          |       |                                | कृषि          | रकबा  | आबादी | रकबा | अन्य     | रकबा  |            |
| 1       | 2        | 3     | 4                              | 5             | 6     | 7     | 8    | 9        | 10    | 11         |
| 121     | 60 क     | 0.440 | राजाराम व रामलक्ष्मण           | पट्टी         | 0.440 | -     | -    | -        | -     | ज० विनाश   |
| 122     | 60 ख     | 0.140 | राजाराम व लाला जी              | पट्टी         | 0.140 | -     | -    | -        | -     | ज० क्षेत्र |
| 123     | 61 क     | 0.400 | लोकई व पन्ना लाल आदि           | पट्टी         | 0.400 | -     | -    | -        | -     | ज० विनाश   |
| 124     | 61 ख     | 0.260 | नई पट्टी नगर-निगम              | "             | 0.260 | -     | -    | -        | -     | " "        |
| 125     | 62       | 1.010 | नई पट्टी "                     | "             | -     | -     | -    | नई पट्टी | 1.010 | " "        |
| 126     | 63 क     | 0.710 | नई पट्टी "                     | "             | -     | -     | -    | "        | 0.710 | " "        |
| 127     | 63 ख     | 1.000 | श्रीमती शोभा देवी आदि          | पट्टी         | 1.000 | -     | -    | -        | -     | " "        |
| 128     | 64       | 0.480 | नई पट्टी नगर-निगम              | "             | -     | -     | -    | नई पट्टी | 0.480 | " "        |
| 129     | 65 क     | 0.350 | नई पट्टी नगर-निगम              | "             | -     | -     | -    | "        | 0.350 | " "        |
| 130     | 65 ख     | 2.000 | श्रीमती शोभा देवी आदि          | पट्टी         | 2.000 | -     | -    | -        | -     | " "        |
| 131     | 65 ख     | 0.600 | श्रीमती गुन्जी देवी            | "             | 0.600 | -     | -    | -        | -     | " "        |
| 132     | 66       | 0.160 | शालेन्द्र प्रमोद कुमार         | "             | 0.160 | -     | -    | -        | -     | ज० क्षेत्र |
| 133     | 67       | 0.560 | रामजी ज० 8                     | "             | 0.560 | -     | -    | -        | -     | " "        |
| 134     | 68       | 0.200 | सन्त ज० 8                      | "             | 0.200 | -     | -    | -        | -     | " "        |
| 135     | 69 क     | 0.580 | सन्त ज० 8                      | "             | 0.580 | -     | -    | -        | -     | " "        |

8.740

2550

होलखपाल

सहायक राब (लेखपाल) से. नं० 8-7-2025

19 MAY 2025

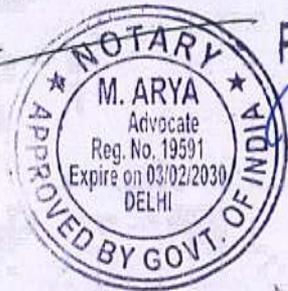


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हाबर्ड बन्धे के पश्चिम व राष्ट्रीय नदी के पूर्व के गाटो का सर्वे विवरण

भाग बल्लभपुर एडलमाली तप्पा कस्बा परगना हवेली तहसील सदर जनपद गोरखपुर

| क्रमांक | गाटा सं० | रकबा  | खतौनी में अंकित खातेदार का नाम | भौतिक सत्यापन |       |              |      |                |      | वि०वि०      |
|---------|----------|-------|--------------------------------|---------------|-------|--------------|------|----------------|------|-------------|
|         |          |       |                                | कृषि          | रकबा  | आबादी        | रकबा | अन्य           | रकबा |             |
| 1       | 2        | 3     | 4                              | 5             | 6     | 7            | 8    | 9              | 10   | 11          |
| 136     | 69 ख     | 0.270 | शंभू राम लगन 10                | पट्टी         | 0.270 | -            | -    | -              | -    | 630 क्षेत्र |
| 137     | 69 ग     | 0.260 | चन्द्रकेश शाह                  | 11            | 0.260 | -            | -    | -              | -    | जगदिसा (1)  |
| 138     | 69 ख     | 0.270 | नई पट्टी नगर-निगम              | 4             | -     | -            | -    | नई पट्टी 0.270 | -    | " "         |
| 139     | 70 क     | 0.060 | श्रीमती अन्नू देवी व आदि       | पट्टी         | 0.060 | -            | -    | -              | -    | " "         |
| 140     | 70 ख     | 0.400 | धनपतिया                        | पट्टी         | 0.400 | -            | -    | -              | -    | " "         |
| 141     | 71 क     | 0.030 | धनपतिया                        | पट्टी         | 0.030 | -            | -    | -              | -    | " "         |
| 142     | 71 ख     | 1.260 | चन्द्रकेश आदि                  | पट्टी         | 1.216 | 1 मकान 0.044 | -    | -              | -    | " "         |
| 143     | 72       | 0.069 | किष्कण प्रसाद                  | पट्टी         | 0.069 | -            | -    | -              | -    | " "         |
| 144     | "        | 0.024 | सुश्री काल सिंघ                | पट्टी         | 0.024 | -            | -    | -              | -    | " "         |
| 145     | "        | 0.065 | शिव शंकर गुप्ता                | पट्टी         | 0.045 | 1 मकान 0.020 | -    | -              | -    | " "         |
| 146     | "        | 0.112 | सन्तोष च. मदन                  | पट्टी         | 0.100 | 1 मकान 0.012 | -    | -              | -    | " "         |
| 147     | 73       | 0.090 | रामहरी आदि                     | पट्टी         | 0.090 | -            | -    | -              | -    | " "         |
| 148     | 74       | 0.170 | बुद्ध                          | पट्टी         | 0.170 | -            | -    | -              | -    | " "         |
| 149     | 74       | 0.010 | किशोर चन्द आदि                 | पट्टी         | 0.010 | -            | -    | -              | -    | " "         |
|         |          |       |                                | 2.744         |       | 0.016        |      | 0.270          |      |             |

होलखपाल  
 (वि.सं. 8)  
 सत्यक कुंजिया 17.778 1.910 7.470  
 19 MAY 2025  
 NOTARY M. ARYA  
 Advocacy  
 Reg. No. 19501  
 Expire on 03/02/2030  
 DELHI  
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DATE:22.11.2023

**Proceedings of the meetings held on August 14, 2023 and November 16, 2023 regarding construction activities in the river buffer zone, floodplain, and riverbed areas**

The following officials were present in the meetings:

1. Mr. Gaurav Singh Sogarwal, Municipal Commissioner, Municipal Corporation, Gorakhpur.
2. Mr. Vineet Kumar Singh, Additional District Magistrate (Administration/Finance), Gorakhpur.
3. Dr. Ashutosh Kumar Dubey, Chief Medical Officer, Gorakhpur.
4. Mr. U.P. Singh, Secretary, Gorakhpur Development Authority, Gorakhpur.
5. Mr. Kumar Saurabh, Joint Magistrate / Sub-Divisional Magistrate, Sadar, Gorakhpur.
6. Mr. Pradeep Rana, Assistant Inspector General, Registration, Gorakhpur.
7. Mr. Rupesh Kumar Khare, Executive Engineer, Flood Division-2, Gorakhpur.
8. Mr. Bipin Bihari Singh, Executive Engineer, Flood Division, Gorakhpur.
9. Mr. Amarnath, Executive Engineer, Municipal Corporation, Gorakhpur.
10. Mr. Sunil Kumar, Assistant Engineer, Construction Division-3, PWD, Gorakhpur.
11. Mr. Rajbahadur Singh, Assistant Engineer, Gorakhpur Development Authority, Gorakhpur.
12. Mr. H.S.R. Badal, Assistant Engineer, Drainage Division, Gorakhpur.
13. Mr. Neeraj Kumar, Assistant Engineer, Flood Division-2, Gorakhpur.
14. Mr. Gaurav Kumar Gupta, Assistant Engineer, Flood Division, Gorakhpur.

**Meeting Proceedings:**

At the beginning of the meeting, all officials were directed that the purpose of convening the meeting was to impose a comprehensive ban on construction activities being carried out in the river buffer zone, floodplain, and riverbed areas and to take actions to prevent illegal constructions. The meeting proposed the execution of work while discussing the following points:

1. The Executive Engineer, Flood Division, informed that as per Notification No. 2458 dated October 7, 2016, issued by the Ministry of Water Resources, River Development, and Ganga Rejuvenation, Clause 3(2) defines the term "Act" as the Environment (Protection) Act, 1986 (Act No. 29 of 1986). Clause (c) defines "buffer zone" as the area beyond the floodplain of the river, and Clause (l) defines "floodplain" as such area of the Ganga River or its tributaries which gets submerged on both sides due to floods corresponding to the maximum flow or a one-in-a-hundred-year flood.

Furthermore, Clause (s) defines "riverbed" as the dry part of the area of the Ganga River or its tributaries and includes the area where the river or its tributaries flow when filled with water, and the land adjoining the Ganga River or its tributaries that retains water in its natural course during high flow conditions.

19 MAY 2025

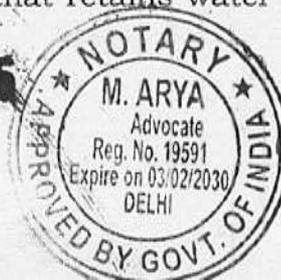


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2. As per Clause 3(ze) of the Act, the term "tributaries of the Ganga River" refers to those rivers or streams which flow into the Ganga River, and includes the Yamuna River, Son River, Mahananda River, Kosi River, Gandak River, Ghaghara River, and Mahakali River, as well as their tributaries or any other rivers as specified by the National Ganga River Conservation, Protection and Management Authority for the purpose of this order.
3. It is clearly stated in Clause 6, Point (3) of the Act that: "No person shall construct any permanent or temporary structure for residential, commercial, industrial, or any other purpose in the Ganga River or on the banks of the Ganga River or its tributaries or in their active floodplain areas." Also, Point (4) of the same clause mentions: "No person shall undertake or continue any activity, project, process, or operation that causes pollution in the Ganga River, whether such activities are explicitly mentioned in this order or not."
4. Under the Notification Clause 3 (n), it is stated that: The term "local authority" includes Panchayati Raj institutions, municipalities, district boards, cantonment boards, urban planning authorities, district councils, or any other body or authority—by whatever name it may be called—that is recognized by law to provide essential services or to manage and control civic services within a designated local area.
5. As per Chapter 4, Section 30(2)(iii) of the Disaster Management Act, 2005, the District Authority shall: "Ensure that disaster-prone areas within the district have been identified and that measures for prevention and mitigation of disasters are being taken by government departments and local authorities at the district level." In the public interest and based on this provision, the matter of halting construction in vulnerable areas and taking steps to ensure public safety was discussed.
6. . The Secretary of Gorakhpur Development Authority informed that in the original application filed before the National Green Tribunal in the case of Meera Shukla vs. Municipal Corporation, Gorakhpur & Others (regarding Remedial Action against Contamination of Water Bodies & Ground Water—especially Ramgarh Lake, Ami, Rapti & Rohani Rivers in and around District-Gorakhpur, UP), the information related to Point 8(8): Identification of Encroachment, Eviction & Forestation in Flood Plain Zone of Rapti, Rohin, Saryu Ghaghra, Ami & Ramgarh Tal Lake has been submitted. Based on this, immediate action must be taken to halt all construction activities in the river buffer zone, floodplain, and floodplain areas.

19 MAY. 2025



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7. As per the Order dated 21.09.2020 of the National Green Tribunal, in Point 11, it is stated: "The Tribunal has already issued directions vide Orders dated 28.08.2019 & 21.05.2020 to ensure that no untreated sewage/effluent is discharged into any water body. For any violation, compensation is to be assessed and recovered by the CPCB (Central Pollution Control Board), to be utilized for environmental restoration, in compliance with the 'Polluter Pays' principle, which is part of sustainable development and the right to life. Control of such pollution is crucial for the environment, aquatic life, food safety, and human health." In compliance with this, if residential settlements are allowed in the river buffer zone, the water used by inhabitants would directly enter the rivers and pollute them. Moreover, it is not feasible to set up Sewage Treatment Plants (STPs) in such areas. Hence, preventing illegal construction in these areas must be treated as a top priority.
8. According to the letter from the Chief Medical Officer, Gorakhpur (Infectious Diseases/2023/Memo dated 16.11.2023): The flood-prone areas between the Howard Dam and Malouni Dam and between the Rapti and Rohini Rivers remain highly susceptible to the spread of infectious diseases even long after the floodwaters have receded. To mitigate this risk, unauthorized construction should be prohibited, and concerned departments should be directed to control the spread of infectious diseases in these regions.
9. After due deliberation on the above points, the District Disaster Management Authority, Gorakhpur, based on the provisions made under Chapter 4, Section 30(2)(ii) of the Disaster Management Act, 2005, proposed that the following actions be carried out with immediate effect:
  - a. A survey has been conducted of the Ghats located in the river flow area between the Howard Bund (from Domingarh to Chakra), covering 3.9 km to the west, and between the Rapti/Rohini rivers to the east and the embankment. The details are as follows:

19 MAY 2025

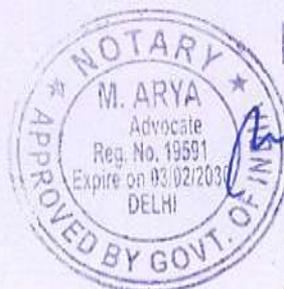


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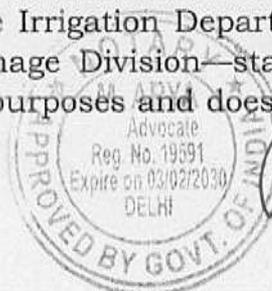
| No. | Revenue Village  | Area of land in Government Account (in hectares) | Area of land covered by population (in hectares) | Area of land on private account ( in hectares) |
|-----|------------------|--|--|--|
| 1.  | Domingarh        | 0.6300   | -----  | 11.7730  |
| 2.  | Narsingpur A     | 0.8880   | 0.7220   | 2.7090   |
| 3.  | Munderi Chak     | 1.5580   | 3.9110   | 3.8830   |
| 4.  | Hanuman Chak     | 1.3700   | 2.310  | 11.101   |
| 5.  | Basantpur A      | 5.6760   | 1.9100   | 23.4820  |
| 6.  | Basantpur khas   | 2.0760   | 0.2840   | 0.2840   |
| 7.  | Hansupur Mustkil | -----  | 0.3380   | 1.5960   |
| 8.  | Chakra Awal      | 1.4990   | 4.3640   | 4.3920   |
| 9.  | Hansupur A       | 1.1800   | 0.1000   | 14.6140  |
| 10. | Munderi Chak     | 0.1100   | 2.4400   | 5.0400   |
|     | Sum              | 14.987   | 16.3790  | 78.8740  |

Village-wise and plot number-wise detailed list is attached.

Upon thorough consideration, it was decided that: The detailed list of attached plots (Ghats) should be made available to the Registration Office.

- If these plots are bought/sold or registered for residential, commercial, or business purposes, then it will be mandatory to obtain a No Objection Certificate (NOC) from the Gorakhpur Development Authority, confirming that: "The above-mentioned land is suitable for residential, commercial, and business purposes, and the Authority has no objection to the approval of the building map/plans."
- If the plots are bought/sold or registered for agricultural purposes, then it will be mandatory to obtain a No Objection Report from the concerned division of the Irrigation Department—Flood Division / Flood Division-2 / Drainage Division—stating that: "The land is suitable for agricultural purposes and does not adversely affect the

19 MAY 2025



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provisions of the Notification No. 2458 dated 07 October 2016 issued by the Ministry of Water Resources, River Development, and Ganga Rejuvenation, or the orders passed in the writ petition 'Meera Shukla vs. Municipal Corporation, Gorakhpur & Others' in the National Green Tribunal."

- Only after fulfillment of the above conditions shall the concerned Sub-Registrar accept the registration of the deeds related to the said attached plots.
- b. In Gorakhpur Development Authority and in all town areas (Nagar Panchayats) of the district, the building map must be reviewed before any construction. Maps are approved based on guidelines issued by the Government. Before granting approval to the submitted building plan, the Authority and the Town Area offices must mandatorily ensure that the land in question does not fall within the river buffer zone, floodplain, or riverbed. Only after this verification shall the building plan be approved. Furthermore, legal action must be taken against illegal constructions and constructions carried out without approved maps, and the action taken in this regard must be reported to the undersigned.
  - c. It was expected from the Municipal Corporation, Electricity Department, District Panchayati Raj Department, Jal Nigam (Water Corporation), Development Authority, and Nagar Panchayats that government services such as electricity supply, road construction, water supply, drainage, etc., to buildings constructed within the river buffer zone, floodplain, and riverbed should be provided strictly in accordance with Notification No. 2458 dated 07 October 2016 and the orders passed by the National Green Tribunal, and that it must be ensured that there is no violation of the said orders.
  - d. It was expected from the Irrigation Department—specifically the Flood Division, Flood Division-2, and Drainage Division—that if any illegal construction is being carried out within the river buffer zone, floodplain, or riverbed, then they must mandatorily inform the Gorakhpur Development Authority, local bodies, Municipal Corporation, and other concerned departments in writing regarding the same.
  - e. During the technical scrutiny of the Master Plan prepared by the committee constituted under the Gorakhpur Development Authority, it must be ensured that no construction activities are proposed within the river buffer zone, floodplain, or riverbed.

19 MAY 2025

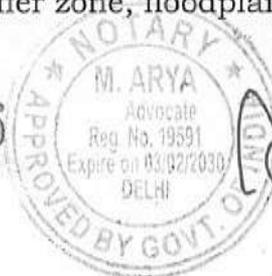


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With thanks, the proceedings of the meeting were concluded with the expectation that all illegal construction activities within the river buffer zone, floodplain, and riverbed be stopped with immediate effect, and appropriate action be ensured.

Enclosure - As stated above.

(Krishna Karunesh)  
District Magistrate, Gorakhpur  
Date:21/11/2023

**Office of the District Magistrate, Gorakhpur**

Letter No.: 445/Disaster-2023

Date: 21 November, 2023

**Copy forwarded for compliance to the following:**

1. Senior Superintendent of Police, Gorakhpur
2. Municipal Commissioner, Municipal Corporation, Gorakhpur
3. Vice Chairman, Gorakhpur Development Authority, Gorakhpur
4. Chief Development Officer, Gorakhpur
5. Chief Executive Officer, GIDA (Gorakhpur Industrial Development Authority), Gorakhpur
6. Divisional Forest Officer, Gorakhpur
7. Assistant Inspector General (Registration), Gorakhpur
8. All Sub-Divisional Magistrates, Gorakhpur
9. District Panchayati Raj Officer, Gorakhpur
10. District Information Officer, Gorakhpur
11. Chief Engineer, Municipal Corporation, Gorakhpur
12. Superintending Engineer, Electricity Distribution, Gorakhpur
13. Executive Engineer, Flood Division / Flood Division-2 / Drainage Division, Gorakhpur
14. Executive Engineer, Provincial Division / Construction Division-2 / Construction Division-3, Public Works Department (PWD), Gorakhpur
15. Executive Engineer, Electricity Distribution Division, Urban / Rural, Gorakhpur
16. Executive Engineer, Jal Nigam (Water Corporation), Rural and Urban, Gorakhpur
17. Executive Engineer, National Highways, Gorakhpur
18. O.S.D., Camp Office, Gorakhpur

19 MAY 2025

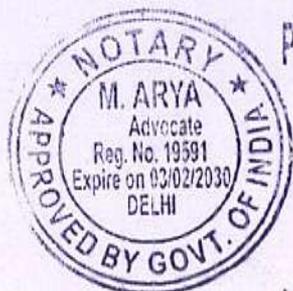


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DELHI (INDIA)

District Magistrate,  
Gorakhpur

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**REPLY AFFIDAVIT**

\*\*\*\*\*

**IN**

**M.A. NO(S): 27 OF 2025  
OF  
ORIGINAL APPLICATION:613/2023**

**IN THE MATTER OF:**

**OMKARNATH KUSHWAHA**

**...APPLICANT**

**VERSUS**

**GORAKHPUR DEVELOPMENT AUTHORITY AND ORS**

**...RESPONDENTS**

**PROOF OF SERVICE BY EMAIL ON THE  
APPLICANT AND OTHER PARTIES**





Himanshu Gupta &lt;himanshu.ylc@gmail.com&gt;

**Service of Reply Affidavit on behalf of Respondent No.7 in M.A. No. 27 of 2025 of O.A. No. 613 of 2023 Pending Before Hon'ble NGT, Principal Bench, New Delhi**

1 message

**Himanshu Gupta** <himanshu.ylc@gmail.com>

Wed, May 21, 2025 at 2:55 PM

To: avi@a3tlegal.com, guptasan@bharatpetroleum.in, cao@uppcb.in, commgor@nic.in, sspgkr-up@nic.in, dmgor@nic.in, gdagorakhpur@gmail.com, gda\_gorakhpur@rediffmail.com

**Service of Reply Affidavit by Respondent No. 7 in M.A. No. 27/2025 in connection with O.A. No. 613/2023,****pending adjudication before the Hon'ble NGT, Principal Bench, New Delhi.****To:**

1. Omkar Nath Kushwaha (Applicant) – [avi@a3tlegal.com](mailto:avi@a3tlegal.com)
2. Gorakhpur Development Authority(Respondent No.1) – [gda\\_gorakhpur@rediffmail.com](mailto:gda_gorakhpur@rediffmail.com) ; [gdagorakhpur@gmail.com](mailto:gdagorakhpur@gmail.com)
3. District Magistrate, Gorakhpur (Respondent No.2) – [dmgor@nic.in](mailto:dmgor@nic.in)
4. Senior Superintendent of Police, Gorakhpur (Respondent No.3) [sspgkr-up@nic.in](mailto:sspgkr-up@nic.in)–
5. Commissioner, Gorakhpur Region (Respondent No.4) – [commgor@nic.in](mailto:commgor@nic.in)
6. Uttar Pradesh Pollution Control Board (Respondent No.5) – [cao@uppcb.in](mailto:cao@uppcb.in)
7. Bharat Petroleum Corporation Ltd. (Respondent No.6) – [guptasan@bharatpetroleum.in](mailto:guptasan@bharatpetroleum.in)

**Dear Sir/Madam,**

I am writing on behalf of **Respondent No. 7 – Shri Om Prakash Gupta** in M.A. No. 27 of 2025 in O.A. No. 613 of 2023 titled "**Omkar Nath Kushwaha v. Gorakhpur Development Authority & Ors.**", pending before the Hon'ble National Green Tribunal, Principal Bench at New Delhi.

In compliance with the directions contained in the order dated **21.02.2025** passed by the Hon'ble Tribunal, and under instructions from Respondent No. 7, please find attached herewith the **Reply Affidavit** filed on behalf of Respondent No. 7 in the above-mentioned matter.

This email may be treated as **proof of service** of the said Reply Affidavit upon the parties concerned.

**Attachment:**

- Reply Affidavit of Respondent No. 7 (PDF)

 **REPLY AFFIDAVIT BY RESPONDENT NO.7 IN MA.27-2025.pdf**

Please acknowledge receipt of this communication.

Warm regards,

**Himanshu Gupta****Advocate & Solicitor**

SUPREME COURT OF INDIA

ALLAHABAD HIGH COURT | DELHI HIGH COURT

Office-Block O 10/A Basement, Jangpura Extension, New Delhi-110014

M-9140990616 ,8860212457



**483**

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